

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 194 of 2024 (SZ)**

**In the matter of:**

**Suo Moto matter in respect of news item  
appearing in The Times of India dated 19.02.2024  
titled “Buckingham canal remains choked with  
garbage, sewage”.**

**Versus**

**Central Pollution Control Board (CPCB),  
Through its Member Secretary, New Delhi and ors.**

**...Respondent(s)**

**REPORT FILED BY ENVIRONMENT CLIMATE CHANGE AND FOREST ON  
BEHALF OF THE 4<sup>TH</sup> RESPONDENT- THE DISTRICT COLLECTOR , CHENNAI**

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Through  
Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**DATE:07.10.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****SOUTHERN ZONE, CHENNAI****Original Application No. 194 of 2024 (SZ)***( Earlier OA.No.477 of 2024 (PB)***IN THE MATTER OF:**

Tribunal on its own motion Suo Motu  
based on the news item published in  
The Times of India dated 19.02.2024  
titled, "Buckingham Canal remains  
chocked with garbage, sewage".

With

Central Pollution Control Board,  
Through its Member Secretary,  
New Delhi and Ors.

...Respondent(s)

**STATUS REPORT ON ACTION TAKEN BY THE GOVERNMENT,  
ENVIRONMENT CLIMATE CHANGE & FORESTS DEPARTMENT**

I, Anurag Mishra, IFS., S/o Sri. S.N.Mishra (late), Hindu, aged about 58 years, residing at A1-11, SAF Games Village, Koyambedu, Chennai – 600 107 and presently working as Special Secretary (Environment, Climate Change), Environment, Climate Change and Forests Department, do hereby solemnly affirm and sincerely state as follows.



Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department,  
Secretariat, Chennai - 600 009

1. I submit that I am the Special Secretary (Environment, Climate Change), Environment, Climate Change and Forest Department, the herein, and as such I am well acquainted with the facts of the case from the records available in our office and I am filing this Report after perusal of records and I am authorized to file this Report.
2. It is respectfully submitted that, the Hon'ble National Green Tribunal (Principal Bench), New Delhi, in its order dated 13.02.2019 in O.A. Nos. 556 to 559 of 2018 concerning the pollution of Adyar and Cooum Rivers and the Buckingham Canal in and around Chennai, had directed as follows:-

*"We also direct that the Committee headed by Chief Secretary which met on 01.02.2019 may continue to meet fortnightly for a period of next three months and thereafter on monthly basis to review the progress in the matter. Quarterly reports may be furnished to this Tribunal on the progress in the matter"*

3. In this context, it is respectfully submitted that, the Government of Tamil Nadu had already formed the Chennai Rivers Restoration Trust (CRRT) to improve the ecological conditions of rivers, waterbodies, creeks, and estuarine ecosystems in and around the region of Chennai. The CRRT has been entrusted with the primary functions of planning, coordinating, and monitoring activities

*Anurag Mishra*

Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department,  
Secretariat, Chennai - 600 002

for the environmental restoration of rivers and waterbodies, namely, the Cooum, Adyar, Kosasthalaiyar rivers and the Buckingham Canal, along with other canals, drains, estuaries, and creeks in the Chennai Metropolitan Area. The Chief Secretary to Government is the Chairman of the Trust. The CRRT had been functioning from the year 2006 onwards to improve the ecological conditions of water bodies in and around Chennai.

4. The CRRT further is working towards achieving the above. However, it is submitted that various new challenges are met with in execution of the restoration efforts with an ever changing base line due to urbanization in the region. Despite the challenges faced, the CRRT is continuing to be in active execution of the restoration efforts.
  
5. It is humbly submitted that, in compliance with the directions of the Hon'ble National Green Tribunal (Principal Bench), New Delhi, in O.A. Nos. 556-559 of 2018, order dated 13.02.2019, **(a copy of the order is annexed as Annexure-A)**, the CRRT formed a High-Level Committee headed by the Chief Secretary to Government. The Chief Secretary is convening monthly review meetings to

*Anurag Mishra*  
Special Secretary  
(Environment, Climate Change and  
Forest Department,  
Secretariat, Chennai - 600 009)

monitor the progress of ongoing river restoration projects. The last such monthly review was held by the Chief Secretary on 14.05.2025.

6. It is further submitted that in order to holistically approach the problem and find solution and also to execute the restoration works, the Committee also comprises Water Resources Department, Greater Chennai Corporation, Chennai Metropolitan Water Supply and Sewerage Board, Environment, Climate Change & Forests, among other senior officials of the stakeholder departments.
7. It is respectfully submitted that, as per the aforesaid directions of the Hon'ble Tribunal (PB), the Chennai Rivers Restoration Trust (CRRT) has already been convening periodical meetings as explained above and has initiated effective measures towards the restoration of the Buckingham Canal. In pursuance of the orders of the Hon'ble National Green Tribunal (PB), New Delhi, high-level monthly review meetings under the Chairmanship of the Chief Secretary to Government are being convened to monitor the progress of the Cooum, Adyar, and Buckingham Canal Restoration Projects.
8. It is further submitted that the outcome of such review meetings is duly consolidated and placed on record before the Hon'ble National Green Tribunal

*Anurag Mishra*

Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai - 600 005

(Principal Bench), New Delhi, on a quarterly basis. **(A copy of the 23rd Quarterly Report is annexed as Annexure-B).**

9. It is further submitted that with respect to the orders of this Hon'ble Tribunal in the above case in O.A.No 194 of 2024 dated 26.06.2025, the issue pertains to the removal of the encroachment along the water body, more particularly, 500m on either side of the MRTS Railway Station in Chepauk and to remove the garbage and provide a net mesh. It is submitted that a statutory letter in this regard had been sent by the TNPCB to the Greater Chennai Corporation on 25.07.2024 itself. In this regard the issue of removal of encroachments is also a specific agenda in the works undertaken by the high level Committee.

10. It is most respectfully submitted that, with reference to the overall scheme of restoration of the water bodies, the Chief Secretary to Government is already convening monthly review meetings on the restoration of the Adyar and Cooum Rivers and the Buckingham Canal, in compliance with the directions of this Hon'ble National Green Tribunal stands duly complied with.

*Arunag Mishra*

Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department,  
Secretariat, Chennai - 600 009

It is therefore prayed that this Hon'ble Tribunal may be pleased to take this submission on record and pass such further order (s) as deemed fit and proper in the facts and circumstances of the case.

*Anurag Mishra*  
DEPONENT

DATE: 25.09.2025

Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department,  
Secretariat, Chennai - 600 009.

#### VERIFICATION

Verified at Chennai on this 25<sup>th</sup> day of 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

*Anurag Mishra*  
DEPONENT

DATE : 25.09.2025

Special Secretary  
(Environment, Climate Change)  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai - 600 009

Item Nos. 02 to 05

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 558/2018  
(Earlier O.A. NO. 164/2015 (SZ)

And

Original Application No. 557/2018  
(Earlier O.A. NO. 164/2014 (SZ)

And

Original Application No. 559/2018  
(Earlier O.A. NO. 130/2016 (SZ)

And

Original Application No. 556/2018  
(Earlier O.A. NO. 299/2013 (SZ) (Suo Moto)

Jawaharlal Shanmugam

Applicant(s)

Versus

Tamil Nadu State Pollution Control Board & Ors.

Respondent(s)

WITH

P. Edwin Wilson

Applicant(s)

Versus

State of Tamil Nadu & Ors.

Respondent(s)

WITH

S. Muthumeena

Applicant(s)

Versus

The Principal Secretary, Environment & Forest,  
Govt. of Tamil Nadu & Ors.

Respondent(s)

WITH

Tribunal on its own motion

Applicant(s)

Versus

The Principal Secretary, Environment & Forest,  
Govt. of Tamil Nadu & Ors.

Respondent(s)

Date of hearing: 13.02.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Jawaharlal Shanmugam, in person.

For Respondent (s): Mr. S.V. Vijay Prashanth, Advocate for State of Tamil Nadu  
Ms. ME. Sarashwathy, Advocate for MoEF & CC

Mr. P. Varalakshmi, Advocate for Mr. Abdul Saleem, Advocate for TNPCB  
Mr. Thanganila, Advocate for Corporation of Chennai.  
Mr. D.S. Ekambaram, Advocate for Central Pollution Control Board  
Mr. Pinaki Misra, Senior Advocate along with Mr. R. Rakesh Sharma, Advocate for PWD, State of T.N.

### ORDER

1. The issue for consideration is the pollution of rivers Adyar, Cooum and Buckingham Canal in and around Chennai in the State of Tamil Nadu and repeated failure of regulatory authorities to perform their public duty resulting in large scale and continuous damage to the environment and public health. Further, question is what remedial action is required in the matter.
2. The proceedings were initiated on the basis of a news item dated 25.10.2013 titled "beach at Adyar estuary strewn with trash, rubble". This Tribunal, vide order dated 25.10.2013, issued notice to the Secretaries, Departments of Environment and Forests, Public Works Department (PWD), Commissioner, Chennai Corporation, Tamil Nadu Pollution Control Board (TNPCB) and Tamil Nadu Coastal Zone Management Authority (TNCZMA). Thereafter, Original Application No. 164/2014(SZ) was filed by P. Edwin on which notice was issued on 13.06.2014. Another application was filed by Jawaharlal Shanmugam on which notice was issued on 08.10.2015. S. Muthumeena also filed an application in the same matter on which notice was issued on 01.06.2016. All the four matters have been tagged for consideration and assigned new numbers at the Principal Bench.

3. Substance of the averments in the news item and the applications is as follows:

- (a) Passage of water in river Adyar is restricted to narrow passage because of congestion caused by garbage heaps. During monsoon, the flooded canal at congested areas allows the dirty water to enter nearby surrounding localities.
- (b) Entire canal stinks and is a breeding ground for diseases because of mosquitoes and flies.
- (c) Canal has dense growth of water Hyacinth and other bushy plants inside the canal impeding the movement of water.
- (d) Dirty water due to gravity and gradient flows from southern canal to Adyar River and eventually drains into it.
- (e) Pollution from canal is threat to safety and accentuates spreading of diseases such as malaria, dengue and filariasis, pigs roam around the entire stretch of canal aggravating the risk of swine flu.

4. It has been brought to our notice that it is widely reported that Adyar and Cooum are two of the most polluted rivers to flow through any major urban agglomeration anywhere in the world.<sup>1</sup> Bearing the brunt of garbage, discharged sewage, defecation and encroachments on the banks, the Adyar river, once a thriving waterway, has been reduced to a stinking watercourse, with government agencies turning a blind eye to the damage meted out.<sup>2</sup> As such outfalls are prevalent across three major rivers in Chennai, including Adyar River, Cooum and Buckingham Canal and yet to be plugged, the Rs 600 crore river restoration project has made negligible progress since it was launched in 2015.<sup>3</sup>

<sup>1</sup> <https://timesofindia.indiatimes.com/city/chennai/old-sewage-plant-factories-make-polluted-adyar-toxic/articleshow/61921506.cms>

<sup>2</sup> <https://timesofindia.indiatimes.com/city/chennai/rampant-dumping-and-sewage-discharge-turns-adyar-river-into-cesspool/articleshowprint/62492857.cms>

<sup>3</sup> <http://www.newindianexpress.com/cities/chennai/2018/dec/17/unchecked-flow-of-sewage-hits-river-restoration-plan-1912489.html>

5. The upper catchment of Cooum River is primarily rural and as it enters the peri-urban areas and Chennai City, the river is constrained in channels before draining into the Bay of Bengal. The Cooum River in its upstream rural areas shows issues of catchment degradation and tank siltation. There is also no minimum flow maintained in the river during the lean season. As the river flows through peri-urban areas and municipalities, there are increasing problems of water quality.
6. The highly polluted reputation of the river also leads to public apathy and disposal of solid waste on the river bed that impacts downstream water quality and oxygen levels in the water. When it enters the city, the river is basically an urban sewer receiving municipal and industrial wastewater and solid waste (especially near bridges) and refuse from slums. This results in the direct impact of polluted anoxic stretches, as well as raises public health (including from mosquito breeding in stagnant waters) and odour concerns and secondary groundwater pollution. The river mouth is subject to blockage by sand bars resulting from littoral drift creating a lack of tidal exchange in the river.<sup>4</sup>
7. This Tribunal has passed several orders in the last more than five years. Reference may be made to some of the significant orders.
8. On 27.05.2014, the Tribunal considered the photographic evidence on the level of pollution and noted apathy of the Corporation of Chennai and directed a status report to be furnished, failing which cost of Rs. 1 Lakh was to be imposed.
9. The status report was considered on 09.07.2014 and thereafter on 26.05.2015. The issues considered include removal of encroachments by the Corporation of Chennai and the PWD, solid waste management, creation of parks and waterways along with banks of the river. A time schedule for removing the encroachment was given by the PWD. The

<sup>4</sup> [http://www.chennaiivers.gov.in/Cooum-Restoration/about\\_cooum\\_river.html](http://www.chennaiivers.gov.in/Cooum-Restoration/about_cooum_river.html)

Chennai River Restoration Trust (CRRT) mentioned projects undertaken for the restoration of the river which included treatment of the sewage being discharged by the residential colonies, removing encroachments and other restoration projects.

10. On 28.07.2015, after considering slow progress in the matter, the Tribunal directed the Chief Secretary to convene a meeting once in every two months.
11. On 09.09.2015, the Tribunal noted that the action plan for identifying encroachers and polluters and taking action will be implemented within 36 months from April 2015 which period is now over without much progress as promised in the action plan.
12. On 18.11.2015, the Tribunal noted that the project cost estimated was Rs. 1646.54 Crores. A sum of Rs. 604.77 Crores had already been allocated.
13. On 22.12.2015, the Tribunal noted the report of the Pollution Control Board that (i) M/s. Triguni Food Pvt. Ltd., (ii) M/s. Skril Aqua, (iii) M/s. Shree Foods and (iv) M/s. Chandra Foods situated on the banks of the Cooum River were discharging effluents into the river for which action had been initiated. Similar, action was recorded in the order of the Tribunal dated 23.12.2015 by Madras Fertilizer Limited, Respondent No. 12 having turnover of about Rs. 500 Crores per annum.
14. On the same pattern, five educational institutions were identified as polluters as recorded in the orders of this Tribunal dated 27.01.2016 and 19.02.2016, namely, (1) Dr. MGR University Research & Educational Institute Poonamallee High Road, Maduravoyal, Chennai.600 095, (2) Thai Moogambigai Dental College & Hospital, Golden George Nagar, Mugappair, Chennai.600 107, (3) Thai Moogambigai Polytechnic College, Nerkundram Village, Maduravoyal Taluk, Tiruvallur District, (4) Dr. MGR University Educational and Research Institute University Phase II, Gents Hostel & 1st year Block Adyalampattu Village, Maduravoyal Taluk, Tiruvallur District and (5) Dr. MGR University Educational and Research Institute University

Phase II, Ladies Hostel, Adyalampattu Village, Maduravoyal Taluk, Tiruvallur Dist. Other 12 industries so identified and noted in the order dated 19.12.2013 are:

- i. M/s. Sterling Water Services, 107, West Cooum Road, Chindadripet, Chennai.600 002.
  - ii. M/s. Star Bikes, 101, West Cooum Road, Chindadripet, Chennai.600 002
  - iii. M/s. TVS Sai Hari Motors, 82, West Cooum Road, Chindadripet, Chennai.600 002.
  - iv. M/s. Kaveri Water Wash, 85, Cooum Road, Chindadripet, Chennai.600 002.
  - v. M/s.Sharp Service Station, Old. No.587, P.H. Road Aminjikarai, Chennai 600 107.
  - vi. M/s. Madha Galvanizing, 122, West Cooum Road, Chindadripet, Chennai 600 002.
  - vii. M/s. Limra Electroplating, 118, West Cooum Road, Chindadripet, Chennai 600 002.
  - viii. M/s. KCF Water Service, No.30B, 31, West Cooum Road, Chindadripet, Chennai 600002.
  - ix. M/s. GRK Water Service, 79, West Cooum Road, Chindadripet, Chennai 600 002.
  - x. M/s. Sai Auto Garage, No.55 -1/4-C, Aminjikarai, Chennai 600 107.
  - xi. M/s. Car Care Service, No.587, P.H. Road, Aminjikarai, Chennai 600 107.
  - xii. M/s. GRK Water Service, 75, West Cooum Road, Chindadripet, Chennai 600 002.
15. All the alleged polluters were impleaded as parties from time to time.
  16. On 16.03.2016, the Tribunal noted that pollution was being caused by the educational institutions for period ranging upto 26 years and the authorities had failed to take any action. Added Respondent Nos. 20 to 24 were required to pay a sum of Rs. 40 Lakhs in the first instance to the CRRT.
  17. Vide order dated 27.10.2016, the Tribunal noted that some of the encroachers have been removed and some amount had been spent for mechanised removal of silt.
  18. On 25.01.2017, the Tribunal noted further steps for restoration. It was also noted that illegal structures were being constructed without permission of the Costal Zone Management Authority.
  19. On 15.03.2017, the Tribunal noted the progress of sub-projects under the control of the PWD. Thereafter on 27.04.2017, it was noted that the

projects worth Rs. 150.21 Crores had been initiated and some other works were in process.

20. On 04.10.2017, a joint inspection of the affected stretches was directed to be conducted by the TNPCB, Chennai Metro Water & Sewage Board (CMWSSB) and PWD. It was noted that restoration projects will be ready by January 2018.
21. On 24.09.2018, the Tribunal noted that the pace at which the work was being undertaken has been far from satisfaction. Accordingly, latest status report was required to be indicated.
22. On 31.10.2018, specific report was sought on the following issues:-
  - (i) discharge of untreated effluents;
  - (ii) discharge of untreated sewage;
  - (iii) removal of encroachments and
  - (iv) de-silting on Adyar and Cooum Rivers and Buckingham Canal.
23. The reports produced were found to be vague with no tangible action. Out of 26,300 encroachments, only 408 had been removed. The departments were recalcitrant and the delay was caused on extraneous grounds. Accordingly, the Chief Secretary was directed to look into the matter and a penalty of Rs. 2 crore was imposed on the PWD Department. Since the inland Waterways Authority of India required the water bodies being handed over to it free of encroachments, the Tribunal directed the Chief Secretary, Tamil Nadu to deal with the said issue.
24. Finally, on the last date on 07.01.2019, status report dated 14.12.2018 was considered which was to the effect that CRRT has taken strenuous efforts for revamping Cooum and Adayar rivers in Phase – I and II. The action plan involved removal of encroachment, plugging of sewer in-falls, construction of pumping stations, sewage treatment plants, widening and deepening of waterways etc. for which a sum of Rs. 104.74 Crores had been allocated. Encroachment issue was also to be dealt with the Tamil Nadu Slum Clearance Board.

25. The Tribunal recorded its dissatisfaction with the report and found the Authorities to be lethargic in performing their duties in protecting the water bodies and the environment. PWD was directed to submit a time bound action plan in the matter. PWD was also required to show as to why Performance Guarantee of Rs. 10 crores be not directed to be furnished for implementing such time bound action plan.
26. Accordingly, an affidavit has been filed on behalf of State of Tamil Nadu dated 11.02.2019 stating the Eco Restoration Plan had been prepared for restoration of the Cooum River which is to be implemented in three phases in eight years. Major activities will be completed in three years. Sanction for 60 sub-projects at the cost of Rs. 604.77 Crores was granted on 13.01.2015. The progress was reviewed and the plan is called Integrated Cooum River Eco- Restoration Project.
27. The plan was reviewed on 01.02.2019 by the Chief Secretary. PWD is responsible for river channelling flow including de-silting, forming of baby canal and bio-engineering to stabilise the bunds. The Greater Chennai Corporation is to deal with the park development, developing walkways, removal of solid waste and fencing. CMWSSB has to provide interceptors and diversion pipelines and modular STPs along the river. Commissionerate of Municipal Corporation will deal with the park development, removal of solid waste and fencing in Thiruverkadu Municipality. The Department of Rural Development (DRD) will deal with the removal of solid waste, fencing and developing vegetation in Adyalampattu, Seneerkuppam, and Vanagaram Village Panchayats. A review meeting dated 01.02.2019 was chaired by the Chief Secretary and attended by the Departments of Municipal Administration and Water Supply Department, Housing and Urban Development Department, Public Works Department, Environment and Forest Department, Chennai Rivers Restoration Trust, Greater Chennai Corporation, Town Panchayats, District

Collectors Thiruvallur and Chennai District and Chief Engineer, Water Resources Department.

28. A separate action plan has been filed by the PWD stating that there are major Waterways flowing through the Chennai City viz. Cooum and Adayar Rivers and Buckingham canal. CRRT had undertaken strenuous efforts for restoration of the Cooum and Adayar Rivers in Phase I and II respectively which involves abatement of pollution, eviction of encroachments, plugging of sewer in-falls, providing interceptors and diversion arrangements, modular sewage treatment plants, widening and deepening of waterways etc. Projects worth Rs. 93.97 Crores and Rs. 104.31 Crores had commenced or are to be taken up soon. Summary of encroachments is as follows:

SL. No.	Waterway	No of Encroachments identified	No of Encroachments Evicted so far	Balance to be evicted
1.	Cooum River	13592	8962	4630
2.	Adayar River	10347	4161	6186
3.	Buckingham Canal	26300	408	25892
	<b>Total</b>	<b>50239</b>	<b>13531</b>	<b>36708</b>

29. It is further stated that periodic review is undertaken by the Chief Secretary, Tamil Nadu/Chairperson, CRRT. The encroachers are to be provided houses for which loan will be raised from the Asian Development Bank. Thus, Performance Guarantee was not required to be taken as the State has to look into the rehabilitation of encroachers along with the restoration of the rivers.
30. During the course of hearing, learned counsel for State of Tamil Nadu has handed over extracts speech of Deputy Chief Minister in the course of the

budget speech to the effect that a sum of Rs. 4647.50 Crores has been sanctioned for the houses of the poor family.

31. We have heard Mr. Jawaharlal Shanmugam, applicant in person and learned counsel for the concerned authorities.

32. The applicant in person submitted that the pollution of rivers Adyar, Cooum and Buckingham Canal in and around Chennai is a well known fact and is established on record. The problem is also acknowledged by the authorities as recorded in several orders of this Tribunal starting from 27.5.2014. They have not been vigilant in preventing the pollution of the river all these years and have failed to observe the Precautionary Principle for protection of environment. The authorities have also not fully implemented the Polluter Pays Principle. Though an action plan was produced before this Tribunal as a result of repeated directions, the same has not been complied within 36 months from April 2015 as undertaken before this Tribunal. The Local Body, which is under constitutional obligation to maintain hygiene and prevent untreated sewage being discharged in water bodies has also failed in its duties for a long period. The order dated 06.02.2015 shows that untreated effluents are being discharged in Buckingham Canal by not only private persons but also government undertakings named therein. Having regard to track record of repeated failures in the past, stand now taken by the State of Tamil Nadu that it will implement eco-restoration plan within eight years and the major activities will be completed in three years should not be taken at its face value. The action of the State authorities is not consistent with the constitutional obligations under Articles 21, 48A and 51A of the Constitution to prevent pollution of water and air. The Tribunal may, therefore, require the State of Tamil Nadu to deposit a suitable amount towards interim compensation for damage to the environment and also take a performance guarantee to ensure that present action plan is

implemented within timelines given by the State. An Expert study may also be got conducted in the meantime.

33. Learned counsel for the State of Tamil Nadu, however submitted that the State is now serious as the matter has been reviewed by the Chief Secretary with the persons of senior functionaries of the State. Timelines have been laid down and funds have been allocated.

34. We have duly considered the question and find that there is pollution of the rivers and there has been repeated failure of the State of Tamil Nadu in its duties. Remedial action is required.

35. The apathy and failure of State of Tamil Nadu and its authorities in protecting the environment for the last many years is clear from facts already noted. It is alienable responsibility and duty of the State to provide clean environment to the citizens. Such duty cannot be linked to any other duty. Nor inaction for such failure be justified on the ground of availability of budget or other commitments. Pollution of water deprives the citizens of most essential need of potable water. Failure to provide equipment to treat sewage and permitting untreated sewage and pollutants in water bodies is criminal offence under the law of the land. Anyone permitting or being party to it is liable.

36. In this regard, it is apt to refer to the judgement of the Hon'ble Supreme Court dealing with the issue of control of pollution in river Pallar in Tamil Nadu. The Hon'ble Supreme Court, in *Vellore Citizen' Welfare Forum Vs. Union of India*, (1996) 5 SSC 647, observed:

*"13. The Precautionary Principle and the Polluter Pays Principle have been accepted as part of the law of the land. Article 21 of the Constitution of India guarantees protection of life and personal liberty. Articles 47, 48-A and 51-A(g) of the Constitution are as under: "47. Duty of the State to raise the level of nutrition and the standard of living and to improve public health.—The State shall regard the raising of the level of nutrition and the standard of living of it people and the improvement of public health as among its primary duties and,*

*in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health.*

*48-A. Protection and improvement of environment and safeguarding of forests and wildlife.—The State shall endeavour to protect and improve the environment and to safeguard the forests and wildlife of the country.*

*51-A. (g) to protect and improve the natural environment including forests, lakes, rivers and wildlife, and to have compassion for living creatures.”*

37. Again, in *Tirupur Dyeing Factory Owners Association Vs. Noyyal River Ayacutdars Protection Association &Ors.*,<sup>5</sup> directions were issued to check pollution in river Noyyal in the State of Tamil Nadu. A Committee headed by a former Judge of the High Court was appointed to assess the extent of damage and to identify the victims. Based on the said report, direction to cover damages and to stop pollution were issued by the High Court. Upholding the said directions, it was observed that if the pollution is not checked, the industrial activity has to be closed; cost for restoration has to be recovered from those responsible for the pollution.
38. In spite of directions in several Judgments, discharge of untreated sewage and industrial effluents in rivers and water bodies is continuing at a large scale. Sewage treatment capacity is disproportionate to the sewage generated.
39. We have adverted to the inadequacy of environment regulatory mechanism in general and need for its revamp for meaningful environment protection and required the State machinery to be made accountable for its failure.<sup>6</sup>

<sup>5</sup> (2009) 9 SCC 737

<sup>6</sup>

- a. *Aryavart Foundation vs. M/s. Vapi Green Enviro Ltd. & Ors.*, O.A. No. 95/2018, order dated 11.01.2019; wherein this Tribunal noted inadequate performance of PCBs and directed for their performance audit.
- b. *Compliance of Municipal Solid Waste Rules 2016*, O.A. No. 606/2018, order dated 31.08.2018 – wherein this Tribunal has constituted State-wise Committees to ensure effective implementation of SWM Rules, 20016
- c. *Threat to life arising out of coal mining in south Garo Hills district Vs. State of Meghalaya & Ors.*, O.A. No. 110 (TNC)/2012, order dated 04.01.2019- wherein this Tribunal laid down that state authorities colluding with polluters are equally liable to pay environmental compensation

40. We have also noted unsatisfactory state of environment threatening lives and causing deaths and diseases in India.<sup>7</sup>
41. The regulatory authorities created under the pollution laws are required to take stringent measures against causing of pollution expeditiously and wherever necessary, to prosecute the polluters and prohibit any polluting activities. The polluters must be required to pay the cost of restoration of the environment. For such failure, the authorities concerned may also be responsible.
42. It is a matter of serious concern that compliance of environment norms is not satisfactory and the result is large scale deaths and diseases and serious damage to air, water and earth.<sup>8</sup> As per CPCB report, 351 river stretches in the country are polluted, 102 cities are classified as non-attainment cities in terms of ambient air quality, there are 100 industrial

d. News item Published in 'The Hindu' authored by Shri. Jacob Koshy Titled "More river stretches are now critically polluted: CPCB", O.A. No. 673/2018, order dated 20.09.2018- wherein this Tribunal constituted River Rejuvenation Committees to prepare and execute Action Plan in time bound manner for rejuvenation of polluted river stretches: wherein this Tribunal dealt with the issue of compliance of judgement in M.C Mehta v. Uoi (2004) 6 SCC 588 directing shifting of industries. The Tribunal again noting inaction of concerned authorities imposed environmental compensation and directed preparation of Action Plan for compliance of PWM Rules.

e. Sobha Singh & Ors. Vs. State of Punjab & Ors., O.A. No. 10/2014, order dated 24.07.2018; The Tribunal while considering the issue of pollution in River Sutlej and River Beas, on account of untreated industrial waste, directed State of Punjab to pay a sum of Rs. 50 crores for its failure to take any action against the environmental degradation.

f. Court on its own Motion Vs. State of Karnataka & Ors., O.A. No. 125/2017, order dated 06.12.2018: wherein this Tribunal while noting contamination to water bodies at Bengaluru-Bellanduru lake and inaction of concerned authorities directed them to pay compensation for degradation to environment.

7 Ibid. (a) and (b) wherein this Tribunal has placed reliance of the following studies to reflect the degradation of environment-

[https://niti.gov.in/writereaddata/files/new\\_initiatives/presentation\\_on-CWMI.pdf](https://niti.gov.in/writereaddata/files/new_initiatives/presentation_on-CWMI.pdf)- India ranks 120th in 122 countries in Water Quality Index as per Niti Ayog Report,  
<https://www.thehindu.com/sci-tech/energy-and-environment/india-ranked-no-1-in-pollution-related-deaths-report/article19887858.ece>- Most pollution-linked deaths occur in India,  
<https://www.hindustantimes.com/india-news/delhi-world-s-most-polluted-city-mumbai-worse-than-beijing-who/story-m4JFT063r7x4Tj8ZbHF7mM.html>- Delhi's most polluted city, Mumbai worsen than Beijing as per WHO;  
[http://www.un.org/waterforlifedecade/pdf/global\\_drinking\\_water\\_quality\\_index.pdf](http://www.un.org/waterforlifedecade/pdf/global_drinking_water_quality_index.pdf)- WHO Water Quality Index.

8 As per some studies (the Lancet Commission Report on Pollution and Health) 2.51 million that took place in India in 2015, ranking India No. 1 in pollution related deaths. Pollution has been responsible for the most non-communicable disease deaths. In 2015, all forms of pollution combined were responsible for 21% of all deaths from cardiovascular disease, 26% of deaths due to heart disease, 23% due to stroke, 51% to chronic obstructive pulmonary disease, and 43% due to lung cancer. Pollution was also responsible for these times as many deaths as AIDS, tuberculosis, and malaria combined. <http://www.thehindu.com/sci-tech/energy-and-environment/india-ranked-no-1-in-pollution-related-deaths-report/article19887858.ece>

clusters, there is wide gap in compliance of statutory rules for waste disposal, which issues are subject matter of proceedings before this Tribunal.<sup>9</sup> Though rivers involved in the present case are not in the list of 351 polluted river stretches compiled by CPCB, the fact remains that the same are polluted and action taken by the authorities is not adequate.

43. Stern approach is, thus, required against the polluters as well as statutory authorities conniving or colluding with the polluters. The statutory authorities are trustees of the people and if their failure results in harm to the citizens or to the environment, the Court/Tribunal has to adopt strict approach to make them accountable so that such action acts as deterrent to prevent further harm.
44. To uphold the Rule of Law and accountability of those who are trustees of environment, it is necessary that the state machinery is required to compensate for their negligence and failure which may act as deterrent against the officers who neglected their basic duty of protecting the environment or colluded with the polluters and law violators. This is required not only as a part of Principle of 'Polluter Pays' which applies not only to actual polluters but also to those who collude with polluters or enable pollution to be caused and also for the negligence of public duties, adversely affecting the citizens. While actual damages may be determined on the basis of objective data, if available, absence of precise data is not a

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9

- a. Original Application No. 673/2018, News item published in 'The Hindu' authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB" dated 20.09.2018 : wherein the Tribunal issued directions to prepare and implement Action Plans to rejuvenate and restore the 351 polluted river stretches.
- b. Original Application No. 681/2018, News Item Published in "The Times of India' Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018
- c. Original Application No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018: wherein the Tribunal directed preparation of time bound Action Plans to ensure that all Industrial clusters comply with the parameters laid down in Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- d. Original Application No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 dated 31.08.2018: wherein the Tribunal constituted Apex and Regional Monitoring Committees for effective implementation of MSW Rules, 2016.

ground not to undertake the exercise of determining such damages based on legal principles, including *res ipsa loquitur*, having regard to common course of events etc. The environment is priceless. These principles are settled in decisions of Hon'ble Supreme Court.<sup>10</sup>

45. We have already noted that 'Polluter Pays' Principle can be applied by every regulatory authority and compensation can be and must be recovered from every polluter and the amount which is to be recovered spent for the restoration of the environment.<sup>11</sup> Mere passing of orders by the Tribunal is of no value unless the same are faithfully executed. Execution is in the hands of the authority. As executing court, it is not only the right but also the duty of this Tribunal to take such measures as may ensure compliance. Mode of execution is laid down in CPC (Section 51), i.e., arrest and detention, appointment of a receiver or in such manner as nature of

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- a) Sterlite Industries (India) Ltd. v. Union of India (2013) 4 SCC 575: ¶ 47- To the effect that compensation must be deterrent having regard to paying capacity and magnitude of the polluter.
- b) T.N. Godavarman Thirumulpad v. UOI & Ors. (2006) 1 SCC 1: ¶ 1- That protection of environment is responsibility of the State.
- c) Indian Council for Enviro-Legal Action & Ors. v. Union of India & Ors. (1996) 3 SCC 212: ¶ 67 and Vellore Citizens Welfare Forum v. UOI, (1996) 5 SCC 647: ¶ 11 to 13- Polluter Pays Principle extends not only to compensate harm to the victim but also to the environment.
- d) M.C. Mehta v. Kamal Nath (1997) 1 SCC 388: ¶ 10 -Public Trust Doctrine, ¶ 24 Imposition of exemplary damages to be paid by polluter as a measure of as deterrence.
- e) M.C. Mehta v. UOI & Ors., W.P (c) No. 13029/1985 order dated 24.10.2017, Supreme Court: Liability of public functionaries for inaction.
- f) MCD v. Uphaar Tragedy Victims Association (2011) 14 SCC 481: ¶ 99, 100- Principles of Private Tort do not control failure of State functionaries. Damages can be punitive and exemplary. Cost to cost method may not be applied in all situations.
- g) Vadodra Municipal Corporation v. Purshottam v. Murjani & Ors. (2014) 16 SCC 14: ¶ 17 - monetary liability can be fastened for failure of statutory duty.
- h) M. C. Mehta & Anr. v. Union of India (1987) 1 SCC 395 : ¶ 32 -measure of compensation to be co-related to magnitude and capacity of enterprise, compensation must have deterrent effect

<sup>11</sup>

- a. Compliance of Municipal Solid Waste Management Rules, 2016 order dated 16.01.2018 in O.A. No. 606/2018.
- b. Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors (O.A. No.95/2018) order dated 11.01.2019- wherein this Tribunal reiterated that 'Polluter Pays' Principle is ingrained in the environmental jurisprudence of the country as well as statutory mandate under Section 20 of the NGT Act, 2010.
- c. Threat to life arising out of coal mining in south Garo Hills district v. State of Meghalaya & Ors (O.A No. 110 (THC)/2012) order dated 04.01.2019- wherein this Tribunal held that it is necessary that the state machinery is required to compensate for their negligence and failure which may act as deterrent against the officers who neglected their basic duty of protecting the environment or colluded with the polluters and law violators. This is required not only as a part of principle of 'polluter pays' which applies not only to actual polluters but also to those who collude with polluters or enable pollution to be caused and also for the negligence of public duties, adversely affecting the citizens.

relief may require. There are provisions for prosecution, including of heads of departments of the Government.

46. On Precautionary Principle, to ensure that statutory authority do not continue to ignore their duties of taking action of protecting the environment, this Tribunal instead of permitting pollution to continue can require Performance Guarantee to be furnished. The present is a fit case where such power must be exercised.
47. In view of consistent failure of the State so far, we are tentatively inclined to require the State of Tamil Nadu to pay a sum of Rs. 100 Crores as compensation for damage to the environment with the Central Pollution Control Board (CPCB) for the past failures in preventing damage to environment. The amount may be used for restoration of environment. However, before taking a final view, we constitute a joint Committee comprising of representatives of CPCB, Indian Institute of Sciences, Bangalore, Madras School of Economics, NEERI and the State Pollution Control Board. The Committee may assess the causes and quantum of damage to the environment as well as further steps required for restoration of environment which are not covered in the action plan. The Tamil Nadu Pollution Control Board will be the nodal agency to coordinate and comply with the orders of the Tribunal. The Committee may give its report within three months.
48. We further direct that performance guarantee be furnished by the State of Tamil Nadu to the satisfaction of CPCB within one month to complete the restoration work within the specified time lines.
49. Our above order is consistent with earlier directions in similar matters. The Tribunal dealt with the issue of 351 polluted river stretches in the country and required action plans to be prepared to bring the water quality within

the prescribed standards in a time bound manner.<sup>12</sup> The Tribunal vide its order dated 19.12.2018 directed that non-adherence to the timeline shall make the States liable to pay environmental compensation at the rate of Rs. 1 crore per month for Priority I and II stretches, Rs. 50 lacs per month for Priority III stretches and Rs. 25 lacs per month each for Priority IV and Priority V stretches.<sup>13</sup>

50. In *Threat to life arising out of coal mining in south Garo Hills district Vs. State of Meghalaya & Ors.*, O.A. No. 110 (THC)/2012, this Tribunal held the State of Meghalaya liable to pay a sum of Rs. 100 crores for damage to the environment. In *Sobha Singh & Ors. Vs. State of Punjab & Ors.*, O.A. No. 916/2018, (earlier O.A No. 101/2014) order dated 14.11.2018, this Tribunal held the State of Punjab liable to pay sum of Rs. 50 crores for damage to the environment. In *Court on its own Motion v. State of Karnataka & Ors.*, O.A. No. 125/2017, order dated 06.12.2018, the State of Karnataka and the Bruhat Bengaluru Mahanagara Palike was required to pay Rs. 50 crores and 25 crores respectively, apart from furnishing performance guarantee, apart from requiring transfer of Rs. 500 crore to an Escrow account. These are only some of the instances. This approach has been felt necessary in view of seriousness of environment degradation and consistent failure of the authorities. No doubt, in the present case, a sum of Rs. 2 crores has been required to be paid earlier and notice was issued to show cause why performance guarantee may not be required to be furnished in the sum of Rs. 10 crore. After comprehensive hearing today, we are of the view that the magnitude of the damage to the environment is huge and there has been a long history of consistent failures of the State of Tamil Nadu and its authorities. The quantum of compensation to be recovered for the past failure and the amount of performance guarantee to be taken is required to the above extent to ensure compliance in future.

<sup>12</sup> Order dated 23.9.2018 in O.A No. 673/2018

<sup>13</sup> Order dated 19.12.2018 O.A No. 673/2018

51. The Chief Secretaries of all the States have been required to appear in person before this Tribunal on specified dates to report the progress in the said matter along with the progress on other significant issues of environment protection including solid waste management, sewage management, polluted air in cities and polluted industrial clusters.<sup>14</sup>
52. The Chief Secretary of Tamil Nadu has been required to remain present before the Tribunal on 23.04.2019. We direct the Chief Secretary to be ready with the progress in the present matter as well which is impacting large number of inhabitants living in the catchments of these river systems.
53. CPCB may collect holistic data for other stretches comprehensively so that further action to remedy pollution can be effectively taken.
54. We also direct that the Committee headed by Chief Secretary which met on 01.02.2019 may continue to meet fortnightly for a period of next three months and thereafter on monthly basis to review the progress in the matter. Quarterly reports may be furnished to this Tribunal on the progress in the matter by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).
55. The first such report may be furnished on or before 31.05.2019 by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).
- The applications stand disposed of.
- Reports received may be put up for consideration as and when received.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

<sup>14</sup> Order dated 16.12.2018 in O.A No. 606/2018

Dr. Nagin Nanda, EM

February 13, 2019  
Original Application No. 558/2018  
(Earlier O.A. NO. 164/2015 (SZ) and other connected matters)  
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## STATUS OF RIVER RESTORATION PROJECTS IN CHENNAI

### **Background:**

As per the orders of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its Order dated:13.02.2019 in Case No. O.A. 556 to 559 of 2018, three review meetings were conducted by the Chief Secretary on 26.10.2024, 24.12.2024 and 14.03.2025. The minutes of the above three meetings are attached herewith and filing of 23<sup>rd</sup> quarterly report is submitted as below:

Restoration of Chennai's major waterways is a top priority for the Government of Tamil Nadu and towards that end, river restoration plans of both Cooum and Adyar rivers have been drawn up and are currently under implementation by various line departments such as Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB), Greater Chennai Corporation (GCC), Water Resources Department (WRD), Directorate of Municipal Administration (DMA), Department of Rural Development and Panchayat Raj (DRD) and Tamil Nadu Urban Habitat Development Board. Chennai Rivers Restoration Trust is entrusted with coordinating and monitoring the projects. The progress of restoration of the waterways over the last quarter is detailed below:

### **I. INTEGRATED COOUM RIVER ECO-RESTORATION PROJECT**

Work on the sub-projects has been initiated by the concerned line departments and are under various stages of progress as detailed below:

#### **1) Water Resources Department (WRD):**

WRD is entrusted with the implementation of 8 sub-projects viz., desilting the river to enhance free flow of water during monsoon and. formation of baby canal to maintain minimum ecological flow during the non-monsoon season.

From Chainage 700 m to 9677 m and in northern arm desilting work is completed. In the stretch from Chainage 9677 m to 27336 m, desilting and formation of Baby canal have been completed.

Within the CRZ stretch i.e., from Cooum River mouth to Napier Bridge (Ch.0m - 700 m), for the continuous opening of river mouth and desilting of the river, CRZ Clearance was obtained by WRD and works of construction of wall is completed.

**2) Greater Chennai Corporation (GCC):**

GCC is entrusted with the implementation of 4 sub-projects. The work component consists of fencing for a length of 23.92 km on both the sides of the river, removal of 81,364 MT of construction and demolition waste and 23,527 MT of solid waste alongside the river and installation of booms at 8 locations to collect the floating wastes in the river. The status of the work progress is as follows:

**i. Removal of Solid Waste:**

The removal of accumulated solid waste from the banks of the Cooum River is completed.

**ii. Installation of Booms:**

Trash boom systems have been deployed across the river at 8 locations viz., near C-in-C bridge, Periyar Bridge, Choolaimedu, Metha Nagar, near Central Buckingham Canal, behind Madras Medical College, Quaid-e-Millath Bridge and near Napier Bridge and are functioning.

**iii. Fencing:**

Under this project, fencing work has been completed fully for an available work front length of 20.54 km.

**3) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

CMWSSB is entrusted with the implementation of 15 sub-projects. The work components of 10 Interception and Diversion systems along the river and 3 Modular Sewage Treatment Plants (STPs) at Chetpet, College Road and Maduravoyal. a 10 MLD Sewage Treatment Plant at Langs Garden and an Under Ground Sewerage Scheme (UGSS) at Nerkundram. Out of 15 sub-projects one Interceptor at NSK Nagar and One Modular STP at Maduravoyal have been dropped.

Out of 13 packages, 12 packages have been completed fully and 1 package is in progress and the details are as follows:

**i. Interceptor and Diversion pipelines: -**

1. Package I (Chintadripet) - 100% works completed.
2. Package II (Chetpet) – 100% works completed.
3. Package III (Nungambakkam) – 100% works completed.
4. Package IV (Metha Nagar) – 100% of works completed.
5. Package V (Anna Nagar) – 100% works completed.
6. Package VI (Langs Garden Road) - 100% of works completed.
7. Package VII (South Cooum River Road) – 100% works completed.
8. Package VIII (Aminjikai) – 100% works completed.
9. **Package IX (NSK Nagar) – Proposal Dropped.**
10. Package X (Anna Nagar) – 100% works completed

**ii. Modular Sewage Treatment Plants (STPs):-**

- For Modular STP (1.0 MLD) near College Road, Chetpet – 100 % works completed and the STP is in operation.
- For Modular STP (1.2 MLD) at Nungambakkam – 100% works completed and the STP is in operation.
- **For Modular STP (0.6 MLD) at Maduravoyal - Proposal dropped as the existing sewage pumping station, Mogappair east with decanting facility is located within few hundred meters distance.**
- For a 10 MLD STP (TTUF) at Langs Garden, 100% of the works have been completed. Also, tertiary treatment unit execution and installation of instrumentation has been completed. The STP is in operation.

**iii. Under Ground Sewerage System (UGSS): -**

For UGSS Nerkundram, laying pipelines and construction of Sewage Pumping Station works have been completed.

**4) Directorate of Municipal Administration (DMA):**

DMA is entrusted with the implementation of 2 sub-projects. The work components consist of removal of accumulated solid waste (1,648 MT) along the banks of the river within Thiruverkadu Municipality jurisdictions and fencing for a length of 10.78 km.

- 1,648 MT accumulated solid waste along the banks of the river within Thiruverkadu Municipality limits have been removed completely.
- Fencing has been completed for a length of 8.075 km within Thiruverkadu Municipality. Fencing in the encroached stretch for a length of 965 m will be taken up after the relocation of habitations (i.e. Shanmuga Nagar and Perumal Koil Street, Thiruverkadu) as the cases are pending before the Hon'ble High Court.
- The case related to Perumal Koil Street, Thiruverkadu was disposed and necessary action initiated in joint coordination with Thiruvalluvar District Administration, WRD, TNUHDB and Thiruverkadu Municipality to relocate the families as per the orders issued by the Hon'ble Court.
- In the River Stretch about 1,648 MT of accumulated quantity of solid waste has been treated and removed.

**5) Commissionerate of Rural Development and Panchayat Raj (CRD & PR):**

- The accumulated solid waste (4,582 cu.m) have been removed from the banks of the Cooum river within the DRD areas viz., Senneerkuppam, Adayalampattu and Vanagaram Village Panchayats within DRD limits.
- Fencing works (1.92 km) have been completed in all 3 Village Panchayats viz., Senneerkuppam, Adayalampattu and Vanagaram within DRD limits.

**6) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

- A total of 14,257 Project Affected Families (PAFs) from 60 Habitations were identified within the Cooum River boundary under this project. So far, TNUHDB has allotted 13,484 tenements from 53 habitations and 773 (PAFs) from 7 habitations are to be resettled and allotment orders will be issued to resettle remaining PAFs under this project.

- Under ICRERP, 773 tenements are ready for allotment to resettle the remaining PAFs in Cooum River viz.,
  - Thailavaram Phase II (Maraimalai Nagar) – 73 units,
  - Moolakothalam Phase I (Tondiarpet) – 42 units,
  - Moolakothalam Phase II (Tondiarpet) – 60 units,
  - Manali New Town Phase II – 598 units.

#### 7. Plantation Works in Cooum River under ICRERP:

The status of riverine plantation works in Cooum River taken up under ICRERP within GCC is detailed below:

Plantation Stretch (Total Saplings)	Total No. of Plants Planted	Status of Work
From Quaid-e-Milleth Bridge to Col. Laws Bridge (S.M. Nagar)	14,500	Completed
From Napier Bridge to Quaid-e-Milleth Bridge (Island Ground)	14,300	Completed
From Thaimoogambigai Dental College campus to Padikuppam Burial Ground	5000	Completed
Mogappair Bridge (Rail Nagar) up to GCC limit	16,000	Completed

## II. ADYAR RIVER RESTORATION PROJECT FROM ORIGIN TO MOUTH (ARRP)

Work on various sub-projects of the Adyar River Restoration Project was initiated by all the line departments in 2018 and are under various stages of progress.

## **1. Water Resources Department (WRD)**

The Water Resource Department is entrusted with the implementation of 7 sub-projects - desilting and widening the river for 16.18 km; construction of flood protection walls for 1.76 km and river mouth opening and its maintenance. Out of this, 5 sub projects are completed; one project is under progress and another project viz. on and for river mouth opening CRZ clearance is obtained. The work progress is detailed below:

- For the package 1, i.e., desilting of River mouth to downstream of Thiru. Vi. Ka Bridge (1963 m), 100% of work is completed.
- For package 2, i.e., from Thiru. Vi. Ka. bridge to Kotturpuram bridge (2,353 m) - desilting work is completed.
- For package 3, i.e., from Kotturpuram bridge to Saidapet road bridge (2,892 m) - desilting work is completed.
- For package 4, i.e., from Saidapet road bridge to Jafferkhanpet road bridge (flood protection wall for a length of 650 m and desilting for a length of 2,498 m) - Works are completed.
- For package 5, i.e., from Jafferkhanpet Road bridge to Manapakkam Check dam (desilting for a length of 3,334 m and flood protection wall for a length of 500 m) - Works are completed.
- For package 6, i.e., from Thiruneermalai to Outer Ring Road (desilting for a length of 3,000 m and flood protection wall for a length of 406 m) - Works are completed.
- For package 7 (maintenance of river mouth for 4 consecutive years) - CRZ Clearance has been received from MoEF&CC. As per the direction of MoEF&CC, the work was commenced during June, 2024 and desilting work was completed for this year.

## **2. Greater Chennai Corporation (GCC):**

GCC is entrusted with the implementation of 19 sub-projects. The work components consist of boat jetties at two locations, fencing for a length of 24.67 km

on both the sides of the river, beautification of bridges and plantations alongside the river course.

- Under this project, out of 24.67 km, fencing work is completed for an available work front of 14.18 km. Also, dedicated zonal wise special enforcement teams have been formed to prevent dumping of wastes and for removing MSW and construction & demolition (C & D) waste along the Cooum and Adyar River Stretches.
- For the trash boom systems which are to be installed at 3 suitable locations across the Adyar River, viz., Kotturpuram Bridge, Maraimalai Adigalar Bridge & Jaffer Khanpet Causeway has been completed.
- Regarding the work on beautification of bridges, works has been completed on all the three bridges being maintained by GCC (South Buckingham Canal Bridge near Kotturpuram Railway Station, Thiru. Vi. Ka Bridge and Alandur Bridge) and on one bridge being maintained by State Highways Department i.e., Maraimalai Adigalar Bridge (Saidapet Bridge). All the bridge beautification works have been completed.
- Park near Kotturpuram - 100% work is completed.
- Formation of Playground and Urban dense forest at Canal Bank Road - 100% works completed.

### **3. Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

CMWSSB is entrusted with Interception and Diversion Pipelines and Modular STPs. All 10 packages entrusted under ARRP - CMWSB was completed and the status of works is as follows;

#### **i. Interceptor and Diversion Pipelines:**

1. Package I- Adyar & Kotturpuram - 100% works completed.
2. Package III - Nandanam Extension, Turn Bulls Road & Radhakrishnapuram - 100% works completed.
3. Package IV - Mambalam Canal - 100% works completed.

4. Package V - Guindy & Ekkattuthangal – 100% works completed.
5. Package VI – Samiyar Thottam and Jafferkhanpet – 100% works completed.
6. Package VII – MGR Nagar SPS to Manapakkam SPS - 100% works completed.
7. Package XI – MGR Drain (Near Annai Sathya Nagar) - 100% works completed.

**ii. Modular STP:**

1. Package VIII – 100% works completed (4 MLD Todhunter Nagar).
2. Package X – 100 % works completed (2 MLD Kotturpuram).
3. Package XV – Modular STP, Kundrathur (0.8 MLD) Work commenced on 01.07.2022 and 100% of the work was completed.

**4. Directorate of Municipal Administration (DMA):**

DMA is entrusted with the implementation of sub-projects viz., solid waste removal alongside the river, fencing for a length of 3.54 km; community toilet at 1 location and plantation alongside the river.

- Under solid waste removal, 522 MT of garbage been removed and the work was completed.
- The construction of community toilet in Anakaputhur Municipality was completed and opened to public.
- In Anakaputhur Municipality, out of 1.52 km, work completed fully for 1.52 km.
- In Pammal Municipality, out of 5.132 km, fencing works completed.
- Regarding UGSS for Anakaputhur and Pammal Municipalities – So far 89% of works have been completed on Pammal Municipality. Thus far, 96% of civil works have been completed in Anakaputhur Municipality and other EMI works will be completed by the end of September 2024. The works are expected to be completed by end of September, 2024.
- In Kundrathur Municipality, out of the available work front for 1.2 km fencing has been fully completed.

- In Tambaram Corporation (formerly Thiruneermalai Town Panchayat), out of the available work front of 3.082 km, fencing has been fully completed.
- In Tambaram Corporation (formerly Perungalathur Town Panchayat), for 5.132 km fencing work was fully completed and fixing of grill in progress - 1000 m will be taken up after relocation of PAFs.

#### **5. Commissionerate of Rural Development and Panchayat Raj (CRD & PR)**

CRD has been entrusted with the implementation of 4 sub projects - solid waste removal alongside the river; fencing for a length of 35.1 km, community toilet and plantation along the river bank.

- Under solid waste removal, 8275 MT of accumulated solid waste along the river banks has been removed and the work is completed.
- In Kancheepuram District, out of the available work front of 18.13 km, fencing work in the available work front 14.68 km was fully completed. In Chengalpattu District fencing work is proposed for a length of 11.07 km, out of this, the available work front of 8.8 km, fencing has been completed.

#### **6. Tamil Nadu Urban Habitat Development Board (TNUHDB):**

- Out of a total 9,539 Project Affected Families (PAFs) identified within the Adyar River boundary, so far, 5,311 PAFs were resettled in Tamil Nadu Urban Habitat Development Board schemes and remaining tenements to resettle 4,228 PAFs will have to be provided.
- In order to resettle the remaining PAFs, 4,228 tenements are ready for allotments as detailed below:

TT Block, Vyasarpadi - 15 units. Thailavaram Ph I Maraimalai Nagar - 155 units & Ph II, Maraimalai Nagar - 11 units, Navalur, Padapai Kancheepuram - 104 units, Semmencherry - 2 units, Perumbakkam Ph VIII - 140 units, Ph IX - 105 units, Phase IV - 376 units, Phase VI - 251 units, Phase III - 1311 units, Phase X - 69, Phase XI - 282, Kargil Nagar - 881 units and Manali New Town P II - 526 units.

### **III. DETAILED FEASIBILITY REPORT FOR RESTORATION OF ADYAR RIVER**

During the review, the Principal Secretary, MA&WS Department has informed that a Detailed Feasibility Report (DFR) for the restoration of Adyar River in PPP mode by Integrating all restoration work components like river channel improvement, sewage mitigation, solid waster removal etc., to be implemented in 30 months under Hybrid Annuity Model (HAM) in Public - Private Partnership (PPP mode) of 42 km stretch from Guduvanchery Regulator to Thiru. Vi.Ka.Bridge was prepared for effective restoration of Adyar river and emphasized the significance prerequisite to complete the preparatory works before bidding for the project within a specific timeline.

Thereafter, the preparatory works so far carried out in this regard have been presented as detailed below:

- The DFR for the restoration of Adyar River was submitted to Tamil Nadu Infrastructure Development Board (TNIDB) for Project Structuring approval. Subsequently, project structuring and bid documents were approved by TNIDB on 26.07.2023. Based on the in-principle approval given by the Government on 10.07.2023 and the approval of TNIDB on the project structure and bid document, tender for fixing a Concessionaire was invited on 27.07.2023, indicating closing date as 30.11.2023; pre-bid meeting was held on 01.09.2023. 19 bidders including 3 international companies participated. In continuation of pre-bid meeting, site visit was held on 07.09.2023 and clarifications to 423 queries were uploaded in tender Portal. Subsequently, 16 queries were raised by bidders and few of which require amendments. The file for the same is under circulation by TNIDB for approval from its Executive Committee. Financial Bids opened and evaluation of bids completed. The Government has accorded administrative and financial sanction for the project vide G.O Ms. No.50, dated 14.03.2024. Based on the G.O; Letter of Award to Concessionaire was issued on 14.03.2024 and the same was accepted by the Commissionaire.

- Further the Government have issued orders on 03.11.2023 for formation of a SPV Company namely M/s. Chennai Rivers Transformation Company Ltd. (CRTCL) as per the order, the CRTCL completed Certificate of Incorporation was obtained on 08.07.2024 and 1<sup>st</sup> Board meeting was held on 03.08.2024. Agreement was signed with Concessionaire SPV M/s. P & C Adyar Water Projects Pvt Ltd during January 2025.
- After signing the Concession Agreement, within 270 days all Conditions Precedent have to be fulfilled by CRTCL and by the Concessionaire and handover of essential land and existing WTPs/STPs from the WRD, CMWSSB, Tambaram Corporation and other custody of assets other than STPS such as Pumping Stations, Fencing, Plantations and other assets to the concessionaire.

#### **IV RESTORATION OF BUCKINGHAM CANAL & ITS ASSOCIATED DRAINS AND WATERWAYS THAT DRAINS INTO COOUM & ADYAR RIVERS**

The Government have accorded Administrative Sanction of Rs.1,281.88 cr. for the Restoration of Buckingham Canal & its Drains and Cooum & Adyar Drains vide G.O (D) No.419, Municipal Administration & Water Supply (MA&WS) Department, dated: 03.12.2020.

The status of boundary demarcation and restoration of Buckingham canal is as follows:

- WRD stated that the Boundary Demarcation of Buckingham Canal, Mapping of boundary through Differential Global Positioning System (DGPS) and preparation of map for 48 km were completed and fixing of boundary stones was completed where the stretch is free from encroachment.
- Further, WRD to submit a comprehensive proposal for restoration of Buckingham Canal including Sewage Mitigation, Urban Waterfront Development/GCC side property beyond Right of Way (RoW) and Resettlement & Rehabilitation components.

iii) CMWSSB and TWIC have finalised the outfalls list and the proposals for sewage mitigation. There are 239 wet wells and 132 dry wells in the B-Canal. Out of which, 2 outfalls have been plugged, and 112 outfalls are being plugged. 7 numbers of outfalls are treated sewage outfalls. Necessary action is to be initiated to identify number of PAFs within RoW of the Buckingham Canal for taking up the enumeration process under R&R.

iv) Boundary Demarcation & DGPS survey – Drains falling into Adyar, Cooum and 'B' canal:

For laying boundary stones DGPS mapping has been completed in Adyar river (43.20 Kms), Cooum River (29.50 Kms), North B-Canal (17.25 kms), Central B-Canal ( 7.20 Kms) and South B-Canal (23.90 Kms).

Along the above rivers/ canal stretches 7,827 numbers of boundary stones are to be fixed; out of which 5,681 stones have been fixed and the balance works are under progress.

v) On completion of boundary survey, Joint bio-metric enumeration of Project Affected Families (PAFs) within the Right of Way is to be carried out by WRD and GCC in coordination with Revenue and TNUHDB.

In compliance with the directions of the Hon`ble National Green Tribunal (NGT), Principal Bench, New Delhi vide Order dated 13.02.2019, the Chief Secretary will continue to conduct meetings to review the progress of the river restoration works and to ensure that Chennai's waterways are restored, in keeping with the stated commitment of the Government of Tamil Nadu.

**Sd/-**  
**Additional Chief Secretary/  
Member Secretary,  
CRRT**

**Sd/-**  
**Principal Secretary  
to Government,  
MA&WS Department**

**Sd/-**  
**Chief Secretary to  
Government**

### CHENNAI RIVERS RESTORATION TRUST

**Minutes of the Monthly Review Meeting held on 26.10.2024 at 03.00 PM with line departments under the Chairmanship of the Chief Secretary, Government of Tamil Nadu to review the progress of Integrated Cooum River Eco-Restoration Project, Adyar River Restoration Project and Restoration of Buckingham Canal & Associated Drains as per the orders of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi.**

**In Chair: Thiru. N. Muruganandam, I.A.S., Chief Secretary to Government**

**Officers Present:**

1.	Dr. S. Vijayakumar, I.A.S., Additional Chief Secretary / Member Secretary, Chennai Rivers Restoration Trust & Officer on Special Duty (OSD), Adyar- Cooum Comprehensive Rejuvenation Project
2.	Dr. K. Manivasan, I.A.S., Additional Chief Secretary to Government, Water Resources Department
3.	Tmt. P. Amutha, I.A.S., Principal Secretary to Government, Revenue and Disaster Management Department
4.	Dr. P. Senthil Kumar, I.A.S., Principal Secretary to Government, Environment, Climate Change and Forests Department
5.	Thiru. J. Kumaragurubaran, I.A.S., Commissioner, Greater Chennai Corporation,
6.	Dr. K.S. Palanisamy I.A.S., Commissioner, Commissionerate of Land Administration
7.	Thiru. Prashant M. Wadnere, I.A.S., Special Secretary to Government, Finance Department
8.	Dr. T. G. Vinay, I.A.S., Managing Director, Chennai Metropolitan Water Supply & Sewerage Board
9.	Dr. K. Vijayakarthykeyan, I.A.S., Joint Managing Director, Tamil Nadu Urban Habitat Development Board

10.	Thiru. V. Sivakrishnamurthy, I.A.S., Deputy Commissioner (Works), Greater Chennai Corporation
11.	Tmt. Rashmi Siddarth Zagade, I.A.S., District Collector, Chennai District
12.	Thiru. S. Balachander, I.A.S., Commissioner, Tambaram City Municipal Corporation
13.	Dr. T. Prabhushankar, I.A.S., (Video Conferencing) District Collector, Thiruvallur District
14.	Tmt. Kalaiselvi Mohan, I.A.S., (Video Conferencing) District Collector, Kanchipuram District
15.	Tmt. S. Priyanka, I.A.S., Additional Director, Rural Development & Panchayat Raj
16.	Thiru. S. Kandasamy, I.A.S., Commissioner, Avadi City Municipal Corporation
17.	Dr. Srinivas R. Reddy, I.F.S., Principal Chief Conservator of Forests, (Head of Forest Force), Chennai
18.	Tmt. P. Suba Nandhini, (Video Conferencing) District Revenue Officer Chengalpattu District
19.	Thiru. V. Subbiah, I.F.S., District Forest Officer Tiruvallur District
20.	Tmt. Maithily, Joint Commissioner, Commissionerate of Land Administration

**In Attendance:**

1. Thiru. M. JaikarJesudos,  
Engineering Director,  
Chennai Metropolitan Water Supply & Sewerage Board
2. Thiru. A.G. Sethuraman,  
Chief Engineer,  
Rural Development and Panchayat Raj

3. Thiru. R. Sivamurugan,  
Chief Engineer (O&M),  
Chennai Metropolitan Water Supply & Sewerage Board
4. Tmt. M.Janaki,  
Chief Engineer, Chennai Region,  
Water Resources Department
5. Thiru. S.Sakthimanikandan,  
Chief Engineer,  
SWD, Greater Chennai Corporation
6. Thiru.R.Kannan,  
Member Secretary,  
Tamil Nadu Pollution Control Board
7. Thiru. S.Janakumaran,  
Project Director,  
National Highways Authority of India
8. Thiru. Shankara Subramanian  
Deputy Director,  
Tamil Nadu Pollution Control Board
9. Dr. C. Muthukani,  
Joint Chief Engineer,  
Tamil Nadu Pollution Control Board
10. Thiru. C. PodupaniThilagam,  
Joint Chief Engineer, Palar Basin,  
Chennai Region, Water Resources Department
11. Tmt. R. Vijayalakshmi,  
Superintending Engineer, Parks & CRRT Projects,  
Greater Chennai Corporation
12. Tmt. Joyce Sumathi,  
Superintending Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
13. Thiru. Selvakumar,  
Executive Engineer,  
Water Resources Department
14. Thiru. I. Sajid Hussain  
Chief Operating Officer,  
Tamil Nadu Water Investment Company (TWIC)

15. Thiru. J. A. Nirmalraj,  
Chief Community Development Officer,  
Tamil Nadu Urban Habitat Development Board
16. Thiru. T. Gnanavel,  
Executive Engineer,  
Tambaram City Municipal Corporation
17. Thiru. M. R. Jaishankar,  
Executive Engineer, STPs  
Chennai Metropolitan Water Supply & Sewerage Board
18. Thiru. V. Thangadurai,  
Assistant Executive Engineer,  
Tambaram City Municipal Corporation
19. Thiru. Dr. R. L. Narendran,  
Environmental Scientist,  
Tamil Nadu Pollution Control Board
20. Thiru. G. Mohan,  
Assistant Director of Survey,  
Chennai District
21. Thiru. S. Ramamoorthy,  
Project Director,  
Chennai Rivers Restoration Trust
22. Thiru. P. Santhosh Kumar,  
Water Resources Specialist,  
Chennai Rivers Restoration Trust
23. Thiru. J. Jayanth,  
Social Expert cum Information and Communications Specialist,  
Chennai Rivers Restoration Trust
24. Thiru. S. Sivakumar,  
Biodiversity Management Specialist  
Chennai Rivers Restoration Trust
25. Thiru. P. Mariappan,  
Infrastructure Specialist,  
Chennai Rivers Restoration Trust
26. Tmt. N. Gomathi,  
Interpretation Executive,  
Chennai Rivers Restoration Trust

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At the outset, the Additional Chief Secretary / Member Secretary, CRRT & Officer on Special Duty (OSD), Adyar-Cooum Comprehensive Rejuvenation Project welcomed the Chief Secretary and all officials present in the review meeting and informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its Order dated 13.02.2019, in the Case No. O.A.556 to 559 of 2018 had directed that the Committee headed by the Chief Secretary should meet on a monthly basis to review the progress of ongoing river restoration activities. In compliance with the above orders, so far twenty two quarterly reports have been filed. The 22<sup>nd</sup> quarterly report was filed in August, 2024 and the next quarterly report is due in November, 2024.

Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that under these river restoration projects, funds have been disbursed by CRRT to line departments based on the work progress. Since last review meeting, funds amounting to Rs.7.61 cr. under ARR, Rs.56.00 Lakh under ICRERP and Rs.2.75 cr. for Eco-Restoration of Ennore Creek have been disbursed to implementing agencies by CRRT.

Thereafter, the line departments were requested to present the progress of works being implemented under the Integrated Cooum River Eco-Restoration Project (ICRERP), Adyar River Restoration Project (ARRP) and Restoration of Buckingham Canal and Major Associated Drains Project. The progress of on-going river restoration projects was reviewed in detail by the Chief Secretary, Government of Tamil Nadu as detailed below:

### **RESTORATION OF ADYAR RIVER THROUGH PPP MODE UNDER HAM**

The Additional Chief Secretary / Member Secretary, CRRT informed that a Detailed Feasibility Report (DFR) for the restoration of Adyar River was prepared to effectively restore the Adyar River and emphasized the significance to complete the preparatory works before bidding for the project within a specific timeline.

**Thereafter, the preparatory works so far carried out in this regard have been presented as detailed below:**

- The DFR for the restoration of Adyar River was submitted to Tamil Nadu Infrastructure Development Board (TNIDB) for Project Structuring approval. Subsequently, project structuring and the bid documents were approved by TNIDB on 26.07.2023. Based on the in-principle approval given by the Government on 10.07.2023 and the approval of TNIDB on the project structure and bid document, Tender for fixing the Concessionaire was invited on 27.07.2023, indicating the closing date as 30.11.2023; pre-bid meeting was held on 01.09.2023. 19 bidders including 3 international companies participated. In continuation to

the pre-bid meeting, site visit for bidders was held on 07.09.2023. Clarifications to 439 bidders queries were uploaded in the tender portal after obtaining TNIDB approval.

- Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that Two Bids received on 19.01.2024 were evaluated. Upon evaluation and approval from the CMWSS Board, the proposal was submitted to Government for Administrative sanction. Accordingly, Administrative and Financial Sanctions for the Restoration of Adyar River under Hybrid Annuity Model (HAM) was accorded by the Government on 14.03.2024. Subsequently, Letter of Award (LoA) was issued by CMWSSB to the Concessionaire on 14.03.2024 and the same was accepted by the Concessionaire. **The CRTCL is ready to sign the Concession Agreement.**
- Further, the Government have issued orders on 03.11.2023 for formation of new company (Chennai Rivers Transformation Company Ltd.) and the formation of the Company as per the orders is under progress. Later, the Government have issued orders for Staff Structure and Operating Expenses of the SPV on 16.02.2024 and the order has mentioned that the Chairman and Managing Director, TNUIFSL & OSD, Adyar-Cooum Comprehensive Rejuvenation Project will be the overall in charge of the newly created SPV as the Managing Director, CRTCL.

**Further, the Additional Chief Secretary/Member Secretary, CRRT informed the following:**

- a) Formation of Government SPV Company M/s. Chennai Rivers Transformation Company Ltd. (CRTCL) completed and Certificate of Incorporation was obtained on 08.07.2024.
- b) 1<sup>st</sup> Board meeting of CRTCL was held on 03.08.2024 and the draft agreement is ready for signing with Concessionaire SPV M/s.P&C Adyar Water Projects Pvt. Ltd.
- c) After signing the Concession agreement, within 270 days all condition precedent has to be fulfilled by CRTCL and 180 days by Concessionaire
- d) Recruitment of manpower for the SPV and CVs by CMWSSB is under progress.
- e) After signing the Concession agreement, within 270 days all Condition Precedents will have to be fulfilled by CRTCL / Government and 180 days by the Concessionaire.
- f) Appointing an Independent Engineer process is underway by CMWSSB.
- g) Setting up of office space for the SPV (CRTCL) is finalized and being established.

Thereafter, the Additional Chief Secretary / Member Secretary, CRRT informed that joint meetings were conducted with line departments concerned along with the Selected Bidder regrading Condition Precedents (CPs) to be fulfilled by the Bidder & the SPV (CRTCL) and action being taken to complete these activities as per the action plan with timelines as indicated below:

**A) Condition Precedents to be fulfilled by the CRTCL:**

- i) Handover of Essential Land & Existing STPs – 270 days from date of submission of Performance Security by Concessionaire by WRD, CMWSSB and Tambaram Corporation.
- ii) DPR- Review & certification by the IE & Approval of DPR by CRTCL.
- iii) Execution of escrow agreement jointly with the Concessionaire by CRTCL.
- iv) Execution of substitution agreement jointly with the Concessionaire and Senior Lender of the Concessionaire by CRTCL.
- v) Custody of other Assets (other than STPs such as PS, Fencing, Plantations, etc. which does not require rehabilitation) to be Handed Over to the Concessionaire by GCC, Tambaram Corporation, Kundrathur Municipality and DRD.
- vi) One-time Solid Waste Removal within RoW by ULBs (GCC, Tambaram Corporation and Kundrathur Municipality) and DRD.
- vii) Industrial Pollution (Pammal and Guindy industrial area) by TNPCB and SIDCO.
- viii) Consent To Operate (CTO) for existing Modular STPs by TNPCB.
- ix) NOC by WRD for all the existing Trunk Sewer and STPs in Adyar River.
- x) CRZ Clearance (Concessionaire may utilize the services of NABET accredited consultant appointed by CMWSSB).

**B) Condition Precedents to be fulfilled by the Concessionaire:**

- i) Formation of Concessionaire SPV Company by the Bidder - 45 days from Letter of Award (LOA).
- ii) Submission of performance security for a value of Rs 70.30 cr.
- iii) Preparation of DPR by the Concessionaire, review & certification by the Independent Engineer and Approval of DPR by the CRTCL
- iv) Procuring approvals and permits by the Concessionaire including CRZ.
- v) Financial closure (Debt & Equity) for 50% of the Bid Project Cost.
- vi) Execution of escrow agreement jointly with the CRTCL.
- vii) Executing of substitution agreement jointly with CRTCL & Senior Lender of the Concessionaire.

Further, the Additional Chief Secretary / Member Secretary, CRRT also informed that CMWSSB obtained Consent To Operate (CTO) from TNPCB for all 10 STPs constructed on the banks of Adyar River.

**After detailed review, the Chief Secretary instructed the following:**

- i) All Condition Precedents indicated in the DFR / Tender condition must be completed immediately as per the stipulated timeline.**
- ii) All line departments concerned to give top priority to the preparatory works that are necessary to be completed in a timely manner before implementing the proposed project. Specifically, the Resettlement & Rehabilitation (R&R) of remaining PAFs and Land acquisition process in Adyar River to be completed with specific timeline.**
- iii) Regarding the Resettlement & Rehabilitation (R&R) of remaining PAFs in Adyar River, TNUHDB to initiate necessary action for the construction of around 1800 tenements in the identified locations to resettle PAFs.**
- iv) Existing STPs which is under construction in Anakaputhur by Tambaram Corporation and other STPs should be ready for handing over it to the Concessionaire of Adyar River HAM project.**
- v) TNPCB to ensure that stern action is taken to prevent pollution from Guindy Industrial Estate to Adyar River and effective functioning of the STP to mitigate the effluent from Pammal and Pallavaram Tanneries.**
- vi) Consent To Operate (CTO) for existing Modular STPs sought by CMWSSB and DMA has to be given by TNPCB as per the stipulated procedures.**
- vii) WRD to issue NOC to all infrastructure created for pollution mitigation works including all existing Trunk Sewer and STPs in Adyar River by 30.11.2024. In this regard, Joint Inspection to be carried out by WRD and CMWSSB by 10.11.2024.**
- viii) Trunk Sewer proposed as part of the project should be laid in the available space between fencing and bund and the existing plantations carried out under ARRP should not be disturbed as far as possible.**

## ADYAR RIVER RESTORATION PROJECT (ARRP)

### i) Water Resources Department (WRD):

The WRD official informed that out of 7 sub- projects, 6 sub-projects are completed, one project is being carried out as detailed below:

S. No.	Description of Work	Status as per last CS meeting	Incremental Progress	Expected date of completion
1.	Desilting from Adyar River mouth to downstream of Thiru-Vi-Ka Bridge	Desilting & Conveyance - 100% Completed (Sectioning and bund formation from Thiru.Vi. Ka Bridge to Phase II of Tholkappia Poonga on the left bank is being carried out)		30.11.2024

With regard to the proposal for land acquisition in Adyar River, the Additional Chief Secretary / Member Secretary, CRRT informed that there are two land related issues namely:-

- i) Proposal for land acquisition involving 212 Pattadars in Kancheepuram District for which the Government had already sanctioned Rs.231.46 crore. Kancheepuram District Administration along with WRD to expedite the LA process in Adyar River within Kancheepuram District.
- ii) Proposal for land acquisition involving 47 Pattadhars for Rs.215.82 cr. in Chengalpattu District, CLA has sent the proposal to Government on 12.07.2024 and it is under the consideration of Government. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.

Further, it was informed that the funds sanctioned involving LA for 212 Pattadars in Kancheepuram District will be made available in the financial year (i.e. 2024-2025) to WRD to complete the L.A. process.

With regard to the Resettlement & Rehabilitation (R&R) in Anakaputhur, the Additional Chief Secretary / Member Secretary, CRRT informed that the Anakaputhur habitation in Adyar River with 676 PAFs need to be relocated on priority since all pending cases have been disposed off by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled at Annai Anjugam Nagar TNUHDB Scheme, Old Perungalathur and Thailavaram Phase II TNUHDB Scheme, Maraimalai Nagar. WRD demolished all the 82 nos of evicted structures at Anakaputhur.

Further, joint exercise is being carried out by Tambaram Corporation, WRD and TNUHDB for the relocation of remaining 594 PAFs from Anakaputhur under ARRP. Besides, Joint Bio-metric Enumeration of PAFs is being carried out for relocation and tenements are kept in readiness by TNUHDB to resettle these PAFs under ARRP.

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the details of all vacant / Govt. /OSR lands along the entire Adyar River / Cooum River / Buckingham Canal stretch within 500m from either side of the banks, the District Collector, Chennai, Tiruvallur, Chengalpattu District and Kancheepuram District have submitted the details. **The possibilities of using such lands for developing various infrastructure relating to the concerned rivers are being explored.**

**In the meeting, WRD presented the status of Boundary stones fixing in Adyar, Cooum and Buckingham Canal as given in the following table:**

Name of the River / Canal	Adyar River	Cooum River	North B'Canal	Central B'Canal	South B'Canal
<b>Total Length</b>	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
DGPS Mapping - Completed	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Revenue survey for verification of DGPS points</b>					
Total	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Completed	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Fixing of Boundary Stones</b>					
Total	1,335 Nos	745 Nos	2,532 Nos	320 Nos	2,895 Nos
Completed	1,035 Nos	294 Nos	2,057 Nos	-	2,295 Nos
Balance	300 Nos	451 Nos	475 Nos	320 Nos	600 Nos
Exp. Date of Completion	30.11.2024	30.11.2024	30.11.2024	30.11.2024	30.11.2024

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed WRD to complete the fixing of Boundary stones along Adyar River within the committed timeline.

After detailed review, the Chief Secretary issued following directions:

- i) **Regarding the Land Acquisition (LA) proposals in Adyar River, Water Resources Department (WRD) to issue G.O. for Land Acquisition proposal (47 Pattadars) in Chengalpattu District as recommended by CLA. As far as the LA in Kancheepuram District, the District Collector to complete the process of LA for 212 Pattadars. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.**
  - ii) **WRD to fix the boundary stone in Adyar & Cooum Rivers for the entire stretch by 30.11.2024 and Buckingham Canal to be completed within the committed timeline. All District Collectors concerned (Tiruvallur, Kancheepuram, Chengalpattu & Chennai Districts) to provide necessary cooperation to WRD to complete the Boundary Stone fixing works in Cooum & Adyar Rivers and Buckingham Canal.**
  - iii) **Under ARR, WRD should forward the Utilization Certificate (UC) and Completion Report (CR) for the works (viz., River mouth) so far completed to CRRT.**
  - iv) **WRD to expedite the monsoon preparedness works in city waterways and complete them before the onset of the forthcoming monsoon.**
- ii) **Greater Chennai Corporation (GCC):**

The Commissioner, GCC informed that fencing has been fully completed for 14.18 km available work front in Adyar River. Further, it was informed that in pursuance of the instructions issued by the Chief Secretary, GCC has formed a dedicated zonal wise special enforcement team for the prevention and removal of Solid Waste and Construction & Demolition waste (C&D) along the Adyar and Cooum Rivers.

Furthermore, it was informed that stringent action is being taken for removal of Garbage and C&D waste in Adyar & Cooum rivers and Buckingham Canal. A total penalty amount of Rs.75,000/- has been levied by GCC against the polluters in these water bodies, 12 cases were booked. 62 nos of CCTV cameras at identified hotspots have been installed along these waterways and 11 squads were formed. Moreover, Solid Waste and of Construction & Demolition waste (C&D) have been continuously removed in these water bodies by GCC.

In the meeting the Additional Chief Secretary / Member Secretary, CRRT emphasized that the Resettlement & Rehabilitation (R&R) of Project Affected Families (PAFs) from remaining habitations in Adyar River under ARRP is a most critical activity to be completed within a definite timeline by departments concerned and wherever the relocation is completed, the site has to be secured immediately with chain link fencing to protect the relocated sites from any further encroachment.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that out of a total 9,539 Project Affected Families identified within the Adyar River boundary, so far, 5,172 PAFs have been resettled and remaining 4,367 PAFs will have to be resettled. So far 371 PAFs from Kanu Nagar out of 455 PAFs within GCC limits have been resettled in Perumbakkam Phase V Scheme, Semmencherry and Perumbakkam Phase IX Schemes. Relocation of the remaining PAFs from Kanu Nagar is in progress. In this regard, the Commissioner, GCC informed that the relocation of remaining PAFs from Kanu Nagar would be completed in November, 2024 in coordination with WRD and TNUHDB.

**After detailed review, the Chief Secretary issued the following directions:**

- i) Coordinated efforts shall be taken by GCC, WRD, TNUHDB and Revenue, Chennai District Administration to complete the relocation of remaining PAFs in Adyar River under ARRP, because it will be required for the establishment of trunk sewer lines, STPs, parks and other public utilities by HAM Concessionaire.**
- ii) Joint bio-metric enumeration of PAFs in remaining habitations within GCC limits along the Adyar River banks to be completed as per the committed timeline by GCC in coordination with WRD and TNUHDB.**
- iii) After relocation of PAFs, vacated structures are to be immediately demolished and the river stretch to be secured with adequate fencing (Chain link) to prevent any further encroachments.**
- iv) GCC to continuously take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal. Further, GCC to ensure that effective enforcement by deploying dedicated squads and surveillance are in place to prevent pollution in city waterways.**

- v) **GCC to ensure that the C&D waste is disposed only in the sites already been identified / earmarked by GCC across 15 Zones within GCC limits and C&D waste should not be dumped in anywhere else. Further, GCC to expedite the tendering process for engaging agency for processing C&D waste.**

**iii) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The Joint Managing Director, TNUHDB presented the status of tenements under ARRP:

- Out of a total 9,539 Project Affected Families (PAFs) identified within the Adyar River boundary, so far, 5,172 PAFs were resettled in Tamil Nadu Urban Habitat Development Board (TNUHDB) schemes and remaining tenements to resettle 4,367 PAFs will have to be provided.
- In order to resettle the remaining PAFs, 4,367 tenements are ready for allotments as detailed below:
  - TT Block, Vyasarpadi - 18 units, Thailavaram Ph I Maraimalai Nagar – 160 units & Ph II, Maraimalai Nagar - 44 units, Navalur, Padapai Kancheepuram - 104 units, Perumbakkam EPIL – 260 units, Semmencherry - 2 units, Perumbakkam Ph VIII – 144 units, Ph IX – 147 units, Phase IV – 384 units, Phase VI – 256 units and Phase III – 513 units, Kargil Nagar – 1132 units and Manali New Town P II – 1,203 units.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the required number of tenements to relocate remaining PAFs from Adyar River under ARRP and Allotment orders will be issued by TNUHDB as and when the list of beneficiaries is received from GCC/DMA.
- In the meeting, it was informed that joint coordination meetings with TNUHDB, TANGEDCO, GCC and CMWSSB officials are periodically conducted by CRRT regarding the inter-departmental coordination issues viz., Electricity service connection, Water supply and Sewerage facilities for tenements constructed by TNUHDB and ensure that tenements are ready in complete manner in all aspects to resettle PAFs from Adyar and Cooum Rivers.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the Special Camps are being conducted for resettled PAFs in various TNUHDB Schemes for address change in EPIC/Voter ID, Aadhaar Card & Family Card (PDS), Chief Minister's Comprehensive Health Insurance Scheme (CMCHIS), OAP, Widow pension, Maintenance Allowance to Physically Challenged Persons, etc.

**Further, the Additional Chief Secretary / Member Secretary, CRRT highlighted that all the tenements are completed and kept in readiness to resettle remaining 4,367 PAFs in Adyar River under ARRP. As it was suggested to resettle a portion of PAFs in the vicinity of the existing habitations, a decision to be taken by TNUHDB regarding the tenements which are ready for allotment under ARRP in consultation with TNUHDB.**

**The Additional Chief Secretary / Member Secretary, CRRT also highlighted that the following actions are required from departments for the timely completion of tenements by TNUHDB as indicated below:**

- a) TANGEDO to complete the internal electricity connection to TNUHDB Schemes viz., Manali New Town Phase II and Kargil Nagar.
- b) CMWSSB to complete the work for Dedicated Water Supply Main for Perumbakkam Schemes (Rs.8.16 cr.).
- c) CMWSSB to expedite the work for dedicated water line for Kargil Nagar Scheme.
- d) CMWSSB to complete STP works in Kargil Nagar (0.75 MLD) and Manali New Town (2 MLD) Schemes.

**After detailed review, the Chief Secretary issued following directions:**

- i) **TNUHDB to ensure that all tenements are ready in all aspects viz., adequate water supply, sewage disposal, electricity supply, lifts, etc. to resettle remaining Project Affected Families (PAFs) from Adyar and Cooum Rivers.**
- ii) **Regarding the Resettlement & Rehabilitation (R&R) of remaining PAFs in Adyar River, TNUHDB to initiate necessary action for the construction of around 1800 tenements in the identified locations to resettle PAFs.**
- iii) **TANGEDCO to complete electricity service connection to above TNUHDB Schemes immediately.**
- iv) **TNUHDB to ensure that the necessary arrangements are made for watch and ward in the Scheme areas to avoid damages / misuse of the tenements that are completed and kept ready for allotment under ARRP and ICRERP.**
- v) **CMWSSB to ensure that necessary temporary arrangements to be made for sewer disposal / connection in Kargil Nagar & Manali New Town Schemes until the STPs works are fully completed.**

- vi) TNUHDB to expedite the works sanctioned for providing recreational / sports facilities for families in four TNUHDB Scheme areas and complete them within the stipulated timeline.**

**iv) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that all 10 packages have been completed.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that pursuant to the directions of the Chief Secretary, a study was taken up on the Performance Assessment of STPs & I&D works carried out by CMWSSB in Cooum and Adyar Rivers and the Final report is prepared. In this regard, a detailed presentation would be made by CRRT in the next review meeting. Further, a joint exercise is taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways.

Further, TNPCB official informed that, in pursuance of the instructions issued by the Chief Secretary, TNPCB taken periodical water samples in Cooum and Adyar Rivers on the assessment of the operational efficiency of Modular STPs installed in Adyar River and Cooum River under the ICRERP and ARRP and highlighted the key inferences of the analysis. Further, CMWSSB presented the data of the quality of outlet from STPs installed under ICRERP and ARRP.

In the meeting, the Managing Director, CMWSSB informed that in pursuance of the instructions issued by the Chief Secretary, CMWSSB has formed 9 dedicated squads to monitor and prevent the illegal dumping decanting along the city waterways. A total penalty amount of Rs.4,95,000/- has been levied by CMWSSB against the polluters in these water bodies, 17 cases were booked. 6 vehicles seized; 5 nos of CCTV cameras installed at identified hotspots along these waterways.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that CMWSSB was entrusted with 10 packages costing Rs.60.83 cr. under ARRP. Further, the Managing Director, CMWSSB also informed that, apart from the above 10 packages, 9 new works have also been taken up under ARRP to mitigate the sewage pollution into the Adyar River and the status of these 9 packages are given below:

S. No	Description of work	Work progress as per last meeting	Incremental Progress	Exp. dt. of comp.
1.	Enlargement of pumping main and allied works in Area X & XIII	61%	Work temporarily stopped due to Road cut ban for North East Monsoon 2024	24.02.2025
2.	Strengthening of existing 400mm dia PSC pumping main from Saidapet SPS to Jafferkhanpet SPS in Area 13	63%		31.03.2025
3.	Enlargement of sewer mains at various locations 136,140,141,142, in Area X	59%		01.04.2025
4.	Revised Name of the Work: Interception and diversion of sewage flow along Dr. Nair road by providing 2 no. of lift station at Jagadhammal street junction, rajamannar street and Dr.Nair road jn Venkatraman street with pumping main and allied machineries to T Nagar SPS in Depot – 136 , Area -X	Price bid opened on 25.10.24 – Tender under evaluation		

After detailed review, the Chief Secretary issued the following directions:

- i) **CMWSSB to expedite the ongoing additional sewage mitigation works in Adyar River under ARRP and complete them within the committed timeline.**
- ii) **Regarding the additional sewage mitigation works entrusted to CMWSSB in Adyar River under ARRP, the tendering process to be completed for work mentioned in S.no.8 of the above table and commence the work immediately.**
- iii) **CMWSSB to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dispose / decant sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.**
- iv) **TNPCB to take samples in Adyar and Cooum River at appropriate locations to monitor the water quality with stipulated parameters.**
- v) **CMWSSB to continue recording the impact assessment of the sewage mitigation works (i.e. Modular STPs & I&D works) completed under ICRERP and ARRP in**

terms of no. of outfalls plugged, improvement in the quality of the river water, capacity of the STPs / Modular STPs, scope for reuse based on the quality, utilizing the treated water for watering the plantation carried out in Adyar River, etc.

- vi) **TNPCB and CMWSSB to jointly take water samples in Adyar and Cooum rivers at appropriate locations. In case of any shortcomings found, CMWSSB to take suitable measures to ensure the quality of treated outflow into these waterways.**
- vii) **Comparative Data of the outlet quality of the STPs established in Adyar and Cooum Rivers under ARRP and ICRERP captured by TNPCB and CMWSSB has continued to be presented in the monthly review meeting.**
- viii) **The outfalls identified in the city waterways need to suitably addressed by departments concerned (CMWSSB / DMA / DRD) to effectively mitigate sewage pollution in the waterways. In this regard, a detailed presentation to be made by CMWSSB separately in which the Principal Secretary, Finance should also be present.**
- ix) **With regard to the Road cut permission from Police (Traffic) for executing the CMWSSB works like laying pipelines on the roads, a Single Window System through Online approval shall be established. In this regard, the G.O may be issued by the MA&WS Department in consultation with the Home Department for establishing an Online Single Window System for Road Cut Permission including Police (Traffic).**
- x) **CMWSSB to obtain Consent To Operate (CTO) for all existing Modular STPs from TNPCB as per the stipulated procedures. TNPCB to ensure that the necessary permissions are given within the stipulated timeline.**
- xi) **CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ARRP.**

**v) Directorate of Municipal Administration (DMA):**

The Director of Municipal Administration (DMA) officials informed that Solid waste removal, construction of community toilet and Fencing in Pammal has been completed under ARRP. Further, the Commissioner, TCMC presented the status of ongoing combined UGSS in Anakaputhur and Pammal as tabled below:

UGSS	Anakaputhur					Pammal				
Description of work	Keyam Infra Project Pvt. Limited					VVV Constructions Pvt Ltd				
	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion
Purchase of DWC Pipes (in km)	42.45	42.45	0.000	0.000	All Purchase Completed	89.422	82.108	2.018	5.296	05.11.2024
Purchase of CI Pipes (in km) (Gravity)	5.631	5.631	0.000	0.000	All Purchase Completed	8.957	7.596	0.523	0.838	05.11.2024
Purchase of CI Pipes (in km) (pumping)	4.22	4.22	0.000	0.000	All Purchase Completed	6.355	4.735	0.010	1.610	05.11.2024
Construction of Machine holes (in Nos)	2212	2142	39	Balance-31 Preca st -21 Insitu -10	Precast - 40 - 15.09.24 Insitu - 30 - 27.09.24	4061	3253	189	Balance 619 Precast- 400 Insitu - 219	20.11.2024
Construction of SPS (in No)	4	1 EMI & Civil work completed 2 EMI works are in progress 1 Civil work completed & EMI work to be carried out	3 Civil and EMI works completed 1 Civil work completed and EMI work to be carried	1 EMI work to be carried out	3 EMI works will be completed by 25.09.24	3	2 EMI works completed 1 Civil works in progress , pump set procured	1 Civil work in progress and EMI work to be carried out	1 Civil work and EMI work to be completed	1 Civil & EMI work will be completed by 20.11.2024
Construction of Lifting Station (in No)	2	2 Civil works completed Purchase order placed for motors & Kiosk under manufacturing  2 EMI works are to be carried out	2 EMI works are in progress  Pump sets procured for Lift station	2 EM works to be carried out	2 EMI works will be completed by 15.11.24	1	1 Civil work completed, EMI Work is in progress (Kiosk under manufacturing) 1 EMI Work is in progress (2 Nos. Pump set procured )	EMI work completed	-	-

<b>Laying of DWC Pipes (in km)</b>	42.45	41.756	0.694	0.000	Completed	89.422	68.251	6.506	14.665	4.665 km by 05.11.2024 Balance 10 km by 30.11.2024
<b>Laying of CI Pipes (in km) (Gravity)</b>	5.63	4.433	0.848	0.349	15.11.2024	8.957	3.445	0.879	4.633	20.11.2024
<b>Laying of CI Pipes (in km) (Pumping)</b>	4.22	3.118	0.326	0.776	15.11.2024	6.355	4.313	0.155	1.887	15.11.2024
<b>House Service Connection (outside property boundary) (in Nos)</b>	6914	6819	95	0	Completed	16244	12974	2297	973	15.11.2024
<b>Internal Chamber</b>	6914	6571	343	0	Completed	16244	11238	2804	2202	15.11.2024
<b>Internal Plumbing (HSC within property boundary) (in Nos)</b>	6914	6571	343	0	Completed	16244	11399	2780	2065	15.11.2024
<b>Sewage Treatment Plant - Civil work</b>	1	97.0%	1.0%	2.0%	Civil work completed - 98%	-	-	-	-	-
<b>Sewage Treatment Plant - Mechanical work</b>	1	56.0%	24.0%	20.0%	For EMI works – Mechanical and electrical item as and when received are getting fixed - Trial and commissioning of STP by November, 2024	-	-	-	-	-

The details of fencing works by DMA are detailed below:

<b>Description of Work</b>	<b>Total</b>	<b>Status</b>
Fencing in Tambaram Corporation (Perungalathur)	5.132 km	Completed

- In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the progress of the ongoing UGSS in Anakaputhur and Pammal by Tambaram City Municipal Corporation under ARRP is being reviewed fortnightly by CRRT with TCMC, Contractors and PMC engaged for the work and substantial progress is being made.

- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that all pending cases relating to Anakaputhur, Adyar River have now been disposed of by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled and efforts are being taken to relocate remaining PAFs.
- Further, it was informed that chain-link fencing to protect the Right of way in the encroached stretches of Anakaputhur (1,726 m) and in Perungalathur (1,000 m) will be taken up after relocation of PAFs/removal of encroachments.
- In the meeting, the District Revenue Officer (DRO), Chengalpattu District informed that the case regarding the encroachment of "Tharisu land" in Sasivardhan Nagar, Perungalathur was disposed by the Hon'ble Madras High Court and action being initiated to evict these families by the Revenue, Chengalpattu District.

In the meeting, the Commissioner, Tambaram City Municipal Corporation informed that pursuance to the instructions issued by the Chief Secretary, TCMC has formed a Monitoring Committee to prevent pollution in Adyar River as well as it takes up regular surprise inspections of 3-4 times a week. So far Rs.57,750/- penalty has been imposed against the polluters, CCTV cameras have been installed at 6 locations to monitor illegal dumping.

**After detailed review, the Chief Secretary instructed following:**

- i) **DMA and the Commissioner, TCMC to closely monitor and expedite the ongoing UGSS works in Anakaputhur and Pammal in Tambaram Corporation under ARR and complete them within the committed timeline.**
- ii) **The Commissioner, TCMC to ensure that the adequate manpower is deployed to expeditiously execute the works and complete them within the committed timeline. Further, TCMC to initiate necessary action and levy penalty as per the contract agreement on the contractor who has not complete the entrusted works within the stipulated timeline by mobilizing sufficient manpower.**
- iii) **TCMC to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in Adyar River.**

**vi) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The Chief Engineer, DRD presented the following status under ARRP:

- In Kancheepuram District, out of available work front of 18.13 km, fencing has been fully completed and could not be taken up for 345 m due to Encroachments in Indira Nagar. In Chengalpattu District, out of available work front of 8.8 km, fencing has been fully completed.
- With regard to the encroachments for 345m (Indira Nagar), the Additional Chief Secretary / Member Secretary, CRRT informed that Kancheepuram District Administration had identified 33 families in Indira Nagar (Kolapakkam & Gerugambakkam Villages, Kundrathur Taluk) and TNUHDB had issued Allotment Orders for Thailavaram Phase II Scheme. **Relocation of families from Indira Nagar to be taken up by Kancheepuram District Admn.in coordination with WRD and TNUHDB by 30.11.2024.**
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed one-time solid waste removal was completed in Adyar River under ARRP. Further, it was informed that dedicated squad have been formed by the Greater Chennai Corporation (GCC), Kundathur & Thiruverkadu Municipalities & Tambaram Corporation and DRD to monitor dumping of solid waste, C&D waste and sewage disposal into the river.

**In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in pursuance of the instructions issued by the Chief Secretary, a detailed format was prepared by CRRT capturing the details of action taken by respective agencies regarding the action taken against the violators / polluters by imposing penalty for dumping of solid waste & C&D waste, compounding the vehicles decanting sewage in waterways as per the provisions given in the law by appropriate authority, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads, etc., and the same was presented in detail by the agencies concerned as below:**

Agency / ULBs /PRIs	Type	Water-way	No. of cases booked wrt to no of vehicles	No. of 1st time violators	No. of 2nd time violators	No. of 3rd time violators	Total penalty levied / collected wrt no of vehicles in Rs)	No of vehicles seized	Sewage qty controlled from decanting in KL	SW dump controlled in MT	No. of Hot spots identified	No. of CCTV installed	No of Squad formed for patrolling/ day (no. of persons)
GCC	Solid Waste & C&D	Adyar	-	4	0	0	19000	-	-	-	-	16	3
		Cooum	-	4	4	0	16500	-	-	-	-	46	4
		B'canal	-	4	2	0	39500	-	-	-	-	-	4

CMWSSB	Sewage	Adyar	1	1	-	-	29500	1	-	-	-	-	-
		Cooum	2	2	-	-	59000	2	20	-	1	2	2
		B'canal	14	13	1	0	406500	3	294	3	4	3	7
DMA	Solid Waste & C&D	Adyar	-	-	-	-	-	-	-	-	-	-	-
		Cooum	-	-	-	-	-	-	-	-	-	-	-
DRD	Solid Waste & C&D	Adyar	-	-	-	-	-	-	-	-	-	-	-
		Cooum	-	40	-	-	57750	-	-	8.50	6	6	3
		B'canal	-	-	-	-	-	-	-	-	-	-	4 Trips / 9 nos

After detailed review, the Chief Secretary issued following directions:

- i) Dedicated squads formed by GCC, DMA and DRD for prevention and removal of solid waste, C&D waste and sewage in waterways have to take stringent action against polluters / violators who dump solid waste and dispose sewage in the waterbodies. Further, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads.
- ii) GCC, CMWSSB, DMA & DRD to ensure that stern action is taken against the violators by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.
- iii) Transport Department shall be consulted regarding seizing / impounding the vehicles polluting waterways and take stern action as per the provisions available in law like cancellation of RC for such vehicles indulging in repeated violation. If required, suitable amendments may be proposed in the Public Health Act / ULBs Act.
- iv) GCC, DMA & DRD should ensure that the Adyar and Cooum River banks are secured with adequate fencing to prevent fresh dumping of solid waste & C&D waste within their limits.
- v) The District Collector, Kancheepuram District to relocate 33 families from Indira Nagar, Kundrathur by 30.11.2024 and evict the encroachments within the river boundary in coordination with WRD and TNUHDB and to adequately secure the river stretch with fencing under ARR.

## **INTEGRATED COOUM RIVER ECO-RESTORATION PROJECT**

### **1) Water Resources Department (WRD):**

The WRD official informed that all 8 Sub-projects are completed under ICRERP. During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that regarding the pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras, so far 4 cases (Adyar - 2 Nos. and Cooum - 2 Nos) have been disposed by the Hon'ble Court. In this regard, departments concerned have handed over all case related materials / documents to State Legal Counsel (AAG-IX) to defend these cases effectively. The Registry, Hon'ble Madras High Court was requested to list these cases for early hearing. Further, the Additional Advocate General - IX of Tamil Nadu mentioned on 03.06.2024 in the Hon'ble First Bench of Hon'ble Madras High Court for listing of cases for hearing and are expected to be listed shortly.

**During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that NHAI has sought permission for dismantling the existing Compound wall along the Cooum River under ICRERP for facilitating the construction of entry & exist ramps for the NHAI Project.**

**Further, the Project Director, NHAI informed that under the ongoing New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal, 13 ramps are provided along the Elevated corridor from Tier - 1 at various locations for the city traffic. To facilitate the ramp construction, it is necessary to remove the existing boundary wall along the Cooum River and Permission was sought from the CRRT, assuring to rebuilt the wall as per post construction requirements.**

**In the meeting, the Additional Chief Secretary / Member Secretary, CRRT also informed Under ICRERP, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. will have to be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.**

**After detailed review, the Chief Secretary issued following directions:**

- ð In the light of the ongoing Chennai Port - Maduravoyal Elevated Road Project by NHAI along the Cooum River, the Joint Coordination Committee formed by the Principal Secretary, MA&WS Department, Secretary, Highways & Minor Ports**

Department with officials from Water Resources Department (WRD), National Highways Authority of India (NHAI), State Highways Department and Greater Chennai Corporation (GCC) should continue to meet regularly to ensure seamless flow of water in Cooum river while executing the works by NHAI.

- ii) While executing the works for Chennai Port - Maduravoyal Elevated Road Project, NHAI to ensure that necessary measures and Flood Mitigation Plan are in place to ensure the seamless water flow in the river during monsoon season.
- iii) With regard to the request of NHAI for dismantling the compound wall along the Cooum River for facilitating the construction of entry & exist ramps for the NHAI Project, Respective agency (i.e. GCC) may provide permission after the Monsoon (i.e. January, 2025).
- iv) As indicated by the Additional Chief Secretary / Member Secretary, CRRT, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. under ICRERP shall be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.
- v) All necessary efforts shall be taken for early listing and disposal of pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras and suitable action to be initiated by respective departments for the removal of encroachments as per the orders of the Hon'ble Court.

## 2) Greater Chennai Corporation (GCC):

The Commissioner, GCC informed that all 4 sub-projects envisaged under this project are completed. Further, it was informed that fencing works have been taken up in the stretches wherever the work front is available (20.54 km) and it is fully completed.

Further, it was informed that under ICRERP, out of 14,257 PAFs totally identified, so far 13,484 PAFs within the Cooum River boundary have thus far been relocated from 53 habitations and remaining 773 PAFs from 7 habitations will have to be relocated.

Regarding the relocation of remaining PAFs, Additional Chief Secretary / Commissioner, GCC informed that coordinated efforts are being taken to relocate the remaining PAFs in Adyar & Cooum Rivers by GCC in coordination with WRD, TNUHDB & Revenue, Chennai District.

**After detailed review, the Chief Secretary instructed the following:**

- i) Necessary efforts shall be taken by GCC to sensitize the elected representatives to get their support in smooth relocation of habitations that are resisting relocation under these projects.**
- ii) Joint efforts to be taken by GCC to relocate the remaining PAFs in Cooum River in coordination with WRD, TNUHDB and Chennai District Administration.**
- iii) Coordinated efforts shall be taken by GCC, TNUHDB and WRD to sensitize the PAFs who are resisting relocation on the facilities and services made available in the TNUHDB Resettlement Scheme areas.**
- iv) While issuing Building and Demolition Permission, GCC should ensure that C&D Waste disposal plan is in place and the same is strictly adhered by the Builder/Contractor during the construction of the building.**
- v) GCC shall ensure that continuous surveillance and control mechanism are effectively put in place to prevent the indiscriminate and illegal disposal of solid waste and C&D waste along the city waterways. In this regard, GCC to immediately issue notice to polluters/violators.**

### **3) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The Joint Managing Director, TNUHDB presented the following status under ICRERP:

- A total of 14,257 Project Affected Families (PAFs) were identified within the Cooum River boundary under this project. So far, TNUHDB has allotted 13,484 tenements and allotment orders will be issued to resettle remaining PAFs under this project.
- Under ICRERP, 773 tenements are now ready for allotment to resettle the remaining PAFs in Cooum River:
  - Perumbakkam EPIL – 8 units,
  - Thailavaram Phase II (Maraimalai Nagar) – 73 units,
  - Moolakothalam Phase I (Tondiarpet) – 117 units,
  - Moolakothalam Phase II (Tondiarpet) – 195 units,
  - Manali New Town Phase II – 380 units.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the tenements earmarked to resettle PAFs under these river restoration projects are kept in readiness by TNUHDB. Remaining PAFs will be relocated on disposal of pending court cases and allotment orders would be obtained from TNUHDB by GCC / DMA for relocation.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted the various community development activities and special camps for Social Security Schemes (SSS) conducted for PAFs resettled in various TNUHDB schemes (i.e. Perumbakkam, Athipattu Phase III, KP Park Phase II and Gudapakkam) under ICRERP.

**After detailed review, the Chief Secretary directed TNUHDB:**

- i) TNUHDB to ensure that all amenities are ready in Schemes to resettle the PAFs from Coom and Adyar River.**
- ii) TNUHDB to conduct Community Development Activities to cover all resettled families in TNUHDB Scheme area viz., Income Generation Activities, Livelihood Programmes, Formation of SHGs, Enrollment in Schools, ITIs, etc. A separate meeting would be conducted to review these works with TNUHDB.**

**4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that out of 13 packages, 12 packages have been completed and 1 package is in progress as detailed below:

Description of Work	Progress as per last meeting (%)	Incremental Progress (%)	Expected dt. of Completion
Package-15 UGSS Nerkundram	99	1	15.11.2024

- Regarding Nerkundram UGSS works, the work for providing sewer collection system for 650m along Coom river bund and 623m out of 900m along Poonamallee High Road (NHAI portion) is completed. The balance works are under progress and are expected to be completed by 30.09.2024.

The Managing Director, CMWSSB has also informed that, total 10 packages were taken up under ICRERP, of which 9 works are completed and 1 work is in progress i.e. Nerkundram UGSS and the same would be completed by 30.09.2024. In addition to the outfalls identified and being mitigated under ICRERP, new outfalls (23 nos) was cropped up in the recent times

and these outfalls need to be addressed. Hence, to plug these 23 outfalls, the following 14 proposals were prepared to plug these new sewage outfalls in Cooum River for Rs. 50.00 cr. for which the Government have accorded administrative sanction to CMWSSB and their status are given in the following table:

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
1.	Enhancement of the pump capacity in Mogappair (East) HT SPS in Area-VII	100%	-	Work Completed
2.	Providing laying, jointing and testing of pumping main, construction of Sewage pumping / Lift Station and providing electrical machineries and allied works in Depot-106 in Area VIII	46%	8%	13.03.2025
3.	Providing, laying, jointing, testing and commissioning of Sewage collection system including house service connection in Depot 102 & 106 in Area VIII	45%	**	04.02.2025
4.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Eastern Side)	41%	**	31.05.2025
5.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Western side)	46%	**	31.05.2025
6.	Laying of Interceptor and Diversion For Plugging Of Sewage Outfalls In Nungambakkam Drain From Ch-1000 To Greams Road Pumping Station in Area-IX-D-111	100%	-	Completed
7.	Enlargement of Sewer system to plug the sewer outfalls along the Trustpuram canal in Area-IX	42%	**	31.01.2025
8.	Construction of sewage pumping station at Trustpuram and laying of CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-112 in Area-IX	75%	**	31.03.2025
9.	Construction of lift station at Thiruvalluvarpuram and laying CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-109	62%	4%	31.01.2025

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
10.	Providing sewer Collection System with lift station and pumping main to Perumal Koil Street & Ambedkhar Nagar, Depot-144 & 146, Area-XI	50%	5%	30.09.2024
11.	Relaying of 600mm dia CI sewer pumping main from LAW College Pumping Station at NSC Bose Road in depot-59, Area-V	76%	**	14.09.2024
12.	Interception and Diversion of sewage outfall by laying Gravity main and Lift station at West Cooum Road, Chindatripet and pumping to Navalur Nagar SPS in Depot-62 in Area-V	55%	37%	10.09.2024
13.	Enlargement and rerouting of sewer pumping main from 150mm dia to 200mm dia from Navalur Nagar SPS to Napier Park SPS in Depot-62 in Area-V	38%	6%	15.09.2024
14.	Rerouting of Existing 700mm dia CI Gravity Sewer main for length of 200m at Ritchie Street – Area V	Work commenced on 05.09.2024 and expected date of completion 31.03.2025		

*\*\* Work temporarily stopped due to Road cut ban for NE Monsoon 2024*

**After detailed review, the Chief Secretary issued following instructions:**

- i) CMWSSB to expedite the ongoing additional sewage mitigation works in Cooum River and substantial incremental progress in the next review meeting. Further, these works have to be closely reviewed by CMWSSB for its early completion before the scheduled timeline. The progress of these works shall be reviewed as part of the monthly review meeting.**
- ii) Regarding Nerkundram UGSS works, necessary efforts shall be taken by CMWSSB to complete the works within the stipulated timeline.**
- iii) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ICRERP.**

#### **5) Directorate of Municipal Administration (DMA):**

The DMA informed that under ICRERP, solid waste removal (1,648 MT) and fencing works (8.075 km) along the Cooum River have been completed within Thiruverkadu Municipality limits.

It was also informed that fencing in the encroached stretch for a length of 965 m will be taken up after the relocation of habitations (i.e. Shanmuga Nagar and Perumal Koil Street,

Thiruverkadu). In this regard, the court cases related to Perumal Koil Street, Thiruverkadu was disposed of and necessary action is being initiated to relocate the families as per the orders issued by the Hon'ble Court.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the court case relating to Perumal Koil Street, Thiruverkadu within Cooum River was disposed of and efforts are being taken in joint coordination with Tiruvallur District Administration, WRD, TNUHDB and Thiruverkadu Municipality. Further, necessary action is taken for early disposal of the pending cases pertaining to Shanmuga Nagar, Thiruverkadu.

In the meeting, the District Collector, Tiruvallur District informed that all encroached structures (160 Nos) with Cooum River boundary at Perumal Koil Street, Thiruverkadu were marked by the Revenue, WRD, TNUHDB and Thiruverkadu Municipality. Subsequently, Joint Enumeration (Form-2) and Bio-metric Survey (Form-2A) of PAFs who were willing to relocate was captured. Meanwhile, WRD has issued Notice (Form-3) on 29.07.2024 with 7 days notice period to all encroached structures and joint action to relocate the PAFs would be initiated accordingly.

**After detailed review, the Chief Secretary instructed the following:**

- i) **The District Collector, Tiruvallur District and WRD to take suitable action for early listing and disposal of pending cases pertaining to encroachments in Shanmuga Nagar, Thiruverkadu.**
- ii) **Necessary coordinated action should be taken to relocate the Perumal Koil Street Habitation, Thiruverkadu in Cooum River by Tiruvallur District Administration, WRD, DMA and TNUHDB should quickly and to adequately secure the river stretches after the relocation. A consultative meeting has to be conducted with the residents and the plan should be discussed with the Chief Secretary.**
- iii) **TNUHDB to provide required number of tenements to resettle from Perumal Koil Street, Thiruverkadu under ICRERP.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The Chief Engineer, DRD informed that under ICRERP, the solid waste removal (4,582 cu.m) and fencing work (1.92km) along the Cooum River have been completed in Adayalampattu, Sennerkuppam and Vanagaram Village Panchayats within DRD limits.

## **RESTORATION OF BUCKINGHAM CANAL AND ITS ASSOCIATED DRAINS AND DRAINS OF ADYAR & COOUM RIVERS:**

The Additional Chief Secretary / Member Secretary, CRRT informed that the Government have accorded administrative sanction of Rs.1,281.88 cr. for the Restoration of Buckingham Canal & its associated Drains and Drains of Cooum & Adyar River.

In this regard, during the monthly review meeting conducted by the Chief Secretary held on 28.12.2023, it was instructed that, **“considering the recent floods in the first week of December, 2023 and the recommendations of the Advisory Committee on Mitigation and Management of Flood Risk in Chennai Metro, it has been decided to review the detailed project reports and consequently keep these works on hold. On detailed review, works will be taken up depending on fund availability and accordingly G.O. (D) No.419, MA&WS (MC.I) Dept., dated: 03.12.2020 needs to be suitably modified”**.

Subsequently, in pursuance of the instructions issued by the Chief Secretary on 28.03.2024, a Joint Committee comprising the officials from WRD and GCC inspected the works so far carried out by WRD in 4 drains (i.e. Malaipattu Somangalam, Thirumudivakkam, Meenambakkam and Velacherry Drains).

In this regard, the Chief Secretary has reviewed the status of ongoing Restoration projects on 30.04.2024 and instructed that “Based on the inspection carried out by the Joint Committee comprising the officials from WRD and GCC on the works so far carried out by WRD in the 4 drains (i.e. Malaipattu-Somangalam, Thirumudivakkam, Meenambakkam & Velacherry Drains) under this project, the funds required for the above drains to complete the works in full shape has to be indicated by the WRD. Accordingly, on receipt of the above proposals, a subject was placed in the CRRT Board meeting separately indicating the fund requirement for the above 4 drains along with the restoration of Keezhkattalai Drain”.

Accordingly, the Committee after inspection reported as given in the table below:

<b>Name of the Drain</b>	<b>Estimate Amount (Rs in Cr.)</b>	<b>Value of work done so far (Rs in Cr.)</b>	<b>Expenditure to be incurred to complete the partially complete works (Rs in Cr.)</b>	<b>Total (Rs. in Cr.)</b>
Malaipattu Somangalam	46.10	29.19	15.48	44.67
Thirumudivakkam	13.19	4.41	4.77	9.18
Meenambakkam	1.98	0.34	0.62	0.96
Velacherry	Minor works are carried out – will be met from Dept. funds			
<b>Total</b>	<b>61.27</b>	<b>33.94</b>	<b>20.87</b>	<b>54.81</b>

Further, as instructed by the Chief Secretary, WRD also submitted the proposals for Keelkattalai (reach I & II) for an amount of Rs.59.12 cr.

Accordingly, the above proposals of WRD were placed in the 50th Meeting of the Board of Trustees of CRRT held on 17.05.2024 for consideration. After detailed review, the Board has resolved to approve the total cost of Rs.120.39 cr. (Rs.61.27cr. for 3 drains Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains and Rs.59.12 cr. for Keelkattalai Surplus drain) and CRRT to submit a proposal to Government for obtaining Revised Administrative Sanction under the G.O. (D) No.419, MA&WS (MC.I) Department, dated: 03.12.2020.

In the review meeting, WRD informed that, the Chief Secretary carried out an inspection to review the status of ongoing flood mitigation works in Chennai on 25.05.2024. During the inspection, the significance of taking up of the restoration work at Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) was explained in detail and these works need to be completed before the onset of forthcoming monsoon to mitigate floods and requested to accord permission to take up the restoration of Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) under the CRRT funds at an estimated cost Rs.24.95 cr. for which the estimate is prepared.

In this regard, the Chief Secretary instructed WRD to submit the cost estimate to CRRT for restoration of Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) and informed CRRT to include this proposal along with the proposals for restoration of 4 drains which had already been approved in 50th Meeting of the Board of Trustees of CRRT. Accordingly, CRRT to submit the proposal to Government for the restoration of 5 drains (i.e. Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains, Keelkattalai Surplus drain and Okkiyam Maduvu Drain at a cost of Rs.145.34 cr. by WRD.

In the meeting, the WRD officials informed that works pertaining to Rs.33.94 cr. was completed till December, 2023 as given in the above table under this project and an amount of Rs.25.76 cr. was so far released by CRRT towards these drains. As instructed by the Board, WRD has commenced the works on all the three drains and along with the Keelkattalai drain to complete the works before the forthcoming monsoon. In this regard, WRD requested that the balance amount of Rs.8.18cr. (Rs.33.94 cr. – Rs.25.76 cr.) may be released to WRD as mentioned in the Committee report and approved in the Board of Trustees of CRRT. After

detailed review, the Chief Secretary instructed that the funds requested by WRD for the above works (i.e. Rs.8.18 cr.) to be released by CRRT under this project. It was informed that WRD to sent proposal to Government for the restoration of Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains, Keelkattalai Surplus drain.

**During the review, WRD official requested to release Rs.20.34 Lakh incurred towards DGPS survey and demarcation of boundary for Siruseri, Tharapakkam and Kundrathur Drains as this amount was not included in the proposal submitted to Government for approval. In this regard, the Special Secretary, Finance Department has informed WRD to send a separate proposal to Government for the above work.**

### **Restoration of Buckingham Canal:**

In the meeting, WRD stated that the Boundary Demarcation of Buckingham Canal, Mapping of boundary through Differential Global Positioning System (DGPS) and preparation of map for 48km were completed and fixing of Boundary stones in progress and will be completed by 30.11.2024 where the stretch is free from encroachment.

Further, WRD to submit a comprehensive proposal for Restoration of Buckingham Canal including Sewage Mitigation, Urban Waterfront Development / GCC side property beyond RoW and Resettlement & Rehabilitation components. Now, CMWSSB and TWIC are in the process of finalizing the outfalls list and the proposals for sewage mitigation. Subsequently, necessary action to be initiated to identify number of Project Affected Families (PAFs) within the Right of Way (RoW) of the Buckingham Canal to take up enumeration process for Resettlement & Rehabilitation (R&R).

### **MITIGATION OF SEWAGE OUTFALLS IN ADYAR & COOUM AND BUCKINGHAM CANAL**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that, a joint exercise was taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways. The joint exercise was completed for Adyar River, Cooum River and B'Canal. The outfalls identified by TWIC were verified and validated by CMWSSB, DMA & DRD as detailed below:

Waterway	Dept	Total no. of outfalls	Dry Outfalls	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Treated Sewage outfalls	Sub-total (Wet)
		(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)
Adyar	DMA	88	34	54	9	33	0	11	-	1	-	54
	DRD	135	79	56	12	44	-	-	-	-	-	56
	CMWSSB	146	96	50	-	25	4	-	11	2*	8	50
<b>Sub-total (i)</b>		<b>369</b>	<b>209</b>	<b>160</b>	<b>21</b>	<b>102</b>	<b>4</b>	<b>11</b>	<b>11</b>	<b>3</b>	<b>8</b>	<b>160</b>
Cooum	DMA	108	23	85	1	-	-	-	84	-	-	85
	DRD	16	12	4	-	4	-	-	-	-	-	4
	CMWSSB	201	117	82	-	50	-	5	17	8**	2	82
<b>Sub-total (ii)</b>		<b>325</b>	<b>152</b>	<b>171</b>	<b>1</b>	<b>54</b>	<b>0</b>	<b>5</b>	<b>101</b>	<b>8</b>	<b>2</b>	<b>171</b>
B Canal	DMA	0	0		-	-	-	-	-	-	-	0
	DRD	6	3	3	2	1	-	-	-	-	-	3
	CMWSSB	365	129	236	-	111	8	10	20	80***	7	236
<b>Sub-total (iii)</b>		<b>371</b>	<b>132</b>	<b>239</b>	<b>2</b>	<b>112</b>	<b>8</b>	<b>10</b>	<b>20</b>	<b>80</b>	<b>7</b>	<b>239</b>
<b>Total</b>		<b>1065</b>	<b>491</b>	<b>570</b>	<b>24</b>	<b>268</b>	<b>12</b>	<b>26</b>	<b>132</b>	<b>91</b>	<b>17</b>	<b>570</b>

**In the meeting, Managing Director, CMWSSB has presented the details of wet outfalls and presented the action taken for each category under their jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	others-Treated water	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
Adyar	50	-	25	04	0	11	02	08	50
Action taken:			-	1. Work commenced on : 01.10.2024 Period of comp : 31.10.2024 2. 3 Nos of Outfalls will be taken up under HAM Project	-	Exp. Dt. Of Completion of DPR 6 Nos -January2025 (Core City) 4 Nos - 5 Months from the deposit date (Cantonment Board) 1 Nos-October 2024(TWIC)	Encroachment : 2 Nos.		
Cooum	82	-	50	-	05	17	08	02	82
Action taken:			-	-	Fund required : Rs. 4.72Cr	Exp. Dt. Of Completion of DPR 16 Nos -January2025(Core City) 1 Nos- October 2024(TWIC)	Let out from SWD(GCC) : 4 Nos Source from Vangaram Panchayat: 1 No. Encroachment: 3Nos		
B Canal	236	-	111	08	10	20	80	07	236

Action taken:		-	VCVT: Exp dt. Of commencement: Jan 2025 Period of comp : 12 months	Fund required : Rs. 49.54 Cr. Period of comp : 24 months	Exp. Dt. Of Completion of DPR 5 Nos - August -2025 (Left Out streets) 15 Nos- October 2024 (TWIC)	Encroachment: 78 Nos Kodungaiyur Nalla: 2Nos		
Total	368	186	12	15	48	90	17	368

**The DMA has presented the details of outfalls and presented the action taken for each category under DMA jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub- total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	54	9	33	-	11	-	1	54
Action taken:		-	Exp dt. of completion - 5 Months	-	Fund required: Rs.606.55Cr Period of comp: 24 months	-	Proposal underway. Period of Comp: 24 months	-
Cooum	85	1	-	-	-	84	-	85
Action taken:		-	-	-	-	Exp dt. of comp of DPR: August, 2024	-	-
B Canal		-	-	-	-	-	-	-
Action taken:		-	-	-	-	-	-	-
Total	139	10	33	0	11	84	1	139

**The Chief Engineer, Directorate of Rural Development and Panchayat Raj Dept. presented the details of outfalls and presented the action taken for each category under DRD jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub- total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	56	12	44	-	-	-	-	56
Action taken:			9 Completed Exp dt. of comp.: 30.10.2024	-	-	-	-	
Cooum	4	-	4	-	-	-	-	4
Action taken:			Exp dt. of omp: 30.10.2024	-	-	-	-	
B Canal	3	2	1	-	-	-	-	3
Action taken:			Exp dt. of comp: 30.10.2024	-	-	-	-	
Total	63	14	49	-	-	-	-	63

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that similar exercise is being undertaken for Drains of Cooum, Adyar and B Canal by TWIC and in coordination with CMWSSB, DMA & DRD.

**After detailed presentation, the Chief Secretary issued following directions:**

- i) The outfalls identified by CMWSSB / DMA / DRD in these waterways need to suitably addressed by departments concerned and to tie up under the ongoing schemes or future schemes to effectively mitigate sewage pollution in these waterways.**
- ii) Wherever the accumulated Solid Waste / Debris removed from Cooum & Adyar River and Buckingham Canal, GCC, DMA & DRD to ensure that no fresh dumping takes place and suitable control & monitoring mechanism shall be put in place.**

#### **SOLID WASTE REMOVAL ALONG THE WATER EDGES OF SRINIVASAPURAM STRETCH ALONG ADYAR CREEK & ESTUARY AREA BY GCC**

During the review on the ongoing river restoration projects, the Additional Chief Secretary / Member Secretary, CRR informed that solid waste clearing drive was carried out by Greater Chennai Corporation (GCC) along the water edges of Srinivasapuram Stretch along Adyar Creek & Estuary Area once in fortnight and so far 5 MT of debris and 34.30 MT of garbage have been cleared by GCC.

**After detailed review, the Chief Secretary instructed the following:**

- i) Coordinated efforts will have to be continued to prevent dumping of solid waste, construction debris along the Adyar creek and estuary side and regular solid waste removal mechanism to be put in place for effective pollution mitigation of the creek and estuarine area. In this regard, GCC to involve the local community members viz., SHGs in sensitizing the people to prevent solid waste dumping and maintain the environmental sanitation & cleanliness of the area.**
- ii) CRRT to ensure that Tholkappia Poonga Phase II 300 acres (Adyar creek and estuary) area is effectively maintained through the maintenance firm engaged by CRRT and floating trash / garbage along the water edges are removed immediately.**
- iii) GCC to maintain the roadside of MRC Nagar Road approach to Tholkappia Poonga Phase II 300 acres main gate and roadside plantation shall be taken up. CRRT along with GCC (Zone XIII) should take up an initiative to sensitize the neighborhood community (i.e. RWAs) in MRC Nagar Road approach to Tholkappia Poonga Phase II 300 acres to make use of the road.**

## ECO-RESTORATION OF ENNORE CREEK

The Additional Chief Secretary / Member Secretary, CRRT informed that the Habitat Restoration (i.e. Plantation works) is entrusted to Forest Department at a sanctioned cost of Rs.45.14 crore under the Eco-Restoration of Ennore Creek Project.

Further, the Principal Secretary to Government, Environment, Climate Change and Forests Department informed that the Forest Department has proposed to implement the plantation works in 2 years (2023 to 2025) and the Plantation works are being carried out as per the timeline under this project.

It was informed that Forest Department has cleared the *Prosopis juliflora* and initiated plantation of mangroves & its associated species. So far 1,20,000 nos. out of 1,60,000 nos of mangroves and 95,000 nos. out of 2,00,000 nos of mangrove associated species have been planted and *Prosopis juliflora* has been cleared in 180 hectares out of 200 ha within Ennore Creek. Mangrove Seedlings Nursery for 1.60 lakhs and 1.50 lakh Mangrove associated species nursery have been raised has been raised and planting will be commenced before Southwest monsoon.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed the Forest Department to ensure that the vegetations so far planted in Ennore Creek are maintained for better growth of the plantations.

**After detailed review, the Chief Secretary issued following instructions:**

- i) Forest Department to adhere to the timeline for the plantation in Ennore Creek under this project and all plantation works (Mangroves, Mangrove Associates, etc.) to be completed by January, 2025.**
- ii) While implementing the plantation works, Forest Department to consult with WRD regarding the work front required for river mouth opening works being undertaken by WRD in Ennore Creek.**
- iii) Forest Department ensure that *Prosopis juliflora* and other invasive species are completely uprooted and properly disposed and replaced by native tree species. Moreover, suitable measures to be taken to prevent fresh growth of *Prosopis juliflora* in the Ennore creek area.**
- iv) Name Boards / Signages etc. have to be provided using eco-friendly materials at vantage points for better public usage.**

## **PREPARATION OF DPR FOR THE ECO-RESTORATION OF KOSASTHALAIYAR RIVER**

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed In order to have a holistic approach in restoration of Chennai waterways, Government have directed CRRT to take up the restoration of Kosasthalaiyar river. Now, a DPR for the restoration of Kosasthalaiyar River from Karanodai Bridge to Ennore Creek is being prepared. Further, efforts are being taken to mitigate sewage pollution, solid waste management, boundary demarcation and fixing of boundary stone, plantation and river channel improvement, etc.

**After detailed review, the Chief Secretary instructed to present the Action Taken by respective department for the restoration of Kosasthalaiyar River in the next review meeting.**

**After reviewing the ongoing river restoration works, the Chief Secretary reiterated the significance of comprehensive restoration of city waterways and instructed that all concerned line departments should expeditiously implement the works entrusted to them within the committed timeline. All implementing agencies were directed to complete the ongoing works early and to ensure that substantial progress is made. Thereafter, the Chief Secretary informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi may be duly informed of the progress made in these projects in the next quarterly report.**

**-Sd/-  
Additional Chief Secretary /  
Member Secretary,  
CRRT**

**-Sd/-  
Principal Secretary  
to Government  
MA&WS Department**

**-Sd/-  
Chief Secretary  
to Government**

## CHENNAI RIVERS RESTORATION TRUST

**Minutes of the Monthly Review Meeting held on 24.12.2024 at 01.00 PM with line departments under the Chairmanship of the Chief Secretary, Government of Tamil Nadu to review the progress of Integrated Cooum River Eco-Restoration Project, Adyar River Restoration Project and Restoration of Buckingham Canal & Associated Drains as per the orders of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi.**

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**In Chair: Thiru. N. Muruganandam, I.A.S., Chief Secretary to Government**

**Officers Present:**

1.	Dr. S. Vijayakumar, I.A.S., Additional Chief Secretary/ Member Secretary, Chennai Rivers Restoration Trust & Officer on Special Duty (OSD), Adyar- Cooum Comprehensive Rejuvenation Project
2.	Dr. K. Manivasan, I.A.S., Additional Chief Secretary to Government, Water Resources Department
3.	Tmt. Kakarla Usha, I.A.S., Additional Chief Secretary to Government, Housing & Urban Development Department
4.	Dr. D. Karthikeyan, I.A.S., Principal Secretary to Government, Municipal Administration & Water Supply Department
5.	Dr. P. Senthil Kumar, I.A.S., Principal Secretary to Government, Environment, Climate Change and Forests Department
6.	Thiru. C.A. Rishab, I.A.S., Additional Secretary to Government, Finance Department
7.	Dr. T.G.Vinay, I.A.S., Managing Director, Chennai Metropolitan Water Supply & Sewerage Board
8.	Thiru.V. Sivakrishnamurthy, I.A.S., Deputy Commissioner (Works), Greater Chennai Corporation
9.	Tmt. Rashmi Siddarth Zagade, I.A.S., District Collector, Chennai District

10.	Dr. S. Prabhakar, I.A.S., Managing Director, Tamil Nadu Urban Habitat Development Board
11.	Thiru. S. Balachander, I.A.S., Commissioner, Tambaram City Municipal Corporation
12.	Tmt. S. Priyanka, I.A.S., Additional Director, Rural Development & Panchayat Raj
13.	Tmt. Kalaiselvi Mohan, I.A.S., (Video Conferencing) District Collector, Kanchipuram District
14.	Dr.T.Prabhushankar, I.A.S.,(Video Conferencing) District Collector, Thiruvallur District
15.	Thiru S. Arunraj I.A.S., (Video Conferencing) District Collector, Chengalpattu District
16.	Thiru. Sivaguru Prabakaran, I.A.S., (Video Conferencing) Commissioner, Coimbatore City Municipal Corporation
17.	Dr. Srinivas R. Reddy, I.F.S., Principal Chief Conservator of Forests, (Head of Forest Force), Chennai
18.	Thiru. Deepak S. Bilgi, I.F.S. Chief Conservator of Forests, Chennai Circle, Department of Forests
19.	Thiru. V. Subbiah, I.F.S., District Forest Officer, Tiruvallur District
20.	Thiru. R. Ravikumar, Joint Commissioner, Commissionerate of Land Administration

**In Attendance:**

1. Thiru. R. Sivamurugan,  
Engineering Director,  
Chennai Metropolitan Water Supply & Sewerage Board

2. Thiru. S. Lal Bahadur  
Chief Engineer,  
Tamil Nadu Urban Habitat Development Board
3. Tmt. M. Janaki,  
Chief Engineer, Chennai Region,  
Water Resources Department
4. Thiru. R. Kannan,  
Member Secretary,  
Tamil Nadu Pollution Control Board
5. Thiru. S. Janakumaran,  
Project Director,  
National Highways Authority of India
6. Thiru. Shankara Subramanian,  
Deputy Director,  
Tamil Nadu Pollution Control Board
7. Dr. C. Muthukani,  
Joint Chief Engineer,  
Tamil Nadu Pollution Control Board
8. Thiru. C. Podupani Thilagam,  
Joint Chief Engineer, Palar Basin,  
Chennai Region, Water Resources Department
9. Tmt. R. Vijayalakshmi,  
Superintending Engineer / Parks CRRT Projects,  
Greater Chennai Corporation
10. Tmt. R. Sridevi,  
Executive Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
11. Thiru. R. Purushothaman,  
Executive Engineer,  
Greater Chennai Corporation
12. Thiru. S.R. Balasubramanian,  
Executive Engineer,  
SWM/ Greater Chennai Corporation

13. Thiru. A. Srinivasan,  
Assistant Executive Engineer,  
Water Resources Department
14. Thiru. I. Sajid Hussain  
Chief Operating Officer,  
Tamil Nadu Water Investment Company (TWIC)
15. Thiru. R. Pukalenth,  
Area Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
16. Thiru. J. A. Nirmalraj,  
Chief Community Development Officer,  
Tamil Nadu Urban Habitat Development Board
17. Thiru. T. Gnanavel,  
Executive Engineer,  
Tambaram City Municipal Corporation
18. Thiru. E. Sathyaseelan,  
Assistant Executive Engineer,  
Tambaram City Municipal Corporation
19. Thiru. Dr. R.L.Narendran,  
Environmental Scientist,  
Tamil Nadu Pollution Control Board
20. Thiru. G. Mohan,  
Assistant Director of Survey,  
Chennai District
21. Thiru. M. Viswanathan,  
Accounts & Administrative Officer,  
Chennai Rivers Restoration Trust
22. Thiru. P. Santhosh Kumar,  
Water Resources Specialist,  
Chennai Rivers Restoration Trust
23. Thiru. J. Jayanth,  
Social Expert cum Information and Communications Specialist,  
Chennai Rivers Restoration Trust

24. Thiru. S. Sivakumar,  
Biodiversity Management Specialist  
Chennai Rivers Restoration Trust
25. Thiru. P. Mariappan,  
Infrastructure Specialist,  
Chennai Rivers Restoration Trust
26. Tmt. N. Gomathi,  
Interpretation Executive,  
Chennai Rivers Restoration Trust

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At the outset, the Additional Chief Secretary / Member Secretary, CRRT & Officer on Special Duty (OSD), Adyar-Cooum Comprehensive Rejuvenation Project welcomed the Chief Secretary and all officials present in the review meeting and informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its Order dated 13.02.2019, in the Case No. O.A.556 to 559 of 2018 had directed that the Committee headed by the Chief Secretary should meet on a monthly basis to review the progress of ongoing river restoration activities. In compliance with the above orders, so far twenty two quarterly reports have been filed. The 22<sup>nd</sup> quarterly report was filed in August, 2024 and the next quarterly report is due in November, 2024.

Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that under these river restoration projects, funds have been disbursed by CRRT to line departments based on the work progress. Since last review meeting, funds amounting to Rs.12.71 cr. under ARRP, Rs.17.47 under ICRERP and Rs.2.90 cr. for Eco-Restoration of Ennore Creek have been disbursed to implementing agencies by CRRT.

Thereafter, the line departments were requested to present the progress of works being implemented under the Integrated Cooum River Eco-Restoration Project (ICRERP), Adyar River Restoration Project (ARRP) and Restoration of Buckingham Canal and Major Associated Drains Project. The progress of on-going river restoration projects was reviewed in detail by the Chief Secretary, Government of Tamil Nadu as detailed below:

#### **RESTORATION OF ADYAR RIVER THROUGH PPP MODE UNDER HAM**

The Additional Chief Secretary / Member Secretary, CRRT informed that a Detailed Feasibility Report (DFR) for the restoration of Adyar River was prepared to effectively restore the Adyar River and emphasized the significance to complete the preparatory works before bidding for the project within a specific timeline.

**Thereafter, the preparatory works so far carried out in this regard have been presented as detailed below:**

- The DFR for the restoration of Adyar River was submitted to Tamil Nadu Infrastructure Development Board (TNIDB) for Project Structuring approval. Subsequently, project structuring and the bid documents were approved by TNIDB on 26.07.2023. Based on the in-principle approval given by the Government on 10.07.2023 and the approval of TNIDB on the project structure and bid document, Tender for fixing the Concessionaire was invited on 27.07.2023, indicating the closing date as 30.11.2023; pre-bid meeting was held on 01.09.2023. 19 bidders including 3 international companies participated. In continuation to the pre-bid meeting, site visit for bidders was held on 07.09.2023. Clarifications to 439 bidders queries were uploaded in the tender portal after obtaining TNIDB approval.
- Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that Two Bids received on 19.01.2024 were evaluated. Upon evaluation and approval from the CMWSS Board, the proposal was submitted to Government for Administrative sanction. Accordingly, Administrative and Financial Sanctions for the Restoration of Adyar River under Hybrid Annuity Model (HAM) was accorded by the Government on 14.03.2024. Subsequently, Letter of Award (LoA) was issued by CMWSSB to the Concessionaire on 14.03.2024 and the same was accepted by the Concessionaire. **The CRTCL is ready to sign the Concession Agreement.**
- Further, the Government have issued orders on 03.11.2023 for formation of new company (Chennai Rivers Transformation Company Ltd.) and the formation of the Company as per the orders is under progress. Later, the Government have issued orders for Staff Structure and Operating Expenses of the SPV on 16.02.2024 and the order has mentioned that the Chairman and Managing Director, TNUIFSL & OSD, Adyar-Cooum Comprehensive Rejuvenation Project will be the overall in charge of the newly created SPV as the Managing Director, CRTCL.

**Further, the Additional Chief Secretary/Member Secretary, CRRT informed the following:**

- a) Formation of Government SPV Company M/s. Chennai Rivers Transformation Company Ltd. (CRTCL) completed and Certificate of Incorporation was obtained on 08.07.2024.

- b) 1st Board meeting of CRTCL was held on 03.08.2024 and 2nd Board meeting of CRTCL was held on 28.11.2024.
- c) Draft agreement is ready for signing with Concessionaire SPV M/s.P&C Adyar Water Projects Pvt. Ltd.
- d) After signing the Concession agreement, within 270 days all condition precedent has to be fulfilled by CRTCL and 180 days by Concessionaire
- e) Recruitment of manpower for CRTCL is under progress. Interview of all the shortlisted candidates would be conducted shortly.
- f) After signing the Concession agreement, within 270 days all Condition Precedents will have to be fulfilled by CRTCL / Government and 180 days by the Concessionaire.
- g) The Independent Engineer who has been identified by CMWSSB and the draft agreement has been approved by the CRTCL Board and the draft agreement would be signed shortly by CRTCL with the Independent Engineer.
- h) Setting up of office space for the SPV (CRTCL) is finalized and being established.

**Thereafter, the Additional Chief Secretary / Member Secretary, CRRT informed that joint meetings were conducted with line departments concerned along with the Selected Bidder regrading Condition Precedents (CPs) to be fulfilled by the Bidder & the SPV (CRTCL) and action being taken to complete these activities as per the action plan with timelines as indicated below:**

**A) Condition Precedents to be fulfilled by the CRTCL:**

- i) Handover of Essential Land & Existing STPs – 270 days from date of submission of Performance Security by Concessionaire by WRD, CMWSSB and Tambaram Corporation.
- ii) DPR- Review & certification by the IE & Approval of DPR by CRTCL.
- iii) Execution of escrow agreement jointly with the Concessionaire by CRTCL.
- iv) Execution of substitution agreement jointly with the Concessionaire and Senior Lender of the Concessionaire by CRTCL.
- v) Custody of other Assets (other than STPs such as PS, Fencing, Plantations, etc. which does not require rehabilitation) to be Handed Over to the Concessionaire by GCC, Tambaram Corporation, Kundrathur Municipality and DRD.

- vi) One-time Solid Waste Removal within RoW by ULBs (GCC, Tambaram Corporation and Kundrathur Municipality) and DRD.
- vii) Industrial Pollution (Pammal and Guindy industrial area) by TNPCB and SIDCO.
- viii) Consent To Operate (CTO) for existing Modular STPs by TNPCB.
- ix) NOC by WRD for all the existing Trunk Sewer and STPs in Adyar River.
- x) CRZ Clearance (Concessionaire may utilize the services of NABET accredited consultant appointed by CMWSSB).

**B) Condition Precedents to be fulfilled by the Concessionaire:**

- i) Formation of Concessionaire SPV Company by the Bidder - 45 days from Letter of Award (LOA).
- ii) Submission of performance security for a value of Rs 70.30 cr.
- iii) Preparation of DPR by the Concessionaire, review & certification by the Independent Engineer and Approval of DPR by the CRTCL
- iv) Procuring approvals and permits by the Concessionaire including CRZ.
- v) Financial closure (Debt & Equity) for 50% of the Bid Project Cost.
- vi) Execution of escrow agreement jointly with the CRTCL.
- vii) Executing of substitution agreement jointly with CRTCL & Senior Lender of the Concessionaire.

Further, the Additional Chief Secretary / Member Secretary, CRRT also informed that CMWSSB obtained Consent To Operate (CTO) from TNPCB for all 10 STPs constructed on the banks of Adyar River.

**After detailed review, the Chief Secretary instructed the following:**

- i) All Condition Precedents indicated in the DFR / Tender condition must be completed immediately as per the stipulated timeline.**
- ii) All line departments concerned to give top priority to the preparatory works that are necessary to be completed in a timely manner before implementing the proposed project. Specifically, the Resettlement & Rehabilitation (R&R) of remaining PAFs and Land acquisition process in Adyar River to be completed with specific timeline.**
- iii) Regarding the Resettlement & Rehabilitation (R&R) of remaining PAFs in Adyar River, TNUHDB to initiate necessary action for the construction of around 1800 tenements in the identified locations to resettle PAFs.**

- iv) Existing STPs which is under construction in Anakaputhur by Tambaram Corporation and other STPs should be ready for handing over it to the Concessionaire of Adyar River HAM project.
- v) TNPCB to ensure that stern action is taken to prevent pollution from Guindy Industrial Estate to Adyar River and effective functioning of the STP to mitigate the effluent from Pammal and Pallavaram Tanneries.
- vi) Consent To Operate (CTO) for existing Modular STPs sought by CMWSSB and DMA has to be given by TNPCB as per the stipulated procedures.
- vii) WRD to issue NOC to all infrastructure created for pollution mitigation works including all existing Trunk Sewer and STPs in Adyar River by 31.12.2024. In this regard, Joint Inspection to be carried out by WRD and CMWSSB.
- viii) Trunk Sewer proposed as part of the project should be laid in the available space between fencing and bund and the existing plantations carried out under ARR should not be disturbed as far as possible.

#### **ADYAR RIVER RESTORATION PROJECT (ARR)**

##### **i) Water Resources Department (WRD):**

The WRD official informed that out of 7 sub- projects, 6 sub-projects are completed, one project is being carried out as detailed below:

S. No.	Description of Work	Status as per last CS meeting	Incremental Progress	Expected date of completion
1.	Desilting from Adyar River mouth to downstream of Thiru-Vi-Ka Bridge	Desilting & Conveyance - 100% Completed (Sectioning and bund formation from Thiru.Vi. Ka Bridge to Phase II of Tholkappia Poonga on the left bank is being carried out)		31.12.2024

With regard to the proposal for land acquisition in Adyar River, the Additional Chief Secretary / Member Secretary, CRRT informed that there are two land related issues namely:-

- i) Proposal for land acquisition involving 212 Pattadars in Kancheepuram District for which the Government had already sanctioned Rs.231.46 crore. Kancheepuram District Administration along with WRD to expedite the LA process in Adyar River within Kancheepuram District.
- ii) Proposal for land acquisition involving 47 Pattadhars for Rs.215.82 cr. in Chengalpattu District, CLA has sent the proposal to Government on 12.07.2024 and it is under the consideration of Government. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.

Further, it was informed that the funds sanctioned involving LA for 212 Pattadars in Kancheepuram District will be made available in the financial year (i.e. 2024-2025) to WRD to complete the L.A. process.

With regard to the Resettlement & Rehabilitation (R&R) in Anakaputhur, the Additional Chief Secretary / Member Secretary, CRRT informed that the Anakaputhur habitation in Adyar River with 676 PAFs need to be relocated on priority since all pending cases have been disposed off by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled at Annai Anjugam Nagar TNUHDB Scheme, Old Perungalathur and Thailavaram Phase II TNUHDB Scheme, Maraimalai Nagar. WRD demolished all the 82 nos of evicted structures at Anakaputhur.

Further, joint exercise is being carried out by Tambaram Corporation, WRD and TNUHDB for the relocation of remaining 594 PAFs from Anakaputhur under ARRP. Besides, Joint Bio-metric Enumeration of PAFs is being carried out for relocation and tenements are kept in readiness by TNUHDB to resettle these PAFs under ARRP.

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the details of all vacant / Govt. /OSR lands along the entire Adyar River / Cooum River / Buckingham Canal stretch within 500m from either side of the banks, the District Collector, Chennai, Tiruvallur, Chengalpattu District and Kancheepuram District have submitted the details. **The possibilities of using such lands for developing various infrastructure relating to the concerned rivers are being explored.**

In the meeting, WRD presented the status of Boundary stones fixing in Adyar, Cooum and Buckingham Canal as given in the following table:

Name of the River / Canal	Adyar River	Cooum River	North B'Canal	Central B'Canal	South B'Canal
<b>Total Length</b>	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
DGPS Mapping - Completed	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Revenue survey for verification of DGPS points</b>					
Total	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Completed	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Fixing of Boundary Stones</b>					
Total	1,335 Nos	745 Nos	2,532 Nos	320 Nos	2,895 Nos
Completed	1,035 Nos	294 Nos	2,057 Nos	-	2,295 Nos
Balance	300 Nos	451 Nos	475 Nos	320 Nos	600 Nos
Exp. Date of Completion	31.12.2024	31.12.2024	31.12.2024	31.12.2024	31.12.2024

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed WRD to complete the fixing of Boundary stones along Adyar River within the committed timeline.

**After detailed review, the Chief Secretary issued following directions:**

- i) **Regarding the Land Acquisition (LA) proposals in Adyar River, Water Resources Department (WRD) to issue G.O. for Land Acquisition proposal (47 Pattadars) in Chengalpattu District as recommended by CLA. As far as the LA in Kancheepuram District, the District Collector to complete the process of LA for 212 Pattadars. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.**

**ii) WRD to fix the boundary stones in Adyar River (except R&R locations) & Cooum River for the entire stretch by 31.12.2024 and Buckingham Canal to be completed within the committed timeline. All District Collectors concerned (Tiruvallur, Kancheepuram, Chengalpattu & Chennai Districts) to provide necessary cooperation to WRD to complete the Boundary Stone fixing works in Cooum & Adyar Rivers and Buckingham Canal.**

**iii) Under ARRP, WRD should forward the Utilization Certificate (UC) and Completion Report (CR) for the works (viz., River mouth) so far completed to CRRT.**

**ii) Greater Chennai Corporation (GCC):**

The Deputy Commissioner (Works), GCC informed that fencing has been fully completed for 14.18 km available work front in Adyar River. Further, it was informed that in pursuance of the instructions issued by the Chief Secretary, GCC has formed a dedicated zonal wise special enforcement team for the prevention and removal of Solid Waste and Construction & Demolition waste (C&D) along the Adyar and Cooum Rivers.

Furthermore, it was informed that stringent action is being taken for removal of Garbage and C&D waste in Adyar & Cooum rivers and Buckingham Canal. A total penalty amount of Rs.1,45,000/- has been levied by GCC against the polluters in these water bodies, 27 cases were booked. 62 nos of CCTV cameras at identified hotspots have been installed along these waterways and 11 squads were formed. Moreover, Solid Waste and of Construction & Demolition waste (C&D) have been continuously removed in these water bodies by GCC.

In the meeting the Additional Chief Secretary / Member Secretary, CRRT emphasized that the Resettlement & Rehabilitation (R&R) of Project Affected Families (PAFs) from remaining habitations in Adyar River under ARRP is a most critical activity to be completed within a definite timeline by departments concerned and wherever the relocation is completed, the site has to be secured immediately with chain link fencing to protect the relocated sites from any further encroachment.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that out of a total 9,539 Project Affected Families identified within the Adyar River boundary, so far, 5,221 PAFs have been resettled and remaining 4,318 PAFs will have to be resettled. Relocation of remaining PAFs from Kanu Nagar is in progress. GCC has completed the chain-

link fencing for a length of 130 m in Kanu Nagar and the remaining stretch will be fenced after the relocation of remaining PAFs.

**After detailed review, the Chief Secretary issued the following directions:**

- i) **Coordinated efforts shall be taken by GCC, WRD, TNUHDB and Revenue, Chennai District Administration to complete the relocation of remaining PAFs in Adyar River under ARRP, because it will be required for the establishment of trunk sewer lines, STPs, parks and other public utilities by HAM Concessionaire.**
- ii) **Joint bio-metric enumeration of PAFs in remaining habitations within GCC limits along the Adyar River banks to be completed as per the committed timeline by GCC in coordination with WRD and TNUHDB.**
- iii) **After relocation of PAFs, vacated structures are to be immediately demolished and the river stretch to be secured with adequate fencing (Chain link) to prevent any further encroachments.**
- iv) **GCC to continuously take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal. Further, GCC to ensure that effective enforcement by deploying dedicated squads and surveillance are in place to prevent pollution in city waterways.**
- v) **GCC to ensure that the C&D waste is disposed only in the sites already been identified / earmarked by GCC across 15 Zones within GCC limits and C&D waste should not be dumped in anywhere else. Further, GCC to expedite the tendering process for engaging agency for processing C&D waste.**

**iii) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The Joint Managing Director, TNUHDB presented the status of tenements under ARRP:

- Out of a total 9,539 Project Affected Families (PAFs) identified within the Adyar River boundary, so far, 5,221 PAFs were resettled in Tamil Nadu Urban Habitat Development Board (TNUHDB) schemes and remaining tenements to resettle 4,318 PAFs will have to be provided.

- In order to resettle the remaining PAFs, 4,318 tenements are ready for allotments as detailed below:
  - TT Block, Vyasarpadi - 17 units, Thailavaram Ph I Maraimalai Nagar – 155 units & Ph II, Maraimalai Nagar - 11 units, Navalur, Padapai Kancheepuram - 104 units, Perumbakkam EPIL – 260 units, Semmencherry - 2 units, Perumbakkam Ph VIII – 140 units, Ph IX – 127 units, Phase IV – 376 units, Phase VI – 251 units and Phase III – 1389 units, Kargil Nagar – 881 units and Manali New Town P II – 875 units.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the required number of tenements to relocate remaining PAFs from Adyar River under ARRП and Allotment orders will be issued by TNUHDB as and when the list of beneficiaries is received from GCC/DMA.
- In the meeting, it was informed that joint coordination meetings with TNUHDB, TANGEDCO, GCC and CMWSSB officials are periodically conducted by CRRT regarding the inter-departmental coordination issues viz., Electricity service connection, Water supply and Sewerage facilities for tenements constructed by TNUHDB and ensure that tenements are ready in complete manner in all aspects to resettle PAFs from Adyar and Cooum Rivers.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the Special Camps are being conducted for resettled PAFs in various TNUHDB Schemes for address change in EPIC/Voter ID, Aadhaar Card & Family Card (PDS), Chief Minister's Comprehensive Health Insurance Scheme (CMCHIS), OAP, Widow pension, Maintenance Allowance to Physically Challenged Persons, etc.

**Further, the Additional Chief Secretary / Member Secretary, CRRT highlighted that all the tenements are completed and kept in readiness to resettle remaining 4,318 PAFs in Adyar River under ARRП. As it was suggested to resettle a portion of PAFs in the vicinity of the existing habitations, a decision to be taken by TNUHDB regarding the tenements which are ready for allotment under ARRП in consultation with TNUHDB.**

**The Additional Chief Secretary / Member Secretary, CRRT also highlighted that the following actions are required from departments for the timely completion of tenements by TNUHDB as indicated below:**

- a) TANGEDO to complete the internal electricity connection to TNUHDB Schemes viz., Manali New Town Phase II and Kargil Nagar.
- b) CMWSSB to complete the work for Dedicated Water Supply Main for Perumbakkam Schemes (Rs.8.16 cr.).
- c) CMWSSB to expedite the work for dedicated water line for Kargil Nagar Scheme.
- d) CMWSSB to complete STP works in Kargil Nagar (0.75 MLD) and Manali New Town (2 MLD) Schemes.

**After detailed review, the Chief Secretary issued following directions:**

- i) **TNUHDB to ensure that all tenements are ready in all aspects viz., adequate water supply, sewage disposal, electricity supply, lifts, etc. to resettle remaining Project Affected Families (PAFs) from Adyar and Cooum Rivers.**
  - ii) **TANGEDCO to complete electricity service connection to above TNUHDB Schemes immediately.**
  - iii) **TNUHDB to ensure that the necessary arrangements are made for watch and ward in the Scheme areas to avoid damages / misuse of the tenements that are completed and kept ready for allotment under ARR and ICRERP.**
  - iv) **CMWSSB to ensure that necessary temporary arrangements to be made for sewer disposal / connection in Kargil Nagar & Manali New Town Schemes until the STPs works are fully completed.**
  - v) **TNUHDB to expedite the works sanctioned under CMDA funds for providing recreational / sports facilities for families in Perumbakkam, Kannagi Nagar & Navalur TNUHDB Scheme areas and complete them within the stipulated timeline.**
- iv) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that all 10 packages have been completed.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that pursuant to the directions of the Chief Secretary, a study was taken up on the Performance

Assessment of STPs & I&D works carried out by CMWSSB in Cooum and Adyar Rivers and the Final report is prepared. Further, a joint exercise is taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B' canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways.

Further, TNPCB official informed that, in pursuance of the instructions issued by the Chief Secretary, TNPCB taken periodical water samples in Cooum and Adyar Rivers on the assessment of the operational efficiency of Modular STPs installed in Adyar River and Cooum River under the ICRERP and ARRP and highlighted the key inferences of the analysis. Further, CMWSSB presented the data of the quality of outlet from STPs installed under ICRERP and ARRP.

In the meeting, the Managing Director, CMWSSB informed that in pursuance of the instructions issued by the Chief Secretary, CMWSSB has formed 9 dedicated squads to monitor and prevent the illegal dumping decanting along the city waterways. A total penalty amount of Rs.4,95,000/- has been levied by CMWSSB against the polluters in these water bodies, 17 cases were booked. 6 vehicles seized; 5 nos of CCTV cameras installed at identified hotspots along these waterways.

**In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted that there are several entities located within the Chennai city & CMA limits but does not fall under any of the local body administrations or CMWSSB for collection of sewage or treatment of the sewage generated in their localities viz., Pallavaram Cantonment / St. Thomas Mount, Guindy Industrial Estate, Ambattur Industrial Estate & all other industrial estates, Integral Coach Factory (ICF) / Railway Quarters, Ordnance Factories, Airport Authority of India, Tanneries located in Pammal, Madras Export Processing Zone (MEPZ) and Apartments with plinth area less than 20,000 sq.m, etc.**

**Moreover, Sewage generated in many of these places are not appropriately collected and treated. Though the sewage collection and treatment in the above entities are their mandate, many of the times sewage is let out into the jurisdictions of CMWSSB without any proper treatment. This needs to be addressed appropriately and measures to be taken to mitigate sewage pollution from these places. Therefore, a decision to be taken to entrust powers to CMWSSB to inspect / regulate to mitigate sewage pollution from these entities.**

**In this regard, the Chief Secretary directed the CMWSSB to initiate suitable action to inspect / regulate to mitigate sewage pollution from these entities as per the mandate of CMWSS Board.**

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that CMWSSB was entrusted with 10 packages costing Rs.60.83 cr. under ARRP. Further, the Managing Director, CMWSSB also informed that, apart from the above 10 packages, 9 new works have also been taken up under ARRP to mitigate the sewage pollution into the Adyar River, of which 5 works were completed and remaining 4 works are in progress as given below:

S. No	Description of work	Work progress as per last meeting	Incremental Progress	Exp. dt. of comp.
1.	Enlargement of pumping main and allied works in Area X & XIII	61%	Work temporarily stopped due to Road cut ban for North East Monsoon 2024	25.02.2025
2.	Strengthening of existing 400mm dia PSC pumping main from Saidapet SPS to Jafferkhanpet SPS in Area 13	63%		31.03.2025
3.	Enlargement of sewer mains at various locations 136,140,141,142, in Area X	59%		01.04.2025
4.	Revised Name of the Work: Interception and diversion of sewage flow along Dr. Nair road by providing 2 no. of lift station at Jagadhammal street junction, rajamannar street and Dr.Nair road junction Venkatraman street with pumping main and allied machineries to T Nagar SPS in Depot – 136 , Area -X	Work order issued on 18.11.2024 Expected date of completion 31.03.2025		

**After detailed review, the Chief Secretary issued the following directions:**

- i) CMWSSB to expedite the ongoing additional sewage mitigation works in Adyar River under ARRP and complete them within the committed timeline.**

- ii) CMWSSB to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dispose / decant sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.
- iii) TNPCB to take samples in Adyar and Cooum River at appropriate locations to monitor the water quality with stipulated parameters.
- iv) CMWSSB to continue recording the impact assessment of the sewage mitigation works (i.e. Modular STPs & I&D works) completed under ICRERP and ARRP in terms of no. of outfalls plugged, improvement in the quality of the river water, capacity of the STPs / Modular STPs, scope for reuse based on the quality, utilizing the treated water for watering the plantation carried out in Adyar River, etc.
- v) TNPCB and CMWSSB to jointly take water samples in Adyar and Cooum rivers at appropriate locations. In case of any shortcomings found, CMWSSB to take suitable measures to ensure the quality of treated outflow into these waterways.
- vi) Comparative Data of the outlet quality of the STPs established in Adyar and Cooum Rivers under ARRP and ICRERP captured by TNPCB and CMWSSB has continued to be presented in the monthly review meeting.
- vii) The outfalls identified in the city waterways need to suitably addressed by departments concerned (CMWSSB / DMA / DRD) to effectively mitigate sewage pollution in the waterways. In this regard, a detailed presentation to be made by CMWSSB separately in which the Principal Secretary, Finance should also be present.
- viii) With regard to the Road cut permission from Police (Traffic) for executing the CMWSSB works like laying pipelines on the roads, a Single Window System through Online approval shall be established. In this regard, the G.O may be issued by the MA&WS Department in consultation with the Home Department for establishing an Online Single Window System for Road Cut Permission including Police (Traffic).

ix) CMWSSB to obtain Consent To Operate (CTO) for all existing Modular STPs from TNPCB as per the stipulated procedures. TNPCB to ensure that the necessary permissions are given within the stipulated timeline.

x) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ARRP.

v) Directorate of Municipal Administration (DMA):

The Joint Commissioner, Directorate of Municipal Administration (DMA) officials informed that Solid waste removal, construction of community toilet and Fencing in Pammal has been completed under ARRP. Further, the Commissioner, TCMC presented the status of ongoing combined UGSS in Anakaputhur and Pammal as tabled below:

UGSS	Anakaputhur					Pammal				
Description of work	Keyam Infra Project Pvt. Limited					VVV Constructions Pvt Ltd				
	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion
Purchase of DWC Pipes (in km)	42.45	42.45	0.000	0.000	All Purchase Completed	89.422	84.126	2.124	3.172	27.12.24
Purchase of CI Pipes (in km) (Gravity)	5.631	5.631	0.000	0.000	All Purchase Completed	8.957	8.119	0.251	0.587	27.12.24
Purchase of CI Pipes (in km) (pumping)	4.22	4.22	0.000	0.000	All Purchase Completed	6.355	4.745	0.757	0.853	27.12.24
Construction of Machine holes (in Nos)	2212	2181	31	-	Work Completed	4061	3442	73	Balance- 546 Precast- 356 Insitu - 190	30.01.25
Construction of SPS (in No)	4	3 Civil and EMI works completed  1 Civil work completed and EMI work to be carried out	1 EMI work completed	-	Work Completed	3	2 EMI works completed  1 Civil works in progress, pump sets procured	1 Civil work in progress and EMI work to be carried out	1 Civil work and EMI work to be completed	1 Civil & EMI work will be completed by 30.12.24

<b>Construction of Lifting Station (in No)</b>	2	2 Civil works completed 2 EMI works are to be carried out	2 EMI works completed	-	Work Completed	1	1 Civil work completed, EMI Work is in progress (Kiosk under manufacturing)  1 EMI Work is in progress (2 Nos. Pumpset procured)	EMI work completed	-	-
<b>Laying of DWC Pipes (in km)</b>	42.45	42.45	0.000	0.000	Work Completed	89.422	74.757	0.943	13.722	24.01.25
<b>Laying of CI Pipes (in km) (Gravity)</b>	5.63	5.281	0.194	0.155	30.12.24	8.957	4.324	0.149	4.484	30.01.25
<b>Laying of CI Pipes (in km) (Pumping)</b>	4.22	3.444	0.121	0.655	30.12.24	6.355	4.468	0.597	1.290	30.12.24
<b>House Service Connection (outside property boundary) (in Nos)</b>	6914	6914	0	0	Work completed	16244	15271	632	341	30.12.24
<b>Internal Chamber</b>	6914	6914	0	0	Work completed	16244	14042	647	1555	30.12.24
<b>Internal Plumbing (HSC within property boundary) (in Nos)</b>	6914	6914	0	0	Work completed	16244	14179	629	1436	30.12.24
<b>Sewage Treatment Plant - Civil work</b>	1	98.0%	0.5%	1.5%	1. Civil work completed – 98.5%	-	-	-	-	-

<b>Sewage Treatment Plant - Mechanical work</b>	1	56.0%	24.0%	20.0%	For EMI works – Mechanical and electrical item as and when received are getting fixed – Trial and commissioning of STP by November, 2024	-	-	-	-	-
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The details of fencing works by DMA are detailed below:

<b>Description of Work</b>	<b>Total</b>	<b>Status</b>
Fencing in Tambaram Corporation (Perungalathur)	5.132 km	Completed

- In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the progress of the ongoing UGSS in Anakaputhur and Pammal by Tambaram City Municipal Corporation under ARRP is being reviewed fortnightly by CRRT with TCMC, Contractors and PMC engaged for the work and substantial progress is being made.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that all pending cases relating to Anakaputhur, Adyar River have now been disposed of by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled and efforts are being taken to relocate remaining PAFs.
- Further, it was informed that chain-link fencing to protect the Right of way in the encroached stretches of Anakaputhur (1,726 m) and in Perungalathur (1,000 m) will be taken up after relocation of PAFs/removal of encroachments.

In the meeting, the Commissioner, Tambaram City Municipal Corporation informed that pursuant to the instructions issued by the Chief Secretary, TCMC has formed a Monitoring Committee to prevent pollution in Adyar River as well as it takes up regular surprise inspections of 3-4 times a week. So far Rs.57,750 penalty has been imposed against the polluters, CCTV cameras have been installed at 6 locations to monitor illegal dumping.

**After detailed review, the Chief Secretary instructed following:**

- i) **DMA and the Commissioner, TCMC to closely monitor and expedite the ongoing UGSS works in Anakaputhur and Pammal in Tambaram Corporation under ARRP and complete them within the committed timeline.**

ii) **The Commissioner, TCMC to ensure that the adequate manpower is deployed to expeditiously execute the works and complete them within the committed timeline. Further, TCMC to initiate necessary action and levy penalty as per the contract agreement on the contractor who has not complete the entrusted works within the stipulated timeline by mobilizing sufficient manpower.**

iii) **TCMC to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in Adyar River.**

vi) **Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The Additional Director, DRD presented the following status under ARRP:

- In Kancheepuram District, out of available work front of 18.13 km, fencing has been fully completed and could not be taken up for 345 m due to Encroachments in Indira Nagar. In Chengalpattu District, out of available work front of 8.8 km, fencing has been fully completed.
- With regard to the encroachments for 345m (Indira Nagar), the Additional Chief Secretary / Member Secretary, CRRT informed that Kancheepuram District Administration had identified 33 families in Indira Nagar (Kolapakkam & Gerugambakkam Villages, Kundrathur Taluk) and TNUHDB had issued Allotment Orders for Thailavaram Phase II Scheme.
- **Further, the Additional Chief Secretary / Member Secretary, CRRT informed that 33 PAFs from Indira Nagar, Kundrathur, Adyar River have been relocated and resettled in Thailavaram Phase II TNUHDB Scheme under ARRP by the Kancheepuram District Administration in coordination with WRD and TNUHDB.**
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed one-time solid waste removal was completed in Adyar River under ARRP. Further, it was informed that dedicated squad have been formed by the Greater Chennai Corporation (GCC), Kundathur & Thiruverkadu Municipalities & Tambaram Corporation and DRD to monitor dumping of solid waste, C&D waste and sewage disposal into the river.

In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in pursuance of the instructions issued by the Chief Secretary, a detailed format was prepared by CRRT capturing the details of action taken by respective agencies regarding the action taken against the violators / polluters by imposing penalty for dumping of solid waste & C&D waste, compounding the vehicles decanting sewage in waterways as per the provisions given in the law by appropriate authority, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads, etc., and the same was presented in detail by the agencies concerned as below:

Agency / ULBs /PRIs	Type	Water-way	No. of cases booked wrt to no of vehicles	No. of 1st time violators	No. of 2nd time violators	No. of 3rd time violators	Total penalty levied / collected wrt no of vehicles in Rs)	No of vehicles seized	Sewage qty controlled from decanting in KL	SW dump controlled in MT	No. of Hot spots identified	No. of CCTV install-ed	No of Squad formed for patrolling / day (no. of persons)
GCC	Solid Waste & C&D	Adyar	-	6	0	0	33000	-	-	-	-	16	3
		Cooum	-	4	4	0	20500	-	-	-	-	46	4
		B'canal	-	17	2	2	91500	-	-	-	-	-	4
CMWSSB	Sewage	Adyar	1	1	-	-	29500	1	-	-	-	-	-
		Cooum	2	2	-	-	59000	2	20	-	1	2	2
		B'canal	14	13	1	0	406500	3	294	3	4	3	7
DMA	Solid Waste & C&D	Adyar	-	40	-	-	57750	-	-	8.50	6	6	3
		Cooum	-	-	-	-	-	-	-	-	-	-	-
DRD	Solid Waste & C&D	Adyar	22	22	-	-	24500	-	-	44.46	6	1	7
		Cooum	12	12	-	-	9000	-	-	6	2	2	3
		B'canal	-	-	-	-	-	-	-	-	-	-	1

After detailed review, the Chief Secretary issued following directions:

- i) Dedicated squads formed by GCC, DMA and DRD for prevention and removal of solid waste, C&D waste and sewage in waterways have to take stringent action against polluters / violators who dump solid waste and dispose sewage in the waterbodies. Further, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads.

- ii) **GCC, CMWSSB, DMA & DRD to ensure that stern action is taken against the violators by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.**
- iii) **Transport Department shall be consulted regarding seizing / impounding the vehicles polluting waterways and take stern action as per the provisions available in law like cancellation of RC for such vehicles indulging in repeated violation. If required, suitable amendments may be proposed in the Public Health Act / ULBs Act.**
- iv) **GCC, DMA & DRD should ensure that the Adyar and Cooum River banks are secured with adequate fencing to prevent fresh dumping of solid waste & C&D waste within their limits.**

### **INTEGRATED COOUM RIVER ECO-RESTORATION PROJECT**

#### **1) Water Resources Department (WRD):**

The WRD official informed that all 8 Sub-projects are completed under ICRERP. During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that regarding the pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras, so far 4 cases (Adyar - 2 Nos. and Cooum - 2 Nos) have been disposed by the Hon'ble Court. In this regard, departments concerned have handed over all case related materials / documents to State Legal Counsel (AAG-IX) to defend these cases effectively. The Registry, Hon'ble Madras High Court was requested to list these cases for early hearing. Further, the Additional Advocate General - IX of Tamil Nadu mentioned on 03.06.2024 in the Hon'ble First Bench of Hon'ble Madras High Court for listing of cases for hearing and are expected to be listed shortly.

During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that NHAI has sought permission for dismantling the existing Compound wall along the Cooum River under ICRERP for facilitating the construction of entry & exist ramps for the NHAI Project.

Further, the Project Director, NHAI informed that under the ongoing New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal, 13 ramps are provided along the Elevated corridor from Tier - 1 at various locations for the city traffic. To facilitate the ramp construction, it is necessary to remove the existing boundary wall along the Cooum River and Permission was sought from the CRRT, assuring to rebuilt the wall as per post construction requirements.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT also informed Under ICRERP, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. will have to be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.

**After detailed review, the Chief Secretary issued following directions:**

- i) In the light of the ongoing Chennai Port - Maduravoyal Elevated Road Project by NHAI along the Cooum River, the Joint Coordination Committee formed by the Principal Secretary, MA&WS Department, Secretary, Highways & Minor Ports Department with officials from Water Resources Department (WRD), National Highways Authority of India (NHAI), State Highways Department and Greater Chennai Corporation (GCC) should continue to meet regularly to ensure seamless flow of water in Cooum river while executing the works by NHAI.**
- ii) While executing the works for Chennai Port - Maduravoyal Elevated Road Project, NHAI to ensure that necessary measures and Flood Mitigation Plan are in place to ensure the seamless water flow in the river during monsoon season.**
- iii) With regard to the request of NHAI for dismantling the compound wall along the Cooum River for facilitating the construction of entry & exist ramps for the NHAI Project, Respective agency (i.e. GCC) may provide permission after the Monsoon (i.e. January, 2025).**
- iv) As indicated by the Additional Chief Secretary / Member Secretary, CRRT, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. under ICRERP shall be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.**

- v) **All necessary efforts shall be taken for early listing and disposal of pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras and suitable action to be initiated by respective departments for the removal of encroachments as per the orders of the Hon'ble Court.**

**2) Greater Chennai Corporation (GCC):**

The Deputy Commissioner (Works), GCC informed that all 4 sub-projects envisaged under this project are completed. Further, it was informed that fencing works have been taken up in the stretches wherever the work front is available (20.54 km) and it is fully completed.

Further, it was informed that under ICRERP, out of 14,257 PAFs totally identified, so far 13,484 PAFs within the Cooum River boundary have thus far been relocated from 53 habitations and remaining 773 PAFs from 7 habitations will have to be relocated.

Regarding the relocation of remaining PAFs, Additional Chief Secretary / Commissioner, GCC informed that coordinated efforts are being taken to relocate the remaining PAFs in Adyar & Cooum Rivers by GCC in coordination with WRD, TNUHDB & Revenue, Chennai District.

**After detailed review, the Chief Secretary instructed the following:**

- i) **Necessary efforts shall be taken by GCC to sensitize the elected representatives to get their support in smooth relocation of habitations that are resisting relocation under these projects.**
- ii) **Joint efforts to be taken by GCC to relocate the remaining PAFs in Cooum River in coordination with WRD, TNUHDB and Chennai District Administration.**
- iii) **Coordinated efforts shall be taken by GCC, TNUHDB and WRD to sensitize the PAFs who are resisting relocation on the facilities and services made available in the TNUHDB Resettlement Scheme areas.**
- iv) **While issuing Building and Demolition Permission, GCC should ensure that C&D Waste disposal plan is in place and the same is strictly adhered by the Builder/Contractor during the construction of the building.**
- v) **GCC shall ensure that continuous surveillance and control mechanism are effectively put in place to prevent the indiscriminate and illegal disposal of solid**

waste and C&D waste along the city waterways. In this regard, GCC to immediately issue notice to polluters/violators.

### 3) Tamil Nadu Urban Habitat Development Board (TNUHDB):

The Joint Managing Director, TNUHDB presented the following status under ICRERP:

- A total of 14,257 Project Affected Families (PAFs) were identified within the Cooum River boundary under this project. So far, TNUHDB has allotted 13,484 tenements and allotment orders will be issued to resettle remaining PAFs under this project.
- Under ICRERP, 773 tenements are now ready for allotment to resettle the remaining PAFs in Cooum River:
  - Thailavaram Phase II (Maraimalai Nagar) – 73 units,
  - Moolakothalam Phase I (Tondiarpet) – 42 units,
  - Moolakothalam Phase II (Tondiarpet) – 60 units,
  - Manali New Town Phase II – 598 units.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the tenements earmarked to resettle PAFs under these river restoration projects are kept in readiness by TNUHDB. Remaining PAFs will be relocated on disposal of pending court cases and allotment orders would be obtained from TNUHDB by GCC / DMA for relocation.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted the various community development activities and special camps for Social Security Schemes (SSS) conducted for PAFs resettled in various TNUHDB schemes (i.e. Perumbakkam, Athipattu Phase III, KP Park Phase II and Gudapakkam) under ICRERP.

**After detailed review, the Chief Secretary directed TNUHDB:**

- i) **TNUHDB to ensure that all amenities are ready in Schemes to resettle the PAFs from Cooum and Adyar River.**
- ii) **TNUHDB to conduct Community Development Activities to cover all resettled families in TNUHDB Scheme area viz., Income Generation Activities, Livelihood Programmes, Formation of SHGs, Enrollment in Schools, ITIs, etc. In this regard, a separate meeting would be conducted under the Chairmanship of the Chief**

**Secretary regarding the Community Development Activities for the Families in TNUHDB Schemes with TNUHDB and concerned line departments. TNUHDB to sought a time in the January, 2025.**

**4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that out of 13 packages, 12 packages have been completed and 1 package is in progress as detailed below:

Description of Work	Progress as per last meeting (%)	Incremental Progress (%)	Expected dt. of Completion
Package-15 UGSS Nerkundram	99	1	31.12.2024

Regarding Nerkundram UGSS works, \*\* Work of providing sewer collection system along PH road (NHAI portion) and Coom bund completed except availing EB power supply for the newly proposed lift station along Coovum bund which is expected to be completed by 31.12.2024 and the SWD construction across the junction of GCC streets at 4 locations which is expected to be completed by 31.12.2024.

The Managing Director, CMWSSB has also informed that, total 10 packages were taken up under ICRERP, of which 9 works are completed and 1 work is in progress i.e. Nerkundram UGSS and the same would be completed by 30.09.2024. In addition to the outfalls identified and being mitigated under ICRERP, new outfalls (23 nos) was cropped up in the recent times and these outfalls need to be addressed. Hence, to plug these 23 outfalls, the following 14 proposals were prepared to plug these new sewage outfalls in Coom River for Rs. 50.00 cr. for which the Government have accorded administrative sanction to CMWSSB and their status are given in the following table:

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
1.	Enhancement of the pump capacity in Mogappair (East) HT SPS in Area-VII	100%	-	Work Completed
2.	Providing laying, jointing and testing of pumping main, construction of Sewage pumping / Lift Station and providing electrical machineries and allied works in Depot-106 in Area VIII	46%	8%	13.03.2025

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
3.	Providing, laying, jointing, testing and commissioning of Sewage collection system including house service connection in Depot 102 & 106 in Area VIII	45%	**	04.02.2025
4.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Eastern Side)	41%	**	31.05.2025
5.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Western side)	46%	**	31.05.2025
6.	Laying of Interceptor and Diversion For Plugging Of Sewage Outfalls In Nungambakkam Drain From Ch-1000 To Greams Road Pumping Station in Area-IX-D-111	100%	-	Completed
7.	Enlargement of Sewer system to plug the sewer outfalls along the Trustpuram canal in Area-IX	42%	**	31.01.2025
8.	Construction of sewage pumping station at Trustpuram and laying of CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-112 in Area-IX	75%	**	31.03.2025
9.	Construction of lift station at Thiruvalluvarpuram and laying CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-109	62%	4%	31.01.2025
10.	Providing sewer Collection System with lift station and pumping main to Perumal Koil Street & Ambedkhar Nagar, Depot-144 & 146, Area-XI	50%	5%	30.09.2024
11.	Relaying of 600mm dia CI sewer pumping main from LAW College Pumping Station at NSC Bose Road in depot-59, Area-V	76%	**	14.09.2024
12.	Interception and Diversion of sewage outfall by laying Gravity main and Lift station at West Cooum Road, Chindatripet and pumping to Navalur Nagar SPS in Depot-62 in Area-V	55%	37%	10.09.2024

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
13.	Enlargement and rerouting of sewer pumping main from 150mm dia to 200mm dia from Navalar Nagar SPS to Napier Park SPS in Depot-62 in Area-V	38%	6%	15.09.2024
14.	Rerouting of Existing 700mm dia CI Gravity Sewer main for length of 200m at Ritchie Street – Area V	Work commenced on 05.09.2024 and expected date of completion 31.03.2025		

*\*\*Work temporarily stopped due to Road cut ban for NE Monsoon 2024*

**After detailed review, the Chief Secretary issued following instructions:**

- i) CMWSSB to expedite the ongoing additional sewage mitigation works in Cooum River and substantial incremental progress in the next review meeting. Further, these works have to be closely reviewed by CMWSSB for its early completion before the scheduled timeline. The progress of these works shall be reviewed as part of the monthly review meeting.**
- ii) Regarding Nerkundram UGSS works, necessary efforts shall be taken by CMWSSB to complete the works within the stipulated timeline.**
- iii) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ICRERP.**

#### **5) Directorate of Municipal Administration (DMA):**

The DMA informed that under ICRERP, solid waste removal (1,648 MT) and fencing works (8.075 km) along the Cooum River have been completed within Thiruverkadu Municipality limits.

It was also informed that fencing in the encroached stretch for a length of 965 m will be taken up after the relocation of habitations (i.e. Shanmuga Nagar and Perumal Koil Street, Thiruverkadu). In this regard, the court cases related to Perumal Koil Street, Thiruverkadu was disposed of and necessary action is being initiated to relocate the families as per the orders issued by the Hon'ble Court.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the court case relating to Perumal Koil Street, Thiruverkadu within Cooum River was disposed of and efforts are being taken in joint coordination with Tiruvallur District Administration, WRD, TNUHDB and Thiruverkadu Municipality. Further, necessary action is taken for early disposal of the pending cases pertaining to Shanmuga Nagar, Thiruverkadu.

In the meeting, the District Collector, Tiruvallur District informed that all encroached structures (160 Nos) with Cooum River boundary at Perumal Koil Street, Thiruverkadu were marked by the Revenue, WRD, TNUHDB and Thiruverkadu Municipality. Subsequently, Joint Enumeration (Form-2) and Bio-metric Survey (Form-2A) of PAFs who were willing to relocate was captured. Meanwhile, WRD has issued Notice (Form-3) on 29.07.2024 with 7 days notice period to all encroached structures and joint action to relocate the PAFs would be initiated accordingly.

**After detailed review, the Chief Secretary instructed the following:**

- i) **The District Collector, Tiruvallur District and WRD to take suitable action for early listing and disposal of pending cases pertaining to encroachments in Shanmuga Nagar, Thiruverkadu.**
- ii) **Necessary coordinated action should be taken to relocate the Perumal Koil Street Habitation, Thiruverkadu in Cooum River by Tiruvallur District Administration, WRD, DMA and TNUHDB should quickly and to adequately secure the river stretches after the relocation. A consultative meeting has to be conducted with the residents and the plan should be discussed with the Chief Secretary.**
- iii) **TNUHDB to provide required number of tenements to resettle from Perumal Koil Street, Thiruverkadu under ICRERP.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The Additional Director, DRD informed that under ICRERP, the solid waste removal (4,582 cu.m) and fencing work (1.92km) along the Cooum River have been completed in Adayalampattu, Sennerkuppam and Vanagaram Village Panchayats within DRD limits.

## **RESTORATION OF BUCKINGHAM CANAL AND ITS ASSOCIATED DRAINS AND DRAINS OF ADYAR & COOUM RIVERS:**

The Additional Chief Secretary / Member Secretary, CRRT informed that the Government have accorded administrative sanction of Rs.1,281.88 cr. for the Restoration of Buckingham Canal & its associated Drains and Drains of Cooum & Adyar River.

In this regard, during the monthly review meeting conducted by the Chief Secretary held on 28.12.2023, it was instructed that, **“considering the recent floods in the first week of December, 2023 and the recommendations of the Advisory Committee on Mitigation and Management of Flood Risk in Chennai Metro, it has been decided to review the detailed project reports and consequently keep these works on hold. On detailed review, works will be taken up depending on fund availability and accordingly G.O. (D) No.419, MA&WS (MC.I) Dept., dated: 03.12.2020 needs to be suitably modified”**.

Subsequently, in pursuance of the instructions issued by the Chief Secretary on 28.03.2024, a Joint Committee comprising the officials from WRD and GCC inspected the works so far carried out by WRD in 4 drains (i.e. Malaipattu Somangalam, Thirumudivakkam, Meenambakkam and Velacherry Drains).

In this regard, the Chief Secretary has reviewed the status of ongoing Restoration projects on 30.04.2024 and instructed that “Based on the inspection carried out by the Joint Committee comprising the officials from WRD and GCC on the works so far carried out by WRD in the 4 drains (i.e. Malaipattu-Somangalam, Thirumudivakkam, Meenambakkam & Velacherry Drains) under this project, the funds required for the above drains to complete the works in full shape has to be indicated by the WRD. Accordingly, on receipt of the above proposals, a subject was placed in the CRRT Board meeting separately indicating the fund requirement for the above 4 drains along with the restoration of Keezhkattalai Drain”.

Accordingly, the Committee after inspection reported as given in the table below:

Name of the Drain	Estimate Amount (Rs in Cr.)	Value of work done so far (Rs in Cr.)	Expenditure to be incurred to complete the partially complete works (Rs in Cr.)	Total (Rs. in Cr.)
Malaipattu Somangalam	46.10	29.19	15.48	44.67
Thirumudivakkam	13.19	4.41	4.77	9.18
Meenambakkam	1.98	0.34	0.62	0.96
Velacherry	Minor works are carried out – will be met from Dept. funds			
<b>Total</b>	<b>61.27</b>	<b>33.94</b>	<b>20.87</b>	<b>54.81</b>

Further, as instructed by the Chief Secretary, WRD also submitted the proposals for Keelkattalai (reach I & II) for an amount of Rs.59.12 cr.

Accordingly, the above proposals of WRD were placed in the 50th Meeting of the Board of Trustees of CRRT held on 17.05.2024 for consideration. After detailed review, the Board has resolved to approve the total cost of Rs.120.39 cr. (Rs.61.27cr. for 3 drains Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains and Rs.59.12 cr. for Keelkattalai Surplus drain) and CRRT to submit a proposal to Government for obtaining Revised Administrative Sanction under the G.O. (D) No.419, MA&WS (MC.I) Department, dated: 03.12.2020.

In the review meeting, WRD informed that, the Chief Secretary carried out an inspection to review the status of ongoing flood mitigation works in Chennai on 25.05.2024. During the inspection, the significance of taking up of the restoration work at Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) was explained in detail and these works need to be completed before the onset of forthcoming monsoon to mitigate floods and requested to accord permission to take up the restoration of Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) under the CRRT funds at an estimated cost Rs.24.95 cr. for which the estimate is prepared.

In this regard, the Chief Secretary instructed WRD to submit the cost estimate to CRRT for restoration of Okkiyam Maduvu Drain (Pallikaranai Marsh Drain) and informed CRRT to include this proposal along with the proposals for restoration of 4 drains which had already been approved in 50th Meeting of the Board of Trustees of CRRT. Accordingly, CRRT to submit the proposal to Government for the restoration of 5 drains (i.e. Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains, Keelkattalai Surplus drain and Okkiyam Maduvu Drain at a cost of Rs.145.34 cr. by WRD.

In the meeting, the WRD officials informed that works pertaining to Rs.33.94 cr. was completed till December, 2023 as given in the above table under this project and an amount of Rs.25.76 cr. was so far released by CRRT towards these drains. As instructed by the Board, WRD has commenced the works on all the three drains and along with the Keelkattalai drain to complete the works before the forthcoming monsoon. In this regard, WRD requested that the balance amount of Rs.8.18cr. (Rs.33.94 cr. – Rs.25.76 cr.) may be released to WRD as mentioned in the Committee report and approved in the Board of Trustees of CRRT. After detailed review, the Chief Secretary instructed that the funds requested by WRD for the above works (i.e. Rs.8.18 cr.) to be released by CRRT under this project. It was informed that WRD to sent proposal to Government for the restoration of Malaipattu Somangalam, Thirumudivakkam & Meenambakkam Drains, Keelkattalai Surplus drain.

During the review, WRD official requested to release Rs.20.34 Lakh incurred towards DGPS survey and demarcation of boundary for Siruseri, Tharapakkam and Kundrathur Drains as this amount was not included in the proposal submitted to Government for approval. In this regard, the Special Secretary, Finance Department has informed WRD to send a separate proposal to Government for the above work.

#### **Restoration of Buckingham Canal:**

In the meeting, WRD stated that the Boundary Demarcation of Buckingham Canal, Mapping of boundary through Differential Global Positioning System (DGPS) and preparation of map for 48km were completed and fixing of Boundary stones in progress and will be completed by 30.11.2024 where the stretch is free from encroachment.

Further, WRD to submit a comprehensive proposal for Restoration of Buckingham Canal including Sewage Mitigation, Urban Waterfront Development / GCC side property beyond RoW and Resettlement & Rehabilitation components. Now, CMWSSB and TWIC are in the process of finalizing the outfalls list and the proposals for sewage mitigation. Subsequently, necessary action to be initiated to identify number of Project Affected Families (PAFs) within the Right of Way (RoW) of the Buckingham Canal to take up enumeration process for Resettlement & Rehabilitation (R&R).

**MITIGATION OF SEWAGE OUTFALLS IN ADYAR & COOUM AND BUCKINGHAM CANAL**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that, a joint exercise was taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways. The joint exercise was completed for Adyar River, Cooum River and B'Canal. The outfalls identified by TWIC were verified and validated by CMWSSB, DMA & DRD as detailed below:

Waterway	Dept	Total no. of outfalls	Dry Outfalls	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Treated Sewage outfalls	Sub-total (Wet)
		(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)
Adyar	DMA	88	34	54	9	33	0	11	-	1	-	54
	DRD	135	79	56	12	44	-	-	-	-	-	56
	CMWSSB	146	96	50	-	25	4	-	11	2*	8	50
Sub-total (i)		369	209	160	21	102	4	11	11	3	8	160
Cooum	DMA	108	23	85	1	-	-	-	84	-	-	85
	DRD	16	12	4	-	4	-	-	-	-	-	4
	CMWSSB	201	117	82	-	50	-	5	17	8**	2	82
Sub-total (ii)		325	152	171	1	54	0	5	101	8	2	171
B Canal	DMA	0	0		-	-	-	-	-	-	-	0
	DRD	6	3	3	2	1	-	-	-	-	-	3
	CMWSSB	365	129	236	-	111	8	10	20	80***	7	236
Sub-total (iii)		371	132	239	2	112	8	10	20	80	7	239
<b>Total</b>		<b>1065</b>	<b>491</b>	<b>570</b>	<b>24</b>	<b>268</b>	<b>12</b>	<b>26</b>	<b>132</b>	<b>91</b>	<b>17</b>	<b>570</b>

**In the meeting, Managing Director, CMWSSB has presented the details of wet outfalls and presented the action taken for each category under their jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	others-Treated water	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
Adyar	49	-	25	03	0	11	02	08	49
Action taken:			-	1. 3 Nos of Outfalls will be taken up under HAM Project	-	Exp. Dt. Of Completion of DPR 6 Nos -January2025 (Core City) 4 Nos - 5 Months from the deposit date (Cantonment Board) 1 Nos-Dec. 2024(TWIC)	Encroachment : 2 Nos.		
Cooum	82	-	50	-	05	17	08	02	82
Action taken:			-	-	Fund required : Rs. 4.72Cr	Exp. Dt. Of Completion of DPR 16 Nos -January2025(Core City) 1 Nos- Dec. 2024(TWIC)	Let out from SWD(GCC) : 4 Nos Source from Vangaram Panchayat: 1 No. Encroachment: 3Nos		
B Canal	236	-	111	08	10	20	80	07	236
Action taken:			-	VCVT: Exp dt. Of commencement: Jan 2025 Period of comp : 12 months	Fund required : Rs. 49.54 Cr. Period of comp : 24 months	Exp. Dt. Of Completion of DPR 5 Nos - August -2025 (Left Out streets) 15 Nos- Dec. 2024 (TWIC)	Encroachment: 78 Nos Kodungaiyur Nalla: 2Nos		
<b>Total</b>	<b>368</b>		<b>186</b>	<b>12</b>	<b>15</b>	<b>48</b>	<b>90</b>	<b>17</b>	<b>368</b>

**The Joint Commissioner, DMA has presented the details of outfalls and presented the action taken for each category under DMA jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	54	9	33	-	11	-	1	54
Action taken:		-	Exp dt. of completion - 5 Months	-	Fund required: Rs.606.55Cr Period of comp: 24 months	-	Proposal underway. Period of Comp: 24 months	-
Cooum	85	1	-	-	-	84	-	85
Action taken:		-	-	-	-	Exp dt. of comp of DPR: Dec, 2024	-	-
B Canal		-	-	-	-	-	-	-
Action taken:		-	-	-	-	-	-	-
<b>Total</b>	<b>139</b>	<b>10</b>	<b>33</b>	<b>0</b>	<b>11</b>	<b>84</b>	<b>1</b>	<b>139</b>

**The Additional Director, Directorate of Rural Development and Panchayat Raj Dept. presented the details of outfalls and presented the action taken for each category under DRD jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	56	12	44	-	-	-	-	56
Action taken:			9 Completed Exp dt. of comp.: 31.12.2024	-	-	-	-	
Cooum	4	-	4	-	-	-	-	4
Action taken:			Exp dt. of omp: 31.12.2024	-	-	-	-	
B Canal	3	2	1	-	-	-	-	3
Action taken:			Exp dt. of comp: 31.12.2024	-	-	-	-	
<b>Total</b>	<b>63</b>	<b>14</b>	<b>49</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>63</b>

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that similar exercise is being undertaken for Drains of Cooum, Adyar and B Canal by TWIC and in coordination with CMWSSB, DMA & DRD.

**After detailed presentation, the Chief Secretary issued following directions:**

- i) The outfalls identified by CMWSSB / DMA / DRD in these waterways need to suitably addressed by departments concerned and to tie up under the ongoing schemes or future schemes to effectively mitigate sewage pollution in these waterways.**
- ii) Wherever the accumulated Solid Waste / Debris removed from Cooum & Adyar River and Buckingham Canal, GCC, DMA & DRD to ensure that no fresh dumping takes place and suitable control & monitoring mechanism shall be put in place.**

#### **SOLID WASTE REMOVAL ALONG THE WATER EDGES OF SRINIVASAPURAM STRETCH ALONG ADYAR CREEK & ESTUARY AREA BY GCC**

During the review on the ongoing river restoration projects, the Additional Chief Secretary / Member Secretary, CRR informed that solid waste clearing drive was carried out by Greater Chennai Corporation (GCC) along the water edges of Srinivasapuram Stretch along Adyar Creek & Estuary Area once in fortnight and so far 5 MT of debris and 34.30 MT of garbage have been cleared by GCC.

In the Meeting, the Principal Secretary, MA&WS Department informed GCC to carryout a mass cleaning campaign in along the water edges of Srinivasapuram Stretch along Adyar Creek & Estuary Area.

**After detailed review, the Chief Secretary instructed GCC that the coordinated efforts will have to be continued by GCC to prevent dumping of solid waste, construction debris along the Adyar creek and estuary side and regular solid waste removal mechanism to be put in place for effective pollution mitigation of the creek and estuarine area.**

### **ECO-RESTORATION OF ENNORE CREEK**

The Additional Chief Secretary / Member Secretary, CRRT informed that the Habitat Restoration (i.e. Plantation works) is entrusted to Forest Department at a sanctioned cost of Rs.45.14 crore under the Eco-Restoration of Ennore Creek Project.

Further, the Principal Secretary to Government, Environment, Climate Change and Forests Department informed that the Forest Department has proposed to implement the plantation works in 2 years (2023 to 2025) and the Plantation works are being carried out as per the timeline under this project.

It was informed that Forest Department has cleared the *Prosopis juliflora* and initiated plantation of mangroves & its associated species. So far 1,60,000 nos. out of 1,60,000 nos of mangroves and 1,50,000 nos. out of 2,00,000 nos of mangrove associated species have been planted and *Prosopis juliflora* has been cleared in 180 hectares out of 200 ha within Ennore Creek. 90,000 Nos. of Shrubs, creeper seedlings have been Procured and Planted. Mangrove Seedlings Nursery for 1.60 lakh and 1.50 lakh Mangrove associated species nursery have been raised and plantation work is being carried out.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed the Forest Department to ensure that the vegetations so far planted in Ennore Creek are maintained for better growth of the plantations.

**In the meeting, the Chief Secretary instructed the TNPCB to initiate necessary action to take up the plantation of One Lakh saplings in Manali Industrial area as committed earlier in coordination with TN Forest Department and Greater Chennai**

Corporation. In this regard, the Principal Secretary to Government, Environment, Climate Change & Forests Department to convene a joint meeting with TNPCB, TN Forests Department and GCC.

After detailed review, the Chief Secretary issued following instructions:

- i) **Forest Department to adhere to the timeline for the plantation in Ennore Creek under this project and all plantation works (Mangroves, Mangrove Associates, etc.) to be completed by January, 2025.**
- ii) Forest Department ensure that *Prosopis juliflora* and other invasive species are completely uprooted and properly disposed and replaced by native tree species. Moreover, suitable measures to be taken to prevent fresh growth of *Prosopis juliflora* in the Ennore creek area.
- iii) Name Boards / Signages etc. have to be provided using eco-friendly materials at vantage points for better public usage.

#### **PREPARATION OF DPR FOR THE ECO-RESTORATION OF KOSASTHALAIYAR RIVER**

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in order to have a holistic approach in restoration of Chennai waterways, Government have directed CRRT to take up the restoration of Kosasthalaiyar river. Now, a DPR for the restoration of Kosasthalaiyar River from Karanodai Bridge to Ennore Creek is being prepared. Further, efforts are being taken to mitigate sewage pollution, solid waste management, boundary demarcation and fixing of boundary stone, plantation and river channel improvement, etc. The Draft DPR is expected to be completed by February, 2025.

After detailed review, the Chief Secretary instructed to present the Action Taken by respective department for the restoration of Kosasthalaiyar River and appropriate intervention / proposals / action plan to be devised to protect and restore the ecology of the Kosasthalaiyar River in the DPR.

After reviewing the ongoing river restoration works, the Chief Secretary reiterated the significance of comprehensive restoration of city waterways and instructed that all concerned line departments should expeditiously implement the works entrusted to them within the committed timeline. All implementing agencies were directed to

complete the ongoing works early and to ensure that substantial progress is made. Thereafter, the Chief Secretary informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi may be duly informed of the progress made in these projects in the next quarterly report.

**-Sd/-**  
**Additional Chief Secretary /**  
**Member Secretary,**  
**CRRT**

**-Sd/-**  
**Principal Secretary**  
**to Government**  
**MA&WS Department**

**-Sd/-**  
**Chief Secretary**  
**to Government**

### CHENNAI RIVERS RESTORATION TRUST

**Minutes of the Monthly Review Meeting held on 14.03.2025 at 04.00 PM with line departments under the Chairmanship of the Chief Secretary, Government of Tamil Nadu to review the progress of Integrated Cooum River Eco-Restoration Project, Adyar River Restoration Project and Restoration of Buckingham Canal & Associated Drains as per the orders of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi.**

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**In Chair: Thiru. N. Muruganandam, I.A.S., Chief Secretary to Government**

**Officers Present:**

1.	Tmt. Supriya Sahu, I.A.S., Additional Chief Secretary to Government, Environment, Climate Change & Forests Department
2.	Thiru. Mangat Ram Sharma, I.A.S., Additional Chief Secretary to Government, Water Resources Department
3.	Dr. S. Vijayakumar, I.A.S., Additional Chief Secretary / Member Secretary, Chennai Rivers Restoration Trust & Managing Director, Chennai Rivers Transformation Company Limited (CRTCL)
4.	Dr. M. Jayanthi, I.F.S., Chairperson, Tamil Nadu Pollution Control Board
5.	Dr. Srinivas R. Reddy, I.F.S., Principal Chief Conservator of Forests, Head of Forest Force, Chennai
6.	Tmt. Kakarla Usha, I.A.S., Additional Chief Secretary to Government, Housing & Urban Development Department
7.	Tmt. P. Amudha, I.A.S., Additional Chief Secretary to Government, Revenue & Disaster Management Department
8.	Dr. D. Karthikeyan, I.A.S., Principal Secretary to Government, Municipal Administration & Water Supply Department
9.	Dr. R. Selvaraj, I.A.S., Secretary to Government, Highways & Minor Ports Department
10.	Thiru. J. Kumaragurubaran, I.A.S., Commissioner, Greater Chennai Corporation

11.	Thiru. Prashant M. Wadnere, I.A.S., Special Secretary to Government, Finance Department
12.	Dr. T. G. Vinay, I.A.S., Managing Director, Chennai Metropolitan Water Supply & Sewerage Board
13.	Thiru. Anshul Mishra, I.A.S., Managing Director, Tamil Nadu Urban Habitat Development Board
14.	Dr. S. Prabhakar, I.A.S., Member Secretary, Chennai Metropolitan Development Authority
15.	Tmt. Rashmi Siddarth Zagade, I.A.S., District Collector, Chennai District
16.	Thiru. S. Balachander, I.A.S., Commissioner, Tambaram City Municipal Corporation
17.	Thiru. Deepak S. Bilgi, I.F.S. Chief Conservator of Forests, Chennai Circle, Department of Forests
18.	Thiru. V. Subbiah, I.F.S., District Forest Officer, Tiruvallur District
19.	Dr. P. Menaka, Joint Commissioner, Commissioner of Land Administration

**In Attendance:**

1. Thiru. S. Janakumaran,  
Project Director,  
National Highways Authority of India
2. Thiru. N. Ravichandran,  
Project Director,  
Chennai Rivers Restoration Trust
3. Thiru. R.Sivamurugan,  
Engineering Director (i/c),  
Chennai Metropolitan Water Supply & Sewerage Board
4. Tmt. M. Janaki,  
Chief Engineer, Chennai Region,  
Water Resources Department

5. Thiru. O. Parveez,  
Chief Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
6. Thiru. A. G.Sethuraman,  
Chief Engineer,  
Directorate of Rural Development & Panchayat Raj
7. Thiru. S. Jawahar Muthuraj,  
Chief Engineer (H),  
METRO Chennai
8. Thiru. S. Thirumavalavan,  
Chief Engineer,  
Directorate of Municipal Administration
9. Thiru. K. Vijayakumar,  
Chief Engineer/ General  
Greater Chennai Corporation
10. Thiru. Shankara Subramanian,  
Deputy Director,  
Tamil Nadu Pollution Control Board
11. Tmt. R. Vijayalakshmi,  
Superintending Engineer, Parks CRRT Projects,  
Greater Chennai Corporation
12. Tmt. Joyce Sumathi,  
Superintending Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
13. Thiru. M. Magesh Nagarajan,  
Superintending Engineer, Palar Basin Circle  
Water Resources Department,
14. Thiru. K. Selvakumar,  
Executive Engineer, Kancheepuram  
Water Resources Department
15. Thiru. G.R. Radhakrishna,  
Executive Engineer, Araniyar Basin Division  
Water Resources Department,
16. Thiru. R. Arunmozhi,  
Executive Engineer,  
Water Resources Department, Tiruvallur

17. Thiru. I. Sajid Hussain  
Chief Operating Officer,  
Tamil Nadu Water Investment Company (TWIC)
  18. Thiru. M. Ravichandran,  
General Manager,  
Chennai Metro Rail Limited
  19. Thiru. S.R. Balasubramanian,  
Executive Engineer, SWM  
Greater Chennai Corporation
  20. Tmt. T. Kalaiselvi,  
Accounts & Administrative Officer,  
Chennai Rivers Restoration Trust
  22. Thiru. J. Jayanth,  
Social Expert cum Information and Communications Specialist  
Chennai Rivers Restoration Trust
  23. Thiru. S. Sivakumar,  
Biodiversity Management Specialist  
Chennai Rivers Restoration Trust
  24. Thiru. P. Mariappan,  
Infrastructure Specialist,  
Chennai Rivers Restoration Trust
  25. Tmt. N. Gomathi,  
Interpretation Executive,  
Chennai Rivers Restoration Trust
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At the outset, the Additional Chief Secretary / Member Secretary, CRRT welcomed the Chief Secretary and all officials present in the review meeting and informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its Order dated 13.02.2019, in the Case No. O.A.556 to 559 of 2018 had directed that the Committee headed by the Chief Secretary should meet on a monthly basis to review the progress of ongoing river restoration activities. In compliance with the above orders, so far twenty two quarterly reports have been filed.

Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that under these river restoration projects, funds have been disbursed by CRRT to line departments based on the work progress. Since the last review meeting, funds amounting to Rs.18.39 cr. under ARRP, Rs.3.53 cr. under ICRERP and Rs.5.48 cr. for Eco-Restoration of Ennore Creek have been disbursed to implementing agencies by CRRT.

Thereafter, the line departments were requested to present the progress of works being implemented under the Integrated Cooum River Eco-Restoration Project (ICRERP), Adyar River Restoration Project (ARRP) and Restoration of Buckingham Canal and Major Associated Drains Project. The progress of on-going river restoration projects was reviewed in detail by the Chief Secretary, Government of Tamil Nadu as detailed below:

### **RESTORATION OF ADYAR RIVER THROUGH PPP MODE UNDER HAM**

The Additional Chief Secretary / Member Secretary, CRRT informed that a Detailed Feasibility Report (DFR) for the restoration of Adyar River was prepared to effectively restore the Adyar River and emphasized the significance to complete the preparatory works before bidding for the project within a specific timeline.

**Thereafter, the preparatory works so far carried out in this regard have been presented as detailed below:**

- The DFR for the restoration of Adyar River was submitted to Tamil Nadu Infrastructure Development Board (TNIDB) for Project Structuring approval. Subsequently, project structuring and the bid documents were approved by TNIDB on 26.07.2023. Based on the in-principle approval given by the Government on 10.07.2023 and the approval of TNIDB on the project structure and bid document, Tender for fixing the Concessionaire was invited on 27.07.2023, indicating the closing date as 30.11.2023; pre-bid meeting was held on 01.09.2023. 19 bidders including 3 international companies participated. In continuation of the pre-bid meeting, site visit for bidders was held on 07.09.2023. Clarifications to 439 bidders' queries were uploaded in the tender portal after obtaining TNIDB approval.
- Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that Two Bids received on 19.01.2024 were evaluated. Upon evaluation and approval from the CMWSS Board, the proposal was submitted to the Government for Administrative sanction. Accordingly, Administrative and Financial Sanctions for the Restoration of Adyar River under Hybrid Annuity Model (HAM) was accorded by the Government on 14.03.2024. Subsequently, the Letter of Award (LoA) was issued by CMWSSB to the Concessionaire on 14.03.2024 and the same was accepted by the Concessionaire.
- Further, the Government have issued orders on 03.11.2023 for the formation of new company (Chennai Rivers Transformation Company Ltd.) and the Company was formed. Later, the Government have issued orders for Staff Structure and Operating Expenses of the SPV on 16.02.2024 and the order has mentioned that the Chairman and Managing Director, TNUIFSL & OSD, Adyar-Cooum Comprehensive Rejuvenation Project will be the overall in charge of the newly created SPV as the Managing Director, CRTCL.

**Further, the Additional Chief Secretary/Member Secretary, CRRT and Managing Director, Chennai Rivers Transformation Company Ltd. (CRTCL) informed the following:**

- a) Formation of Government SPV Company M/s. Chennai Rivers Transformation Company Ltd. (CRTCL) completed and Certificate of Incorporation was obtained on 08.07.2024.
- b) 1st Board meeting of CRTCL was held on 03.08.2024 and 2nd Board meeting of CRTCL was held on 28.11.2024.
- c) CRTCL signed the Concession agreement with M/s. P&C Adyar Water Projects Pvt. Ltd. on 23.01.2025.
- d) Preparation of Detailed Project Report (DPR) is underway by the Concessionaire.
- e) From the date of signing of the Concession agreement, within 270 days all conditions must be fulfilled by CRTCL and 180 days by the Concessionaire.**
- f) Recruitment of manpower for CRTCL is under progress. Interview conducted. All the selected manpower would join on 02.05.2025.
- g) Agreement was executed with the Independent Engineer by CRTCL on 31.01.2025.
- h) Setting up of office space for the SPV (CRTCL) is being established.
- i) Completion Period for entire river is 30 months. For priority, stretch inside the city is 15 months by August, 2026. Commencement of work after Financial closure (6 months) by June, 2025.**

**Thereafter, the Additional Chief Secretary / Member Secretary, CRRT informed that joint meetings were conducted with line departments concerned along with the Selected Bidder regarding Condition Precedents (CPs) to be fulfilled by the Concessionaire & the SPV (CRTCL) and action being taken to complete these activities as per the action plan with timelines as indicated below:**

**A) Condition Precedents to be fulfilled by the CRTCL:**

- i) Handover of Essential Land & Existing STPs – 270 days from date of submission of Performance Security by Concessionaire by WRD, CMWSSB and Tambaram Corporation.
- ii) DPR- Review & certification by the IE & Approval of DPR by CRTCL.
- iii) Execution of escrow agreement jointly with the Concessionaire by CRTCL.
- iv) Execution of substitution agreement jointly with the Concessionaire and Senior Lender of the Concessionaire by CRTCL.

- v) Custody of other Assets (other than STPs such as PS, Fencing, Plantations, etc. which does not require rehabilitation) to be Handed Over to the Concessionaire by GCC, Tambaram Corporation, Kundrathur Municipality and DRD.
- vi) One-time Solid Waste Removal within RoW by ULBs (GCC, Tambaram Corporation and Kundrathur Municipality) and DRD.
- vii) Industrial Pollution (Pammal and Guindy industrial area) by TNPCB and SIDCO.
- viii) Consent To Operate (CTO) for existing Modular STPs by TNPCB.
- ix) NOC by WRD for all the existing Trunk Sewer and STPs in Adyar River.
- x) CRZ Clearance (Concessionaire may utilize the services of NABET accredited consultant appointed by CMWSSB).

**B) Condition Precedents to be fulfilled by the Concessionaire:**

- i) Formation of Concessionaire SPV Company by the Bidder - 45 days from Letter of Award (LOA).
- ii) Submission of performance security for a value of Rs 70.30 cr.
- iii) Preparation of DPR by the Concessionaire, review & certification by the Independent Engineer and Approval of DPR by the CRTCL
- iv) Procuring approvals and permits by the Concessionaire including CRZ.
- v) Financial closure (Debt & Equity) for 50% of the Bid Project Cost.
- vi) Execution of escrow agreement jointly with the CRTCL.
- vii) Executing of substitution agreement jointly with CRTCL & Senior Lender of the Concessionaire.

Further, the Additional Chief Secretary / Member Secretary, CRRT also informed that CMWSSB obtained Consent To Operate (CTO) from TNPCB for all 10 STPs constructed on the banks of Adyar River. WRD has provided NOC to all infrastructure created for pollution mitigation works including all existing Trunk Sewer and STPs in Adyar River

**After detailed review, the Chief Secretary instructed the following:**

- i) All Condition Precedents indicated in the Tender condition must be completed immediately as per the stipulated timeline.**
- ii) All line departments concerned should give top priority to the preparatory works that are necessary to be completed in a timely manner before implementing the proposed project. Especially, the Resettlement & Rehabilitation (R&R) of remaining PAFs from Adyar River and Land acquisition process in Adyar River must be completed with a specific timeline.**

- iii) Regarding the Resettlement & Rehabilitation (R&R) of remaining PAFs in Adyar River, TNUHDB to explore the possibilities to allot tenements in nearby TNUHDB Schemes based on the request from families to complete the resettlement of remaining PAFs from Adyar River in a definite timeline.
- iv) Existing STPs which is under construction in Anakaputhur by Tambaram Corporation and other STPs should be ready for handing over it to the Concessionaire of Adyar River HAM project.
- v) TNPCB to ensure that stern action is taken to prevent pollution from Guindy Industrial Estate to Adyar River and to monitor regularly.
- vi) With regard to the functioning of the system for dilution of CETP effluent from Pammal and Pallavaram Tanneries in Perungudi STP, it should be commissioned by 31.03.2025.
- vii) Trunk Sewer proposed as part of the project should be laid in the available space between fencing and bund and the existing plantations carried out under ARR should not be disturbed as far as possible.

### ADYAR RIVER RESTORATION PROJECT (ARR)

#### 1) Water Resources Department (WRD):

The WRD official informed that all 7 sub- projects entrusted with WRD under ARR are completed.

S. No.	Description of Work	Status as per last CS meeting	Incremental Progress	Expected date of completion
1.	Desilting from Adyar River mouth to downstream of Thiru-Vi-Ka Bridge	Desilting & Conveyance - 100% Completed (Sectioning and bund formation from Thiru.Vi. Ka Bridge to Phase II of Tholkappia Poonga on the left bank is being carried out)		Completed

With regard to the proposals for land acquisition in Adyar River, the Additional Chief Secretary / Member Secretary, CRRT informed that there are two land related issues namely:

- i) **Proposal for land acquisition involving 212 Pattadars in Kancheepuram District** for which the Government had already sanctioned Rs.231.46 crore. Kancheepuram District Administration along with WRD to expedite the LA process in Adyar River within Kancheepuram District.

ii) **Proposal for land acquisition involving 47 Pattadhars for Rs.215.82 cr. in Chengalpattu District**, CLA has sent the proposal to Government on 12.07.2024 and it is under consideration of Government. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.

**With regard to the above Land Acquisition (LA) proposals pertaining to Adyar River in Kancheepuram and Chengalpattu District, the Chief Secretray instructed WRD, CLA and Kancheepuram & Chengalpattu District Administrations to resurvey and revalidate the lands identified for LA and ascertain the ownership & classification of these lands in Adyar river by corroborating with old Revenue Records as per the A Register (prior to 1907 records). On ascertaining the classification / ownership of those lands identified for LA in Adyar river in Kancheepuram & Chengalpattu District, a suitable decision shall be taken on the actual requirement of the land that are critically / essentially needed for laying of Trunk Sewer lines in Adyar River under the HAM Project.**

Regarding the Resettlement & Rehabilitation (R&R) in Anakaputhur, the Additional Chief Secretary / Member Secretary, CRRT informed that the Anakaputhur habitation in Adyar River with 676 PAFs need to be relocated on priority since all pending cases have been disposed of by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled at Annai Anjugam Nagar TNUHDB Scheme, Old Perungalathur and Thailavaram Phase II TNUHDB Scheme, Maraimalai Nagar. WRD demolished all the 82 nos of evicted structures at Anakaputhur.

Further, joint exercise is being carried out by Tambaram Corporation, WRD and TNUHDB for the relocation of remaining 594 PAFs from Anakaputhur under ARRP. Joint Meetings were conducted by the Commissioner, TCMC along with WRD, TNUHDB & CRRT officials to take the relocation of remaining PAFs. Auto announcement made for Relocation and Joint Bio-metric Enumeration of PAFs is being carried out for relocation and tenements are kept in readiness by TNUHDB to resettle these PAFs under ARRP.

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the details of all vacant / Govt. /OSR lands along the entire Adyar River / Cooum River / Buckingham Canal stretch within 500m from either side of the banks, the District Collector, Chennai, Tiruvallur, Chengalpattu District and Kancheepuram District have submitted the details. The possibilities of using such lands for developing various infrastructure relating to the concerned rivers are being explored.

In the meeting, WRD presented the status of Boundary stones fixing in Adyar, Cooum and Buckingham Canal as given in the following table:

Name of the River / Canal	Adyar River	Cooum River	North B'Canal	Central B'Canal	South B'Canal
<b>Total Length</b>	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
DGPS Mapping - Completed	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Revenue survey for verification of DGPS points</b>					
Total	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Completed	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Fixing of Boundary Stones</b>					
Total	1,335 Nos	745 Nos	2,532 Nos	320 Nos	2,895 Nos
Completed	1,035 Nos	294 Nos	2,057 Nos	-	2,295 Nos
Balance	300 Nos	451 Nos	475 Nos	320 Nos	600 Nos
Exp. Date of Completion	31.03.2025	31.03.2025	31.03.2025	31.03.2025	31.03.2025

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed WRD to complete the fixing of Boundary stones along Adyar River within the committed timeline.

**After detailed review, the Chief Secretary issued following directions:**

- i) **WRD, CLA and Kancheepuram & Chengalpattu District Administrations to resurvey and revalidate the lands identified for LA and ascertain the ownership & classification of these lands in Adyar river by corroborating with old Revenue Records as per the A Register (prior to 1907 records). In this regard, the Additional Chief Secretary to Government, Revenue & Disaster Management Department to issue necessary directions to CLA and District Collectors, Kancheepuram & Chengalpattu District.**
- ii) **Regarding the LA Proposals, the Additional Chief Secretary to Government, Revenue & Disaster Management Department to inspect these locations identified for LA in Adyar river within Kancheepuram & Chengalpattu District and give a report accordingly.**

- iii) **On ascertaining the classification / ownership of those lands identified for LA in Adyar river in Kancheepuram & Chengalpattu District, a suitable decision shall be taken on the actual requirement of the land that are critically / essentially needed for laying of Trunk Sewer lines in Adyar River under the HAM Project.**
- iv) **WRD to fix the boundary stones in Adyar River (except R&R locations) & Cooum River for the entire stretch by 31.03.2025 and Buckingham Canal to be completed within the committed timeline. All District Collectors concerned (Tiruvallur, Kancheepuram, Chengalpattu & Chennai Districts) to provide necessary cooperation to WRD to complete the Boundary Stone fixing works in Cooum & Adyar Rivers and Buckingham Canal.**
- v) **Under ARRP, WRD should forward the Utilization Certificate (UC) and Completion Report (CR) for the works (viz., River mouth) so far completed to CRRT.**

**2) Greater Chennai Corporation (GCC):**

The Commissioner, GCC informed that fencing has been fully completed for 14.18 km available work front in Adyar River. Further, it was informed that in pursuance of the instructions issued by the Chief Secretary, GCC has formed a dedicated zonal wise special enforcement team for the prevention and removal of Solid Waste and Construction & Demolition waste (C&D) along the Adyar and Cooum Rivers.

Furthermore, it was informed that stringent action is being taken for removal of Garbage and C&D waste in Adyar & Cooum rivers and Buckingham Canal. A total penalty amount of Rs.1,47,000/- has been levied by GCC against the polluters in these water bodies, 33 cases were booked. 62 nos of CCTV cameras at identified hotspots have been installed along these waterways and 11 squads were formed. Moreover, Solid Waste and of Construction & Demolition waste (C&D) have been continuously removed in these water bodies by GCC.

In the meeting the Additional Chief Secretary / Member Secretary, CRRT emphasized that the Resettlement & Rehabilitation (R&R) of Project Affected Families (PAFs) from remaining habitations in Adyar River under ARRP is a most critical activity to be completed within a definite timeline by departments concerned and wherever the relocation is completed, the site has to be secured immediately with chain link fencing to protect the relocated sites from any further encroachment.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that out of a total 9,539 Project Affected Families identified within the Adyar River boundary, so far, 5,311 PAFs have been resettled and the remaining 4,228 PAFs will have to be resettled. Since the last review meeting, 106 PAFs relocated from Adyar River under ARRP. Relocation of 38 remaining PAFs from Kanu Nagar were completed. Moreover, Allotment Orders were issued by TNUHDB for the relocation of 153 PAFs in Sathya Nagar North Habitation, Saidapet Adyar River in Perumbakkam Phase III Scheme under ARRP. So far 68 PAFs from Satha Nagar North, Saidapet, Adyar River have been relocated to Perumbakkam Phase III Scheme and the relocation of remaining PAFs is underway. Besides, Joint Enumeration (Form 2) & Bio-metric Survey (Form 2A) have been completed for 165 PAFs so far in Jothi Ramalingam Nagar, Jafferkhanpet, Adyar River.

**After detailed review, the Chief Secretary issued the following directions:**

- i) **Coordinated efforts shall be taken by GCC, WRD, TNUHDB and Revenue, Chennai District Administration to complete the relocation of remaining PAFs in Adyar River under ARRP within a definite timeline in a serious manner, as it will be required for laying of trunk sewer lines, STPs and other public utilities by HAM Concessionaire.**
- ii) **Joint bio-metric enumeration of PAFs in remaining habitations within GCC limits along the Adyar River banks have to be completed as per the committed timeline by GCC in coordination with WRD and TNUHDB.**
- iii) **The relocation of remaining PAFs from Sathya Nagar North Habitation has to be completed by GCC in coordination with WRD and GCC.**
- iv) **After relocation of PAFs, vacated structures are to be immediately demolished and the river stretch to be secured with adequate fencing (Chain link) to prevent any further encroachments.**
- v) **GCC to continuously take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal. Further, GCC to ensure that effective enforcement by deploying dedicated squads and surveillance is in place to prevent pollution in city waterways.**

vi) **GCC to ensure that the C&D waste is disposed only in the sites already been identified / earmarked by GCC across 15 Zones within GCC limits and C&D waste should not be dumped anywhere else. Further, GCC to expedite the tendering process for engaging agency for processing C&D waste.**

**3) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The Managing Director, TNUHDB presented the status of tenements under ARRPs:

- Out of a total 9,539 Project Affected Families (PAFs) identified within the Adyar River boundary, so far, 5,311 PAFs were resettled in Tamil Nadu Urban Habitat Development Board schemes and remaining tenements to resettle 4,228 PAFs will have to be provided.
- In order to resettle the remaining PAFs, 4,228 tenements are ready for allotments as detailed below:
  - TT Block, Vyasarpadi - 15 units, Thailavaram Ph I Maraimalai Nagar – 155 units & Ph II, Maraimalai Nagar - 11 units, Navalur, Padapai Kancheepuram - 104 units, Semmencherry - 2 units, Perumbakkam Ph VIII – 140 units, Ph IX – 105 units, Phase IV – 376 units, Phase VI – 251 units, Phase III – 1311 units, Phase X – 69, Phase XI – 282, Kargil Nagar – 881 units and Manali New Town P II - 526 units.
- Further, the Managing Director, TNUHDB informed that since the last review, 106 PAFs have been resettled in Perumbakkam Scheme from Adyar River under ARRPs. TNUHDB has issued 153 allotment orders in Perumbakkam Ph III scheme to resettle PAFs from Sathya Nagar North, Saidapet.
- The Additional Chief Secretary / Member Secretary, CRRT informed that the required number of tenements to relocate remaining PAFs from Adyar River under ARRPs are kept in readiness and Allotment orders will be issued by TNUHDB as and when the list of beneficiaries is received from GCC / DMA.
- During the review, the Member Secretary, CMDA informed that the works being executed under CMDA funds for providing recreational / sports facilities for families in Perumbakkam, Kannagi Nagar and Navalur TNUHDB Scheme areas are expeditiously carried out and these works would be completed before the agreed timeline.
- In the meeting, it was informed that joint coordination meetings with TNUHDB, TANGEDCO, GCC, CMWSSB, WRD and Police officials are periodically conducted by CRRT regarding the inter-departmental coordination issues viz., Electricity service connection, Water supply and Sewerage facilities for tenements constructed by TNUHDB

and ensure that tenements are ready in complete manner in all aspects to resettle PAFs from Adyar and Cooum Rivers.

- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the Special Camps are being conducted for resettled PAFs in various TNUHDB Schemes for address change in EPIC/Voter ID, Aadhaar Card & Family Card (PDS), Chief Minister's Comprehensive Health Insurance Scheme (CMCHIS), OAP, Widow pension, Maintenance Allowance to Physically Challenged Persons, etc.

**Further, the Additional Chief Secretary / Member Secretary, CRRT highlighted that all the tenements are completed and kept in readiness to resettle remaining 4,228 PAFs in Adyar River under ARR. Moreover, TNUHDB may identify the nearby TNUHDB schemes along the Adyar River to resettle the remaining PAFs from Adyar River in a timely manner.**

**After detailed review, the Chief Secretary issued following directions:**

- i) TNUHDB to ensure that the tenements are ready in all aspects viz., adequate water supply, sewage disposal, electricity supply, lifts, etc. to resettle remaining Project Affected Families (PAFs) from Adyar River under ARR.**
- ii) TNUHDB to explore the possibilities to allot tenements in nearby TNUHDB Schemes based on the request by families to resettle the remaining PAFs from Adyar River under ARR.**
- iii) TANGEDCO to complete electricity service connection to above TNUHDB Schemes immediately.**
- iv) TNUHDB to ensure that the necessary arrangements are made for watch and ward in the Scheme areas to avoid damages / misuse of the tenements that are completed and kept ready for allotment under ARR and ICRERP.**
- v) TNUHDB to expedite the works sanctioned under CMDA funds for providing recreational / sports facilities for families in Perumbakkam, Kannagi Nagar & Navalur TNUHDB Scheme areas and complete them in full shape within the stipulated timeline.**

#### **4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that all 10 packages have been completed.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that pursuant to the directions of the Chief Secretary, a study was taken up on the Performance Assessment of STPs & I&D works carried out by CMWSSB in Cooum and Adyar Rivers and the Final report is prepared. Further, a joint exercise is taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways.

Further, TNPCB official informed that, in pursuance of the instructions issued by the Chief Secretary, TNPCB taken periodical water samples in Cooum and Adyar Rivers on the assessment of the operational efficiency of Modular STPs installed in Adyar River and Cooum River under the ICRERP and ARRP and highlighted the key inferences of the analysis. Further, CMWSSB presented the data of the quality of outlet from STPs installed under ICRERP and ARRP.

In the meeting, the Managing Director, CMWSSB informed that in pursuance of the instructions issued by the Chief Secretary, CMWSSB has formed 9 dedicated squads to monitor and prevent the illegal dumping decanting along the city waterways. A total penalty amount of Rs.4,95,000/- has been levied by CMWSSB against the polluters in these water bodies, 17 cases were booked. 6 vehicles seized; 5 nos of CCTV cameras installed at identified hotspots along these waterways.

**In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted that there are several entities located within the Chennai city & CMA limits but does not fall under any of the local body administrations or CMWSSB for collection of sewage or treatment of the sewage generated in their localities viz., Pallavaram Cantonment / St. Thomas Mount, Guindy Industrial Estate, Ambattur Industrial Estate & all other industrial estates, Integral Coach Factory (ICF)/ Railway Quarters, Ordnance Factories, Airport Authority of India, Tanneries located in Pammal, Madras Export Processing Zone (MEPZ) and Apartments with plinth area less than 20,000 sq.m, etc.**

**Moreover, Sewage generated in many of these places are not appropriately collected and treated. Though the sewage collection and treatment in the above entities are their mandate, many times sewage is let out into the jurisdictions of CMWSSB without any proper treatment. This needs to be addressed appropriately and measures to be taken to mitigate sewage pollution from these places.**

**In this regard, the Chief Secretary directed the CMWSSB to initiate suitable action to inspect / regulate to mitigate sewage pollution from these entities as per the mandate of CMWSS Board. Further, TNPCB to regularly inspect these locations and ensure that STPs are functioning in conformity with the stipulated standards.**

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that CMWSSB was entrusted with 10 packages costing Rs.60.83 cr. under ARRP. Further, the Managing Director, CMWSSB also informed that, apart from the above 10 packages, 9 new works have also been taken up under ARRP to mitigate the sewage pollution into the Adyar River, of which 5 works were completed and remaining 4 works are in progress as given below:

S. No	Description of work	Work progress as per last meeting	Incremental Progress	Exp. dt. of completion
1.	Enlargement of pumping main and allied works in Area X & XIII	61%	3%	30.06.2025
2.	Strengthening of existing 400mm dia PSC pumping main from Saidapet C SPS to Jafferkhanpet SPS in Area 13	63%	4.80%	30.04.2025
3.	Enlargement of sewer mains at various locations 136,140,141,142, in Area X	59.41%	13.10%	31.03. 2025
4.	Interception and diversion of sewage flow along Dr. Nair road by providing 2 no. of lift station at Jagadhammal street junction, rajamannar street and Dr.Nair road junction Venkatraman street with pumping main and allied machinerries to T Nagar SPS in Depot – 136 , Area - X	-	18%	16.02.2026

**After detailed review, the Chief Secretary issued the following directions:**

- i) **CMWSSB to expedite the ongoing additional sewage mitigation works in Adyar River under ARRP and complete them within the committed timeline.**
- ii) **CMWSSB to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dispose / decant sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.**
- iii) **CMWSSB to initiate suitable action to inspect / regulate to mitigate sewage pollution from the entities (viz., Ambattur Industrial Estate & all other industrial estates, etc.) as per the mandate of CMWSS Board. Further, TNPCB to regularly inspect these**

**locations and ensure that STPs are functioning in conformity with the stipulated standards.**

- iv) **With regard to the sewage disposal from Cantonment area, St. Thomas Mount, the Principal Secretary to Government, MS&WS Department to send a D.O. Letter to the Defence Secretary, Government of India to address the issue suitably.**
- v) **TNPCB to take samples in Adyar and Cooum River at appropriate locations to monitor the water quality with stipulated parameters.**
- vi) **CMWSSB to continue recording the impact assessment of the sewage mitigation works (i.e. Modular STPs & I&D works) completed under ICRERP and ARRP in terms of no. of outfalls plugged, improvement in the quality of the river water, capacity of the STPs / Modular STPs, scope for reuse based on the quality, utilizing the treated water for watering the plantation carried out in Adyar River, etc.**
- vii) **TNPCB and CMWSSB to jointly take water samples in Adyar and Cooum rivers at appropriate locations. In case of any shortcomings found, CMWSSB to take suitable measures to ensure the quality of treated outflow into these waterways.**
- viii) **Comparative Data of the outlet quality of the STPs established in Adyar and Cooum Rivers under ARRP and ICRERP captured by TNPCB and CMWSSB has continued to be presented in the monthly review meeting.**
- ix) **The outfalls identified in the city waterways need to suitably addressed by departments concerned (CMWSSB / DMA / DRD) to effectively mitigate sewage pollution in the waterways.**
- x) **With regard to the Road cut permission from Police (Traffic) for executing the CMWSSB works like laying pipelines on the roads, a Single Window System through Online approval shall be established. In this regard, the G.O may be issued by the MA&WS Department in consultation with the Home Department for establishing an Online Single Window System for Road Cut Permission including Police (Traffic).**
- xi) **CMWSSB to obtain Consent To Operate (CTO) for all existing Modular STPs from TNPCB as per the stipulated procedures. TNPCB to ensure that the necessary permissions are given within the stipulated timeline.**

**xii) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ARRP.**

**5) Directorate of Municipal Administration (DMA):**

The Directorate of Municipal Administration (DMA) officials informed that Solid waste removal, construction of community toilet and Fencing in Pammal has been completed under ARRP. Further, the Commissioner, TCMC presented the status of ongoing combined UGSS in Anakaputhur and Pammal as tabled below:

UGSS	Anakaputhur					Pammal				
	Keyam Infra Project Pvt. Limited					VVV Constructions Pvt Ltd				
Description of work	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion	Total	Progress as per last meeting	Incremental Progress	Balance	Date of completion
Purchase of DWC Pipes (in km)	42.45	42.45	0.000	0.00	All Purchase Completed	89.422	86.25	0.000	3.172	Purchase order placed, anticipated
Purchase of CI Pipes (in km) (Gravity)	5.63	5.63	0.000	0.00	All Purchase Completed	8.957	8.957	0.000	0.00	All Purchase Completed
Purchase of CI Pipes (in km) (pumping)	4.22	3.99	0.000	0.23	17.03.2025	6.355	5.598	0.000	0.757	17.03.2025
Construction of Machine holes (in No)	2212	2212	0	-	Work completed	4061	3582	165	Balance 314 Precast – 174 Insitu – 140	31.03.2025
Construction of SPS (in No)	4	4 Civil & EMI work completed	-	-	Work completed EB connection is to be obtained	3	2 EMI works completed 1 Civil works in progress, EMI work are to be carried out, pump sets were procured	1 Civil work completed, EMI work is in progress	1 EMI work to be completed	1 EMI work will be completed by 25.03.2025 EB connection is to be obtained
Construction of Lifting Station (in No)	2	2 Civil & EMI works completed	-	-	Work completed EB connection is to be obtained	1	EMI work completed	-	-	Work completed EB connection is to be obtained
Laying of DWC Pipes (in km)	42.45	42.45	0.000	0.000	Work completed	89.422	77.441	4.600	7.381	31.03.2025

Laying of CI Pipes (in km) (Gravity)	5.63	5.510	0.120	0.000	Work completed	8.957	4.716	0.120	4.121	31.03.2025
Laying of CI Pipes (in km) (Pumping)	4.22	3.576	0.121	0.523	21.03.25	6.355	5.382	0.121	0.852	17.03.2025
House Service Connection (outside property boundary) (in Nos)	6914	6914	0	0	Work completed	16244	16170	20	54	17.03.2025
Internal Chamber	6914	6914	0	0	Work completed	16244	15149	244	851	21.03.2025
Internal Plumbing (HSC within property boundary) (in Nos)	6914	6914	0	0	Work completed	16244	15265	244	735	19.03.2025
Sewage Treatment Plant - Civil work	1	99.0%	0.5%	0.5%	STP Instrumentation work in progress, Electrical work in progress, Pipeline Interconnection by 18.03.2025 RWH, Compound wall, Road, Earth filling, Greenery, SWD and Paver Block by 20.03.2025 STP Trail Run & commissioning by 25.03.2025					
<b>STP - Mechanical work</b>	1	93.0%	1.0%	6%	Pammal UGSS Out of 4 Zones, Zone 2 & Zone 4 by 18.03.25, Zone 3 by 20.03.25, Zone 5 by 28.03.2025					

The details of fencing works by DMA are detailed below:

Description of Work	Total	Status
Fencing in Tambaram Corporation (Perungalathur)	5.132 km	Completed

- In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the progress of the ongoing UGSS in Anakaputhur and Pammal by Tambaram City Municipal Corporation under ARRP is being reviewed fortnightly by CRRT with TCMC, Contractors and PMC engaged for the work and substantial progress is being made.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that all pending cases relating to Anakaputhur, Adyar River have now been disposed of by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 82 PAFs have thus far been resettled and efforts are being taken to relocate remaining PAFs.
- Further, it was informed that chain-link fencing to protect the Right of way in the encroached stretches of Anakaputhur (1,726 m) and in Perungalathur (1,000 m) will be taken up after relocation of PAFs/removal of encroachments.

In the meeting, the Commissioner, Tambaram City Municipal Corporation informed that

pursuance to the instructions issued by the Chief Secretary, TCMC has formed a Monitoring Committee to prevent pollution in Adyar River as well as it takes up regular surprise inspections of 3-4 times a week. So far Rs.57,750 penalty has been imposed against the polluters, CCTV cameras have been installed at 6 locations to monitor illegal dumping.

**After detailed review, the Chief Secretary instructed following:**

- i) DMA and the Commissioner, TCMC to closely monitor and expedite the ongoing UGSS works in Anakaputhur and Pammal in Tambaram Corporation under ARR and complete them within the committed timeline. EB connection is to be obtained for SPS & Lifting Stations.**
- ii) The Commissioner, TCMC to ensure that the adequate manpower is deployed to expeditiously execute the works and complete them within the committed timeline. Further, TCMC to initiate necessary action and levy penalty as per the contract agreement on the contractor who has not complete the entrusted works within the stipulated timeline by mobilizing sufficient manpower.**
- iii) TCMC to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in Adyar River.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The DRD officials presented the following status under ARR:

- In Kancheepuram District, out of available work front of 18.13 km, fencing has been fully completed and could not be taken up for 345 m due to Encroachments in Indira Nagar. In Chengalpattu District, out of available work front of 8.8 km, fencing has been fully completed.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed one-time solid waste removal was completed in Adyar River under ARR. Further, it was informed that dedicated squad have been formed by the Greater Chennai Corporation (GCC), Kundathur & Thiruverkadu Municipalities & Tambaram Corporation and DRD to monitor dumping of solid waste, C&D waste and sewage disposal into the river.

In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in pursuance of the instructions issued by the Chief Secretary, a detailed format was prepared by CRRT capturing the details of action taken by respective agencies regarding the action taken against the violators / polluters by imposing penalty for dumping of solid waste & C&D waste, compounding the vehicles decanting sewage in waterways as per the provisions given in the law by appropriate authority, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads, etc., and the same was presented in detail by the agencies concerned as below:

Agency / ULBs / PRIs	Type	Water-way	No. of cases booked wrt to no of vehicles	No. of 1st time violators	No. of 2nd time violators	No. of 3rd time violators	Total penalty levied / collected wrt no of vehicles in Rs)	No of vehicles seized	Sewage qty controlled from decanting in KL	SW dump controlled in MT	No. of Hot spots identified	No. of CCTV installed	No of Squad formed for patrolling / day (no. of persons)
GCC	Solid Waste & C&D	Adyar	-	7	0	0	33000	-	-	-	-	16	3
		Cooum	-	3	4	0	20500	-	-	-	-	46	4
		B'canal	-	23	2	2	98500	-	-	-	-	-	4
CMWSSB	Sewage	Adyar	1	1	-	-	29500	1	-	-	-	-	-
		Cooum	2	2	-	-	59000	2	20	-	1	2	2
		B'canal	14	13	1	0	406500	3	294	3	4	3	7
DMA	Solid Waste & C&D	Adyar	-	40	-	-	57750	-	-	8.50	6	6	3
		Cooum	-	-	-	-	-	-	-	-	-	-	-
DRD	Solid Waste & C&D	Adyar	22	22	-	-	24500	-	-	44.46	6	1	7
		Cooum	12	12	-	-	9000	-	-	6	2	2	3
		B'canal	-	-	-	-	-	-	-	-	-	-	1

After detailed review, the Chief Secretary issued following directions:

- i) Dedicated squads formed by GCC, DMA and DRD for prevention and removal of solid waste, C&D waste and sewage in waterways have to take stringent action against polluters / violators who dump solid waste and dispose sewage in the waterbodies. Further, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads.
- ii) GCC, CMWSSB, DMA & DRD to ensure that stern action is taken against the violators by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.

- iii) Transport Department shall be consulted regarding seizing / impounding the vehicles polluting waterways and take stern action as per the provisions available in law like cancellation of RC for such vehicles indulging in repeated violation. If required, suitable amendments may be proposed in the Public Health Act / ULBs Act.
- iv) GCC, CMWSSB, DMA & DRD to have an effective monitoring system using technology to prevent decanting of sullage / disposal of sewage by tanker lorries in waterways and the GPS tracking device should be enabled in these tanker lorries to ensure that they decant only in the designated STPs. In this regard, the Principal Secretary to Government, MA&WS Department shall convene a joint meeting with the Transport Department, Rural Development & Panchayat Raj Department and respective ULBs in city waterways.
- v) GCC, DMA & DRD should ensure that the Adyar and Cooum River banks are secured with adequate fencing to prevent fresh dumping of solid waste & C&D waste within their limits.

### **INTEGRATED COOUM RIVER ECO-RESTORATION PROJECT**

#### **1) Water Resources Department (WRD):**

The WRD official informed that all 8 Sub-projects are completed under ICRERP. During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that regarding the pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras, so far 4 cases (Adyar - 2 Nos. and Cooum - 2 Nos) have been disposed by the Hon'ble Court. In this regard, departments concerned have handed over all case related materials / documents to State Legal Counsel (AAG-IX) to defend these cases effectively. The Registry, Hon'ble Madras High Court was requested to list these cases for early hearing. Further, the Additional Advocate General - IX of Tamil Nadu mentioned on 03.06.2024 in the Hon'ble First Bench of Hon'ble Madras High Court for listing of cases for hearing and the cases are yet to be listed for hearing. In this regard, the State Legal Counsel (AAG-TN) may kindly be suitably informed on the significance of these cases relating to encroachments in Cooum River for early hearing and disposal.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT also informed Under ICRERP, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. will have to be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.

**After detailed review, the Chief Secretary issued following directions:**

- i) While executing the works for Chennai Port - Maduravoyal Elevated Road Project, NHAI to ensure that necessary measures and Flood Mitigation Plan are in place to ensure the seamless water flow in the river during monsoon season.**
- ii) As indicated by the Additional Chief Secretary / Member Secretary, CRRT, All infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. under ICRERP shall be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.**
- iii) All necessary efforts shall be taken for early listing and disposal of pending court cases pertaining to encroachments in Cooum River before the Hon'ble High Court of Madras and suitable action to be initiated by respective departments for the removal of encroachments as per the orders of the Hon'ble Court. In this regard, CRRT to send a Note to Government along with a list of pending court cases pertaining to Cooum River**

**2) Greater Chennai Corporation (GCC):**

The Commissioner, GCC informed that all 4 sub-projects envisaged under this project are completed. Further, it was informed that fencing works have been taken up in the stretches wherever the work front is available (20.54 km) and it is fully completed.

Further, it was informed that under ICRERP, out of 14,257 PAFs totally identified, so far 13,484 PAFs within the Cooum River boundary have thus far been relocated from 53 habitations and remaining 773 PAFs from 7 habitations will have to be relocated.

Regarding the relocation of remaining PAFs, Additional Chief Secretary / Commissioner, GCC informed that coordinated efforts are being taken to relocate the remaining PAFs in Adyar & Cooum Rivers by GCC in coordination with WRD, TNUHDB & Revenue, Chennai District.

**After detailed review, the Chief Secretary instructed the following:**

- i) Necessary efforts shall be taken by GCC to sensitize the elected representatives to get their support in smooth relocation of habitations that are resisting relocation under these projects.**
- ii) Joint efforts to be taken by GCC to relocate the remaining PAFs in Cooum River in coordination with WRD, TNUHDB and Chennai District Administration.**

- iii) **Coordinated efforts shall be taken by GCC, TNUHDB and WRD to sensitize the PAFs who are resisting relocation on the facilities and services made available in the TNUHDB Resettlement Scheme areas.**
- iv) **While issuing Building and Demolition Permission, GCC should ensure that C&D Waste disposal plan is in place and the same is strictly adhered by the Builder/Contractor during the construction of the building.**
- v) **GCC shall ensure that continuous surveillance and control mechanism are effectively put in place to prevent the indiscriminate and illegal disposal of solid waste and C&D waste along the city waterways. In this regard, GCC to immediately issue notice to polluters/violators.**

### **3) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The Managing Director, TNUHDB informed the following status under ICRERP:

- A total of 14,257 Project Affected Families (PAFs) were identified within the Cooum River boundary under this project. So far, TNUHDB has allotted 13,484 tenements and allotment orders will be issued to resettle remaining PAFs under this project.
- Under ICRERP, 773 tenements are now ready for allotment to resettle the remaining PAFs in Cooum River:
  - Thailavaram Phase II (Maraimalai Nagar) – 73 units,
  - Moolakothalam Phase I (Tondiarpet) – 42 units,
  - Moolakothalam Phase II (Tondiarpet) – 60 units,
  - Manali New Town Phase II – 598 units.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the tenements earmarked to resettle PAFs under these river restoration projects are kept in readiness by TNUHDB. Remaining PAFs will be relocated on disposal of pending court cases and allotment orders would be obtained from TNUHDB by GCC / DMA for relocation.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted the various community development activities and special camps for Social Security Schemes (SSS) conducted for PAFs resettled in various TNUHDB schemes (i.e. Perumbakkam, Athipattu Phase III, KP Park Phase II, Gudapakkam, AIR Land, Navalur and Thailavaram) under ICRERP.

After detailed review, the Chief Secretary directed TNUHDB:

- i) TNUHDB to ensure that all amenities are ready in Schemes to resettle the PAFs from Coom and Adyar River.
- ii) TNUHDB to conduct Community Development Activities to cover all resettled families in TNUHDB Scheme area viz., Income Generation Activities, Livelihood Programmes, Formation of SHGs, Enrollment in Schools, ITIs, etc. In this regard, a separate meeting would be conducted under the Chairmanship of the Chief Secretary regarding the Community Development Activities for the Families in TNUHDB Schemes with TNUHDB and concerned line departments. (Accordingly, TNUHDB has sent a letter seeking time for the meeting).

#### 4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):

The Managing Director, CMWSSB informed that out of 13 packages, 12 packages have been completed and 1 package is in progress as detailed below:

Description of Work	Progress as per last meeting (%)	Incremental Progress (%)	Expected dt. of Completion
Package-15 UGSS Nerkundram	99	1	Completed

The Managing Director, CMWSSB has also informed that, total 10 packages were taken up under ICRERP, of which 9 works are completed and 1 work is in progress i.e. Nerkundram UGSS and the same would be completed by 30.09.2024. In addition to the outfalls identified and being mitigated under ICRERP, new outfalls (23 nos) was cropped up in the recent times and these outfalls need to be addressed. Hence, to plug these 23 outfalls, the following 14 proposals were prepared to plug these new sewage outfalls in Coom River for Rs. 50.00 cr. for which the Government have accorded administrative sanction to CMWSSB and their status are given in the following table:

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
1.	Enhancement of the pump capacity in Mogappair (East) HT SPS in Area-VII	100%	-	Work Completed
2.	Providing laying, jointing and testing of pumping main, construction of Sewage pumping / Lift Station and providing electrical machineries and allied works in Depot-106 in Area VIII	54%	30%	31.03.2025

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
3.	Providing, laying, jointing, testing and commissioning of Sewage collection system including house service connection in Depot 102 & 106 in Area VIII	45%	40%	31.03.2025
4.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Eastern Side)	41%	3%	30.06.2025
5.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal in Depot 109, Area IX (Western side)	46%	4%	30.06.2025
6.	Laying of Interceptor and Diversion for Plugging Of Sewage Outfalls In Nungambakkam Drain From Ch-1000 To Greams Road Pumping Station in Area-IX-D-111	100%	-	Completed
7.	Enlargement of Sewer system to plug the sewer outfalls along the Trustpuram canal in Area-IX	42%	3%	30.06.2025
8.	Construction of sewage pumping station at Trustpuram and laying of CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-112 in Area-IX	75%	4%	31.05.2025
9.	Construction of lift station at Thiruvalluvarpuram and laying CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-109	66%	12%	15.06.2025
10.	Providing sewer Collection System with lift station and pumping main to Perumal Koil Street & Ambedkhar Nagar, Depot-144 & 146, Area-XI	55%	10%	31.05.2025
11.	Relaying of 600mm dia CI sewer pumping main from LAW College Pumping Station at NSC Bose Road in depot-59, Area-V	44%	7%	30.04.2025
12.	Interception and Diversion of sewage outfall by laying Gravity main and Lift station at West Coom Road, Chindatripet and pumping to Navalur Nagar SPS in Depot-62 in Area-V	92%	8%	Completed
13.	Enlargement and rerouting of sewer pumping main from 150mm dia to 200mm dia from Navalur Nagar SPS to Napier Park SPS in Depot-62 in Area-V	76%	14%	31.03.2025

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
14.	Rerouting of Existing 700mm dia CI Gravity Sewer main for length of 200m at Ritchie Street – Area V	Work commenced on 05.09.2024 and expected date of completion 09.08.2025 – 5% progress		

**After detailed review, the Chief Secretary issued following instructions:**

- i) CMWSSB to expedite the ongoing additional sewage mitigation works in Cooum River and complete them before the scheduled timeline. The progress of these works shall be reviewed as part of the monthly review meeting.**
- ii) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ICRERP.**

#### **5) Directorate of Municipal Administration (DMA):**

The DMA informed that under ICRERP, solid waste removal (1,648 MT) and fencing works (8.075 km) along the Cooum River have been completed within Thiruverkadu Municipality limits.

It was also informed that fencing in the encroached stretch for a length of 965 m will be taken up after the relocation of habitations (i.e. Shanmuga Nagar and Perumal Koil Street, Thiruverkadu). In this regard, the court cases related to Perumal Koil Street, Thiruverkadu was disposed of and necessary action is being initiated to relocate the families as per the orders issued by the Hon'ble Court.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the court case relating to Perumal Koil Street, Thiruverkadu within Cooum River was disposed of and efforts are being taken in joint coordination with Tiruvallur District Administration, WRD, TNUHDB and Thiruverkadu Municipality. Further, necessary action is taken for early disposal of the pending cases pertaining to Shanmuga Nagar, Thiruverkadu.

In the meeting, it was informed that all encroached structures (160 Nos) with Cooum River boundary at Perumal Koil Street, Thiruverkadu were marked by the Revenue, WRD, TNUHDB and Thiruverkadu Municipality. Subsequently, Joint Enumeration (Form-2) and Bio-metric Survey (Form-2A) of PAFs who were willing to relocate was captured. Meanwhile, WRD has issued Notice (Form-3) to all encroached structures and joint action to relocate the PAFs would be initiated accordingly.

After detailed review, the Chief Secretary instructed the following:

- i) **The District Collector, Tiruvallur District and WRD to take suitable action for early listing and disposal of pending cases pertaining to encroachments in Shanmuga Nagar, Thiruverkadu.**
- ii) **Necessary coordinated action should be taken to amicably relocate the Perumal Koil Street Habitation, Thiruverkadu in Cooum River by Tiruvallur District Administration, WRD, DMA and TNUHDB should quickly and to adequately secure the river stretches after the relocation.**
- iii) **TNUHDB to provide required number of tenements to resettle from Perumal Koil Street, Thiruverkadu under ICRERP.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The DRD officials informed that under ICRERP, the solid waste removal (4,582 cu.m) and fencing work (1.92km) along the Cooum River have been completed in Adayalampattu, Sennerkuppam and Vanagaram Village Panchayats within DRD limits.

**Restoration of Buckingham Canal:**

In the meeting, WRD stated that the Boundary Demarcation of Buckingham Canal, Mapping of boundary through Differential Global Positioning System (DGPS) and preparation of map for 48km were completed and fixing of Boundary stones in progress and will be completed by 31.03.2025 where the stretch is free from encroachment.

Further, WRD to submit a comprehensive proposal for Restoration of Buckingham Canal including Sewage Mitigation, Urban Waterfront Development / GCC side property beyond RoW and Resettlement & Rehabilitation components. Now, CMWSSB and TWIC have finalised the outfalls list and the proposals for sewage mitigation. Subsequently, necessary action to be initiated to identify number of Project Affected Families (PAFs) within the Right of Way (RoW) of the Buckingham Canal to take up enumeration process for Resettlement & Rehabilitation (R&R).

**MITIGATION OF SEWAGE OUTFALLS IN ADYAR & COOUM AND BUCKINGHAM CANAL**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that, a joint exercise was taken up to identify the total number of outfalls in Adyar River, Cooum River,

Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and CRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways. The joint exercise was completed for Adyar River, Cooum River and B'Canal. The outfalls identified by TWIC were verified and validated by CMWSSB, DMA & DRD as detailed below:

Waterway	Dept	Total no. of outfalls	Dry Outfalls	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Treated Sewage outfalls	Sub-total (Wet)
		(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)
Adyar	DMA	88	34	54	9	33	0	11	-	1	-	54
	DRD	135	79	56	12	44	-	-	-	-	-	56
	CMWSSB	146	97	49	-	25	3	-	11	2*	8	49
<b>Sub-total (i)</b>		<b>369</b>	<b>209</b>	<b>160</b>	<b>21</b>	<b>102</b>	<b>4</b>	<b>11</b>	<b>11</b>	<b>3</b>	<b>8</b>	<b>160</b>
Cooum	DMA	108	23	85	1	-	-	-	84	-	-	85
	DRD	16	12	4	-	4	-	-	-	-	-	4
	CMWSSB	201	117	82	-	50	-	5	17	8**	2	82
<b>Sub-total (ii)</b>		<b>325</b>	<b>152</b>	<b>171</b>	<b>1</b>	<b>54</b>	<b>0</b>	<b>5</b>	<b>101</b>	<b>8</b>	<b>2</b>	<b>171</b>
B Canal	DMA	0	0		-	-	-	-	-	-	-	0
	DRD	6	3	3	2	1	-	-	-	-	-	3
	CMWSSB	365	129	236	-	111	8	10	20	80***	7	236
<b>Sub-total (iii)</b>		<b>371</b>	<b>132</b>	<b>239</b>	<b>2</b>	<b>112</b>	<b>8</b>	<b>10</b>	<b>20</b>	<b>80</b>	<b>7</b>	<b>239</b>
<b>Total</b>		<b>1065</b>	<b>491</b>	<b>570</b>	<b>24</b>	<b>268</b>	<b>12</b>	<b>26</b>	<b>132</b>	<b>91</b>	<b>17</b>	<b>570</b>

**In the meeting, Managing Director, CMWSSB has presented the details of wet outfalls and presented the action taken for each category under their jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	others-Treated water	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
Adyar	49	-	25	03	0	11	02	08	49
Action taken:			-	1. 3 Nos of Outfalls will be taken up under HAM Project	-	Exp. Dt. Of Completion of DPR 6 Nos - March 2025 (Core City) 4 Nos - 5 Months from the deposit date (Cantonment Board) 1 Nos-Final report submitted to WRD and reviewing of DPR is under progress (TWIC)	Encroachment : 2 Nos.		

Cooum	82	-	50	-	05	17	08	02	82
Action taken:		-	-	-	Fund required : Rs. 4.72 Cr	Exp. Dt. Of Completion of DPR 16 Nos –March 2025(Core City) 1 Nos- DFR submitted to TNUIFSL by TWIC & work will be taken up after completion of NHAI work	Let out from SWD(GCC) : 4 Nos Source from Vangaram Panchayat: 1 No. Encroachment: 3Nos		
B Canal	236	-	111	08	10	20	80	07	236
Action taken:		-	VCVT: Work order issued: 3 Nos Tender under Evaluation : 2 Nos.	Fund required : Rs. 49.54 Cr. Period of comp : 24 months	Exp. Dt. Of Completion of DPR 5 Nos – August 2025 (Left Out streets) 15 Nos - DFR for Central B'canal submitted to WRD and reviewing of DPR is under progress. (TWIC)	Encroachment: 78 Nos Kodungaiyur Nalla: 2Nos			
Total	368		186	12	15	48	90	17	368

**The DMA official has presented the details of outfalls and presented the action taken for each category under DMA jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	54	9	33	-	11	-	1	54
Action taken:		-	Exp dt. of completion – 5 Months	-	Fund required: Rs.606.55Cr Period of comp: 24 months	-	Proposal underway. Period of Comp:24 months	-
Cooum	85	1	-	-	-	84	-	85
Action taken:		-	-	-	-	Exp dt. of comp of DPR:Mar. 2025	-	-
Total	139	10	33	0	11	84	1	139

**The CRD official presented the details of outfalls and presented the action taken for each category under CRD jurisdiction as tabled below:**

Waterway	Wet Outfalls	Outfalls plugged under various Projects	Being plugged under various schemes	Funding available - Work to commence	Proposals available - Funding to be mapped	Proposals under way (DPR under prep)	Proposals to be given - Funding to be mapped	Sub-total (Wet)
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Adyar	56	12	44	-	-	-	-	56
Action taken:			9 Completed Exp dt. of comp.: 31.03.2025	-	-	-	-	
Cooum	4	-	4	-	-	-	-	4
Action taken:			Exp dt. of omp: 31.03.2025	-	-	-	-	
B Canal	3	2	1	-	-	-	-	3
Action taken:			Exp dt. of comp: 31.03.2025	-	-	-	-	
Total	63	14	49	-	-	-	-	63

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that similar exercise is being undertaken for Drains of Cooum, Adyar and B Canal by TWIC and in coordination with CMWSSB, DMA & DRD.

**After detailed presentation, the Chief Secretary issued following directions:**

- i) The outfalls identified by CMWSSB / DMA / DRD in these waterways need to suitably addressed by departments concerned and to tie up under the ongoing schemes or future schemes to effectively mitigate sewage pollution in these waterways.**
- ii) Wherever the accumulated Solid Waste / Debris removed from Cooum & Adyar River and Buckingham Canal, GCC, DMA & DRD to ensure that no fresh dumping takes place and suitable control & monitoring mechanism shall be put in place.**

#### **SOLID WASTE REMOVAL ALONG THE WATER EDGES OF SRINIVASAPURAM STRETCH ALONG ADYAR CREEK & ESTUARY AREA BY GCC**

During the review on the ongoing river restoration projects, the Additional Chief Secretary / Member Secretary, CRRT informed that solid waste clearing drive was carried out by Greater Chennai Corporation (GCC) along the water edges of Srinivasapuram Stretch along Adyar Creek & Estuary Area once in fortnight and so far 15.50 MT of debris and 36.30 MT of garbage have been cleared by GCC.

**After detailed review, the Chief Secretary instructed GCC that the coordinated efforts will have to be continued by GCC to prevent dumping of solid waste, construction debris along the Adyar creek and estuary side and regular solid waste removal mechanism to be put in place for effective pollution mitigation of the creek and estuarine area.**

#### **REQUEST OF CMRL TO PERMIT THE CONSTRUCTION OF EMERGENCY ESCAPE SHAFT**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that CMRL is constructing underground tunnels for Adyar Station for which they proposed to construct an Emergency Escape shaft between Greenways Road Metro Station and Adyar Junction Metro Station (Corridor 3 of Phase II Project) and the Government have accorded permission for emergency escape shaft at the above locations vide G.O. No.28 Planning, Development and Special Initiatives (SI) Department, dated: 21.03.2022.

The proposed emergency escape shaft falls within the Mangrove vegetation planted in Phase II eco-restoration project of Adyar Creek and Estuary carried out by CRRT which is 13 years

old. Considering the value of the mangroves planted at Adyar Creek & Estuary, CRRT has requested CMRL to relocate the proposed emergency shaft without affecting the mangrove plants. Based on the directions, the CMRL has submitted the revised layout for approval to construct the shaft and requested to allow drive sheet pile to retain the soil for filling the existing creek partially. On completion of the work, soil filling will be cleared from the creek portion by CMRL.

**Further, the Additional Chief Secretary / Member Secretary, CRRT informed that since it is an emergency shaft construction, the CMRL may be permitted to carryout the above proposal without affecting the mangrove vegetations and its ecosystem with a condition to remove the partially filled in soil in the Creek portion.**

**After detailed discussion, the Chief Secretary informed that the permission shall be given to CMRL for the Construction of proposed emergency shaft which falls within the Adyar creek and estuary portion as per the G.O. No.28 Planning, Development and Special Initiatives (SI) Dept. dated: 21.03.2022 without causing any damage to mangrove vegetations and its ecosystem.**

**REQUEST OF HIGHWAYS DEPARTMENT TO PERMIT THE FORMATION OF NEW LINK ROAD CONNECTING GREENWAYS ROAD WITH DURGABHAI DESHMUKH ROAD THROUGH TAMIL NADU MUSIC COLLEGE**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the State Highways Department (Metro Wing) Chennai Metropolitan has proposed to form a new link road connecting Greenways Road with Durgabhai Deshmukh Road through Tamil Nadu Music College. A part of the link road for 200m falls exactly on the banks of the Adyar Estuary. Hence, CRRT vide its Letter dated: 12.08.2021 had given NOC for constructing link road, with a condition of without damaging the mangrove vegetation planted on the Adyar Creek portion.

Originally, the above proposal for construction of box culverts is on the embankment of Adyar river portion from chainage 485.40 to 538.50 for a length of 98.10 m was in the inter-tidal zone (CRZ – IB area) for a length of 98.10 m (i.e.) Inter-tidal zone CRZ –IB area. Vide the proceedings of the Member Secretary, Tamil Nadu Coastal Zone Management Authority, Proc.No.P1/2800/2020 dated 13.01.2022 with a specific conditions ‘that the culverts and embankments shall be in such a way that the proposed culverts should not affect the free flow of water and the embankment should not be formed in the inter-tidal zone CRZ - IB areas.

Proposed embankment for 98.10 m modified with 5 numbers of 4 cell box culvert of size 4m x 3.7 m.

**Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the above request of Highways Department may be considered and permitted to carryout the proposed link road for 200m which falls on the banks of the Adyar Estuary with a condition of not causing any damage to mangrove vegetation planted on the Adyar Estuary portion and its eco-system.**

**After detailed discussion, the Chief Secretary informed that the permission shall be given to Highways Department to carryout the proposed link road for 200m which falls on the banks of the Adyar estuary with a condition of not causing any damage to mangrove vegetation planted on the estuary portion and its eco-system.**

### **ECO-RESTORATION OF ENNORE CREEK**

The Additional Chief Secretary / Member Secretary, CRRT informed that the Habitat Restoration (i.e. Plantation works) is entrusted to Forest Department at a sanctioned cost of Rs.45.14 crore under the Eco-Restoration of Ennore Creek Project.

Further, the Additional Chief Secretary to Government, Environment, Climate Change and Forests Department informed that the Forest Department had proposed to implement the plantation works in Ennore Creek within 2 years (i.e. 2023 to 2025) and the Plantation works have been fully completed under this project.

Further, it was informed that Forest Department had cleared the *Prosopis juliflora* and completed the plantation of mangroves & its associated species i.e. 1,60,000 nos. out of 1,60,000 nos of mangroves and 2,00,000 nos. out of 2,00,000 nos of mangrove associated species and 1,00,000 Nos. of Shrubs, creeper seedlings have been planted. *Prosopis juliflora* has been cleared in 200 ha out of 200 ha within Ennore Creek.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed the Forest Department to ensure that the vegetations so far planted in Ennore Creek are maintained for better growth of the plantations.

**After detailed review, the Chief Secretary issued following instructions:**

- i) Forest Department to ensure that the vegetations so far planted in Ennore Creek are properly maintained for better growth of plantations. Moreover, suitable measures**

to be taken to prevent fresh growth of *Prosopis juliflora* in Ennore creek area.

- ii) **Name Boards / Signages etc. have to be provided using eco-friendly materials at vantage points for better public usage.**

### **PREPARATION OF DPR FOR THE ECO-RESTORATION OF KOSASTHALAIYAR RIVER**

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in order to have a holistic approach in restoration of Chennai waterways, Government have directed CRRT to take up the restoration of Kosasthalaiyar river. Now, the Draft DPR for the restoration of Kosasthalaiyar River from Karanodai Bridge to Ennore Creek is prepared and circulated to respective line departments for their review and approvals. Subsequently, efforts are being taken to mitigate sewage pollution, solid waste management, boundary demarcation and fixing of boundary stone, plantation and river channel improvement, etc.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that Laying of boundary stones is being carried out by WRD as approved by the Board of CRRT and WRD to complete the works by 31.03.2025.

**After detailed review, the Chief Secretary instructed to present the Action Taken by respective department for the restoration of Kosasthalaiyar River and appropriate intervention / proposals / action plan to be devised to protect and restore the ecology of the Kosasthalaiyar River in the DPR. The Final DPR to be presented by the CRRT.**

After reviewing the ongoing river restoration works, the Chief Secretary reiterated the significance of comprehensive restoration of city waterways and instructed that all concerned line departments should expeditiously implement the works entrusted to them within the committed timeline. All implementing agencies were directed to complete the ongoing works early and to ensure that substantial progress is made. Thereafter, the Chief Secretary informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi may be duly informed of the progress made in these projects in the next quarterly report.

**-Sd/-  
Additional Chief Secretary /  
Member Secretary,  
CRRT**

**-Sd/-  
Principal Secretary  
to Government  
MA&WS Department**

**-Sd/-  
Chief Secretary  
to Government**

### CHENNAI RIVERS RESTORATION TRUST

**Minutes of the Monthly Review Meeting held on 14.05.2025 at 12.00 PM with line departments under the Chairmanship of the Chief Secretary, Government of Tamil Nadu to review the progress of Integrated Cooum River Eco-Restoration Project, Adyar River Restoration Project and Restoration of Buckingham Canal & Associated Drains as per the orders of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi.**

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**In Chair: Thiru. N. Muruganandam, I.A.S., Chief Secretary to Government**

**Officers Present:**

1.	Dr. S. Vijayakumar, I.A.S., Additional Chief Secretary/ Member Secretary, Chennai Rivers Restoration Trust & Managing Director, Chennai Rivers Transformation Company Limited
2.	Tmt.Kakarla Usha, I.A.S., Additional Chief Secretary to Government, Housing & Urban Development Department
3.	Thiru. J. Jayakanthan, I.A.S., Secretary to Government, Water Resources Department
4.	Dr. T. G. Vinay, I.A.S., Managing Director, Chennai Metropolitan Water Supply & Sewerage Board
5.	Thiru. Prashant M. Wadnere, I.A.S., Special Secretary to Government, Finance Department
6.	Selvi. Anamika Ramesh, I.A.S., Additional Director (General), Commissionerate of Rural Development and Panchayat Raj
7.	Thiru. Lalitaditya Neelam, I.A.S., Joint Commissioner, Directorate of Municipal Administration
8.	Thiru. Gaurav Kumar, I.A.S., Executive Director, Chennai Metropolitan Water Supply & Sewerage Board
9.	Thiru. V. Sivakrishnamurthy, I.A.S., Deputy Commissioner (Works), Greater Chennai Corporation
10.	Thiru. K. Vivekanandan, I.A.S., Chief Executive Engineer, Tamil Nadu Water Investment Company (TWIC)

11.	Thiru. S. Balachander, I.A.S., Commissioner, Tambaram City Municipal Corporation
12.	Tmt. Kalaiselvi Mohan, I.A.S., (Video Conferencing) District Collector, Kancheepuram District
13.	Thiru. M. Prathap, I.A.S., (Video Conferencing) District Collector, Tiruvallur District
14.	Thiru. S. Arunraj, I.A.S., (Video Conferencing) District Collector, Chengalpattu District
15.	Thiru. M. Sivaguru Prabahkaran, I.A.S., (Video Conferencing) Commissioner, Coimbatore City Municipal Corporation
16.	Thiru. Ashih Kumar Srivastava, I.F.S., Special Secretary to Government Environment, Climate Change and Forest Department
16.	Thiru. Deepak S. Bilgi, I.F.S. Chief Conservator of Forests, Chennai Circle, Department of Forests
17.	Thiru. V. Subbiah, I.F.S., District Forest Officer, Tiruvallur District
18.	Tmt. S. Geetha, District Revenue Officer, Chennai District
19.	Dr. P. Menaka, Joint Commissioner, Commissioner of Land Administration
120.	Thiru. Kannan, Member Secretary, Tamil Nadu Pollution Control Board

**In Attendance:**

1. Thiru.S. Janakumaran,  
Project Director,  
National Highways Authority of India
2. Thiru. N. Ravichandran,  
Project Director,  
Chennai Rivers Restoration Trust
3. Tmt. M. Janaki,  
Chief Engineer, Chennai Region,  
Water Resources Department

4. Thiru. S. Baskaran,  
Chief Engineer,  
Tambaram City Municipal Corporation
5. Thiru. O.Parveez,  
Chief Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
6. Thiru. C. Podupani Thilagam,  
Joint Chief Engineer,  
Water Resources Department
7. Thiru. P.Annadurai,  
Superintending Engineer/ Parks  
Greater Chennai Corporation
8. Thiru. M. R. Jaishankar,  
Superintending Engineer/ Project Manager,  
Chennai Rivers Transformation Company Limited (CRTCL)
9. Tmt. Joyce Sumathi,  
Superintending Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
10. Thiru. B. Vijay Aravindh,  
Executive Engineer, SWD  
Greater Chennai Corporation
11. Thiru. S.A.Jayaprakash,  
Superintending Engineer (SW),  
Chennai Metropolitan Water Supply & Sewerage Board
12. Thiru. R.Vijayakumar,  
Executive Engineer/ Area XIII  
Chennai Metropolitan Water Supply & Sewerage Board
13. Tmt. P.Sangeetha,  
Executive Engineer,  
Chennai Metropolitan Water Supply & Sewerage Board
14. Thiru. J. John Devakumar,  
Assistant Executive Engineer, Adyar Sub Division  
Water Resources Department
15. Thiru. I. Sajid Hussain,  
Chief Operating Officer,  
Tamil Nadu Water Investment Company (TWIC)
16. Tmt. T. Kalaiselvi,  
Accounts & Administrative Officer,

Chennai Rivers Restoration Trust

17. Thiru. S. Sivakumar,  
Biodiversity Management Specialist,  
Chennai Rivers Restoration Trust
18. Thiru. P. Mariappan,  
Infrastructure Specialist,  
Chennai Rivers Restoration Trust
19. Dr. C. Muthukani,  
Environment Specialist,  
Chennai Rivers Restoration Trust
20. Tmt. N. Gomathi,  
Interpretation Executive,  
Chennai Rivers Restoration Trust

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At the outset, the Additional Chief Secretary / Member Secretary, CRRT welcomed the Chief Secretary and all officials present in the review meeting and informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its Order dated 13.02.2019, in the Case No. O.A.556 to 559 of 2018 had directed that the Committee headed by the Chief Secretary should meet on a monthly basis to review the progress of ongoing river restoration activities. In compliance with the above orders, so far twenty three quarterly reports have been filed.

Furthermore, the Additional Chief Secretary / Member Secretary, CRRT informed that under these river restoration projects, funds have been disbursed by CRRT to line departments based on the work progress. Since the last review meeting, funds amounting to Rs.10.19 cr. under ARRP, Rs.3.69 Lakh under ICRERP and Rs.3.00 cr. for Eco-Restoration of Ennore Creek have been disbursed to implementing agencies by CRRT.

Thereafter, the line departments were requested to present the progress of works being implemented under the Integrated Cooum River Eco-Restoration Project (ICRERP), Adyar River Restoration Project (ARRP) and Restoration of Buckingham Canal and Major Associated Drains Project. The progress of on-going river restoration projects was reviewed in detail by the Chief Secretary, Government of Tamil Nadu as detailed below:

#### **RESTORATION OF ADYAR RIVER THROUGH PPP MODE UNDER HAM**

**In the meeting, the Additional Chief Secretary/Member Secretary, CRRT and Managing Director, Chennai Rivers Transformation Company Ltd. (CRTCL) informed the following:**

- a) Formation of Government SPV Company M/s. Chennai Rivers Transformation Company Ltd. (CRTCL) completed and Certificate of Incorporation was obtained on 08.07.2024.
- b) CRTCL signed the Concession agreement with M/s. P&C Adyar Water Projects Pvt. Ltd. on 23.01.2025.
- c) Preparation of Detailed Project Report (DPR) is underway by the Concessionaire.
- d) From the date of signing of the Concession agreement, within 270 days all conditions must be fulfilled by CRTCL and 180 days by the Concessionaire.**
- e) Recruitment of manpower for CRTCL completed. Personnel for Project implementation and Hydrologist Deputed from CMWSSB and WRD. All the selected manpower would join before 02.06.2025.
- f) Agreement was executed with the Independent Engineer by CRTCL on 31.01.2025.
- g) Setting up of office space for the SPV (CRTCL) is being established.
- h) Completion Period for entire river is 30 months. For priority, stretch inside the city is 15 months by August, 2026. Commencement of work after Financial closure (6 months) by August, 2025.**

**The Additional Chief Secretary / Member Secretary, CRRT also informed that joint meetings were conducted with line departments concerned along with the Selected Bidder regarding Condition Precedents (CPs) to be fulfilled by the Concessionaire & the SPV (CRTCL) and action being taken to complete these activities as per the action plan with timelines as indicated below:**

**A) Condition Precedents to be fulfilled by the CRTCL:**

- i) Handover of Essential Land & Existing STPs – 270 days from date of submission of Performance Security by Concessionaire by WRD, CMWSSB and Tambaram Corporation.
- ii) DPR- Review & certification by the IE & Approval of DPR by CRTCL.
- iii) Execution of escrow agreement jointly with the Concessionaire by CRTCL.
- iv) Execution of substitution agreement jointly with the Concessionaire and Senior Lender of the Concessionaire by CRTCL.
- v) Custody of other Assets (other than STPs such as PS, Fencing, Plantations, etc. which does not require rehabilitation) to be Handed Over to the Concessionaire by GCC, Tambaram Corporation, Kundrathur Municipality and DRD.

- vi) One-time Solid Waste Removal within RoW by ULBs (GCC, Tambaram Corporation and Kundrathur Municipality) and DRD.
- vii) Industrial Pollution (Pammal and Guindy industrial area) by TNPCB and SIDCO.
- viii) Consent To Operate (CTO) for existing Modular STPs by TNPCB.
- ix) NOC by WRD for all the existing Trunk Sewer and STPs in Adyar River.
- x) CRZ Clearance (Concessionaire may utilize the services of NABET accredited consultant appointed by CMWSSB).

**B) Condition Precedents to be fulfilled by the Concessionaire:**

- i) Formation of Concessionaire SPV Company by the Bidder - 45 days from Letter of Award (LOA).
- ii) Submission of performance security for a value of Rs.70.30 cr.
- iii) Preparation of DPR by the Concessionaire, review & certification by the Independent Engineer and Approval of DPR by the CRTCL
- iv) Procuring approvals and permits by the Concessionaire including CRZ.
- v) Financial closure (Debt & Equity) for 50% of the Bid Project Cost.
- vi) Execution of escrow agreement jointly with the CRTCL.
- vii) Executing of substitution agreement jointly with CRTCL & Senior Lender of the Concessionaire.

Further, the Additional Chief Secretary / Member Secretary, CRRT also informed that CMWSSB obtained Consent To Operate (CTO) from TNPCB for all 10 STPs constructed on the banks of Adyar River. WRD has provided NOC to all infrastructure created for pollution mitigation works including all existing Trunk Sewer and STPs in Adyar River

**After detailed review, the Chief Secretary instructed the following:**

- i) All Condition Precedents indicated in the Tender condition must be completed immediately as per the stipulated timeline.**
- ii) All line departments concerned should give top priority to the preparatory works that are necessary to be completed in a timely manner before implementing the proposed project. Especially, the Resettlement & Rehabilitation (R&R) of remaining PAFs from Adyar River and Land acquisition process in Adyar River must be completed with a specific timeline.**
- iii) Regarding the Resettlement & Rehabilitation (R&R) of remaining PAFs in Adyar River, TNUHDB to explore the possibilities to allot tenements in nearby TNUHDB Schemes based on the request the resettlement of remaining PAFs from Adyar River in a definite timeline.**

- iv) **Relocation of PAFs within the Right of Way (RoW) of the Adyar River for executing the proposed intervention and to enumerate the PAFs before the onset of forthcoming monsoon.**
- v) **The Additional Chief Secretary to Government, Revenue & Disaster Management Department and CLA to discuss with Secretary to Government, WRD and Special Secretary, Finance to sort out the issues and complete the land acquisition in Adyar River before end of June, 2025.**
- vi) **Existing STPs which is under construction in Anakaputhur by Tambaram Corporation and other STPs should be ready for handing over it to the Concessionaire of Adyar River HAM project.**
- vii) **TNPCB to ensure that stern action is taken to prevent pollution from Guindy Industrial Estate to Adyar River and to monitor regularly.**

#### **ADYAR RIVER RESTORATION PROJECT (ARRP)**

##### **1) Water Resources Department (WRD):**

The WRD official informed that all 7 sub- projects entrusted with WRD under ARRP are completed. During the review, the Joint Chief Engineer, WRD informed that the desilting work of Adyar River Mouth to Downstream of Thiru.Vi.Ka Bridge was completed fully under ARRP. Further, sectioning and bund formation from Thiru.Vi.Ka Bridge to Phase II of Tholkappia Poonga is being carried out. There is a provision for culvert at an estimated cost of 25.00 Lakh and the WRD requested fund from the ARRP.

**In this regard, the Chief Secretary directed WRD to complete the work of constructing culvert in between left bank of Thiru.Vi ka Bridge and Tholkappia Poonga in Phase II under the funds already been sanctioned under ARRP.**

**Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the spread of water hyacinth is noticed in Adyar River and WRD to remove the water hyacinth. The Joint Chief Engineer, WRD informed that an estimate is prepared for the removal of water hyacinth at a cost of Rs.2.52 cr. In this connection, the Special Secretary to Government, Finance informed that Rs.3.30 cr. is already sanctioned to WRD for Chennai Flood Mitigation works and the above works can be taken up from the above sanctioned funds.**

After review, the Chief Secretary directed WRD to remove the water hyacinth in Adyar River in two spells before the onset of the forthcoming monsoon and also the other WRD owned water bodies in Chennai City from the sanctioned cost from Flood Mitigation Funds.

**Proposal for land acquisition in Adyar River:**

With regard to the proposals for land acquisition in Adyar River, the Additional Chief Secretary / Member Secretary, CRRT informed that there are two land related issues namely:

- i) **Proposal for land acquisition involving 212 Pattadars in Kancheepuram District** for which the Government had already sanctioned Rs.231.46 crore. Kancheepuram District Administration along with WRD to expedite the LA process in Adyar River within Kancheepuram District.
- ii) **Proposal for land acquisition involving 47 Pattadhars for Rs.215.82 cr. in Chengalpattu District**, CLA has sent the proposal to Government on 12.07.2024 and it is under consideration of Government. These lands to be acquired are along the river stretches which are to be taken up for widening the Adyar River in the upstream areas by WRD.

With regard to the above Land Acquisition (LA) proposals pertaining to Adyar River in Kancheepuram and Chengalpattu District, CLA informed that based on the discussions with WRD:

- a) **In Kancheepuram District, certain portions of the land identified for acquisition may be reduced and LA cost shall be revised accordingly.**
- b) **In Chengalpattu District, CLA inspected the site and LA proposal would be discussed with the Additional Chief Secretary to Govt., Revenue & Disaster Management Department, Secretary to Govt., WRD and Special Secretary, Finance Department to decide the LA requirement and cost.**

**Resettlement & Rehabilitation (R&R) in Anakaputhur:**

Regarding the Resettlement & Rehabilitation (R&R) in Anakaputhur, the Additional Chief Secretary / Member Secretary, CRRT informed that the Anakaputhur habitation in Adyar River with 676 PAFs need to be relocated on priority since all pending cases have been disposed of by the Hon'ble Madras High Court. Out of 676 PAFs identified in Anakaputhur habitation, 83

PAFs have so far been resettled at Annai Anjugam Nagar TNUHDB Scheme, Old Perungalathur and Thailavaram Phase II TNUHDB Scheme, Maraimalai Nagar. WRD demolished all the 83 nos of evicted structures at Anakaputhur.

Further, joint exercise is being carried out by Tambaram Corporation, WRD and TNUHDB for the relocation of remaining 593 PAFs from Anakaputhur under ARRP. Joint Meetings were conducted by the Commissioner, TCMC along with WRD, TNUHDB & CRRT officials to take the relocation of remaining PAFs. Auto announcement made for Relocation and Joint Biometric Enumeration of PAFs is being carried out for relocation and tenements are kept in readiness by TNUHDB to resettle these PAFs under ARRP.

Further, the Commissioner, Tambaram Corporation informed that out of remaining 593 PAFs, biometric survey was completed for 14 PAFs and balance PAFs are not willing for relocation and joint efforts are being taken to relocate remaining PAFs in Anakaputhur.

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the details of all vacant / Govt. /OSR lands along the entire Adyar River / Cooum River / Buckingham Canal stretch within 500m from either side of the banks, the District Collector, Chennai, Tiruvallur, Chengalpattu District and Kancheepuram District have submitted the details. A database is being prepared. The possibilities of using such lands for developing various infrastructure relating to the concerned rivers are being explored.

Further, Details of Vacant / Poramboke land along the drains of Adyar, Cooum & Buckingham Canal (within 100m radius) is being sent by respective District. Out of 23 Major Associated drains in Adyar, Cooum Rivers & Buckingham Canal, details so far received for 6 Drains (3 Nos - Kancheepuram Dist. & 3 Nos – Chennai). Details to be received for 17 Drains by Chengalpattu, Kancheepuram, Tiruvallur & Chennai District

**In the meeting, WRD presented the status of Boundary stones fixing in Adyar, Cooum and Buckingham Canal as given in the following table:**

Name of the River / Canal	Adyar River	Cooum River	North B'Canal	Central B'Canal	South B'Canal
<b>Total Length</b>	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
DGPS Mapping - Completed	43.20 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed

Name of the River / Canal	Adyar River	Cooum River	North B'Canal	Central B'Canal	South B'Canal
<b>Revenue survey for verification of DGPS points</b>					
Total	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Completed	43.2 km	29.5 km	17.25 km	7.20 km	23.90 km
Balance	-	-	-	-	-
Exp. Date of Completion	Completed	Completed	Completed	Completed	Completed
<b>Fixing of Boundary Stones</b>					
Total	1,335 Nos	745 Nos	2,532 Nos	320 Nos	2,895 Nos
Completed	1,035 Nos	294 Nos	2,057 Nos	-	2,295 Nos
Balance	300 Nos	451 Nos	475 Nos	320 Nos	600 Nos
Exp. Date of Completion	31.05.2025	31.05.2025	31.05.2025	31.05.2025	31.05.2025

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed WRD to complete the fixing of Boundary stones along Adyar River within the committed timeline.

**After detailed review, the Chief Secretary issued following directions:**

- i) With regard to the Land Acquisition (LA) proposals pertaining to Adyar River in Kancheepuram and Chengalpattu District, the Additional Chief Secretary to Government, Revenue & Disaster Management Department, CLA, Secretary to Govt., WRD and Special Secretary, Finance Department to coordinate to take a decision quickly and inform the decision in the next meeting.**
- ii) WRD to fix the boundary stones in Adyar River (except R&R locations) & Cooum River for the entire stretch by 31.05.2025 and Buckingham Canal to be completed within the committed timeline. All District Collectors concerned (Tiruvallur, Kancheepuram, Chengalpattu & Chennai Districts) to provide necessary cooperation to WRD to complete the Boundary Stone fixing works in Cooum & Adyar Rivers and Buckingham Canal.**
- iii) Under ARRP, WRD should forward the Utilization Certificate (UC) and Completion Report (CR) for the works (viz., River mouth) so far completed to CRRT.**

**2) Greater Chennai Corporation (GCC):**

The Deputy Commissioner (Works), GCC informed that fencing has been fully completed for 14.18 km available work front in Adyar River. Further, it was informed that in

pursuance of the instructions issued by the Chief Secretary, GCC has formed a dedicated zonal wise special enforcement team for the prevention and removal of Solid Waste and Construction & Demolition waste (C&D) along the Adyar and Cooum Rivers.

Furthermore, it was informed that stringent action is being taken for removal of Garbage and C&D waste in Adyar & Cooum rivers and Buckingham Canal. A total penalty amount of Rs.1,47,000/- has been levied by GCC against the polluters in these water bodies, 33 cases were booked. 62 nos of CCTV cameras at identified hotspots have been installed along these waterways and 11 squads were formed. Moreover, Solid Waste and of Construction & Demolition waste (C&D) have been continuously removed in these water bodies by GCC.

In the meeting the Additional Chief Secretary / Member Secretary, CRRT emphasized that the Resettlement & Rehabilitation (R&R) of Project Affected Families (PAFs) from remaining habitations in Adyar River under ARRP is a most critical activity to be completed within a definite timeline by departments concerned and wherever the relocation is completed, the site has to be secured immediately with chain link fencing to protect the relocated sites from any further encroachment.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that out of a total 9,539 Project Affected Families identified within the Adyar River boundary, so far, 5,338 PAFs have been resettled and the remaining 4,201 PAFs will have to be resettled. Remaining habitations viz., Jothi Ramalingam Nagar, Annai Sathya Nagar, Thideer Nagar, Soorya Nagar, Jothiammal Nagar, Mallipoo Nagar and Burma Colony will have to be relocated from Adyar river within GCC Limits under ARRP. Now, Joint Enumeration (Form 2) & Bio-metric Survey (Form 2A) have been completed for 165 PAFs so far in Jothi Ramalingam Nagar, Jafferkhanpet, Adyar River. Bio-metric enumeration will be carried out in all remaining habitations for relocation.

During the review, the Deputy Commissioner (Works), GCC informed that a suitable land is identified near Saidapet (SIDCO Land) to construct tenements for providing alternate housing to resettle PAFs from Thideer Nagar, Jothiammal Nagar, Saidapet & other habitations in Adyar River.

**After detailed review, the Chief Secretary issued the following directions:**

- i) Coordinated efforts shall be taken by GCC, WRD, TNUHDB and Revenue, Chennai District Administration to complete the relocation of remaining PAFs in Adyar River under ARRP within a definite timeline in a serious manner, as it will be required for laying of trunk sewer lines, STPs and other public utilities by HAM Concessionaire.**

- ii) **Joint bio-metric enumeration of PAFs in remaining habitations within GCC limits along the Adyar River banks have to be completed as per the committed timeline by GCC in coordination with WRD and TNUHDB by 15.06.2025.**
- iii) **As indicated by Deputy Commissioner (Works), GCC, a suitable land is identified near Saidapet (SIDCO Land) to construct tenements to resettle PAFs from Thideer Nagar, Jothiammal Nagar, Saidapet & other habitations in Adyar River. In this regard, the Additional Chief Secretary to Govt., Housing & Urban Development Department, Commissioner, GCC and Special Secretary to Govt., Finance Department to finalise the proposal to construct tenements in the identified site.**
- iv) **After relocation of PAFs, vacated structures are to be immediately demolished and the river stretch to be secured with adequate fencing (Chain link) to prevent any further encroachments.**
- v) **GCC to continuously take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal. Further, GCC to ensure that effective enforcement by deploying dedicated squads and surveillance is in place to prevent pollution in city waterways.**
- vi) **GCC to ensure that the C&D waste is disposed only in the sites already been identified / earmarked by GCC across 15 Zones within GCC limits and C&D waste should not be dumped anywhere else. Further, GCC to expedite the tendering process for engaging agency for processing C&D waste.**

### **3) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The TNUHDB official presented the status of tenements under ARRP:

- **Out of a total 9,539 Project Affected Families (PAFs) identified within the Adyar River boundary, so far, 5,338 PAFs were resettled in Tamil Nadu Urban Habitat Development Board schemes and remaining tenements to resettle 4,228 PAFs will have to be provided.**
- **In order to resettle the remaining PAFs, 4,201 tenements are ready for allotments as detailed below:**
  - **Thailavaram Ph I Maraimalai Nagar – 154 units & Ph II, Maraimalai Nagar - 11 units, Navalur, Padapai Kancheepuram - 103 units, Semmencherry - 2 units, Perumbakkam**

Ph VIII – 140 units, Ph IX – 105 units, Phase IV – 376 units, Phase VI – 251 units, Phase III – 1284 units, Phase X – 69, Phase XI – 282, Kargil Nagar – 881 units and Manali New Town P II - 543 units.

- The Additional Chief Secretary / Member Secretary, CRRT informed that the required number of tenements to relocate remaining PAFs from Adyar River under ARRP are kept in readiness and Allotment orders will be issued by TNUHDB as and when the list of beneficiaries is received from GCC / DMA.
- During the review, it was informed that the works being executed under CMDA funds for providing recreational / sports facilities for families in Perumbakkam, Kannagi Nagar and Navalur TNUHDB Scheme areas are expeditiously carried out and these works would be completed before the agreed timeline.
- In the meeting, it was informed that joint coordination meetings with TNUHDB, TANGEDCO, GCC, CMWSSB, WRD and Police officials are periodically conducted by CRRT regarding the inter-departmental coordination issues viz., Electricity service connection, Water supply and Sewerage facilities for tenements constructed by TNUHDB and ensure that tenements are ready in complete manner in all aspects to resettle PAFs from Adyar and Cooum Rivers.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the Special Camps are being conducted for resettled PAFs in various TNUHDB Schemes for address change in EPIC/Voter ID, Aadhaar Card & Family Card (PDS), Chief Minister's Comprehensive Health Insurance Scheme (CMCHIS), OAP, Widow pension, Maintenance Allowance to Physically Challenged Persons, etc.

Further, the Additional Chief Secretary / Member Secretary, CRRT highlighted that all the tenements are completed and kept in readiness to resettle remaining 4,201 PAFs in Adyar River under ARRP. Moreover, TNUHDB may identify the nearby TNUHDB schemes along the Adyar River to resettle the remaining PAFs from Adyar River in a timely manner.

**After detailed review, the Chief Secretary issued following directions:**

- i) **TNUHDB to ensure that the tenements are ready in all aspects viz., adequate water supply, sewage disposal, electricity supply, lifts, etc. to resettle remaining Project Affected Families (PAFs) from Adyar River under ARRP.**

ii) **TNUHDB to explore the possibilities to allot tenements in nearby TNUHDB Schemes based on the request by families to resettle the remaining PAFs from Adyar River under ARRP.**

iii) **TNUHDB to ensure that the necessary arrangements are made for watch and ward in the Scheme areas to avoid damages / misuse of the tenements that are completed and kept ready for allotment under ARRP and ICRERP.**

**4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that all 10 packages have been completed. In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that pursuant to the directions of the Chief Secretary, a study was taken up on the Performance Assessment of STPs & I&D works carried out by CMWSSB in Cooum and Adyar Rivers and the Final report is prepared. Further, a joint exercise is taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and DRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways.

Further, TNPCB official informed that, in pursuance of the instructions issued by the Chief Secretary, TNPCB taken periodical water samples in Cooum and Adyar Rivers on the assessment of the operational efficiency of Modular STPs installed in Adyar River and Cooum River under the ICRERP and ARRP and highlighted the key inferences of the analysis. Further, CMWSSB presented the data of the quality of outlet from STPs installed under ICRERP and ARRP.

In the meeting, the Managing Director, CMWSSB informed that in pursuance of the instructions issued by the Chief Secretary, CMWSSB has formed 9 dedicated squads to monitor and prevent the illegal dumping decanting along the city waterways. A total penalty amount of Rs.4,95,000/- has been levied by CMWSSB against the polluters in these water bodies, 17 cases were booked. 6 vehicles seized; 5 nos of CCTV cameras installed at identified hotspots along these waterways.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted that there are several entities located within the Chennai city & CMA limits but does not fall under any of the local body administrations or CMWSSB for collection of sewage or treatment of the sewage generated in their localities viz., Pallavaram Cantonment / St. Thomas Mount, Guindy Industrial Estate, Ambattur Industrial Estate & all other industrial estates, Integral

Coach Factory (ICF)/ Railway Quarters, Ordnance Factories, Airport Authority of India, Tanneries located in Pammal, Madras Export Processing Zone (MEPZ) and Apartments with plinth area less than 20,000 sq.m, etc.

Moreover, Sewage generated in many of these places are not appropriately collected and treated. Though the sewage collection and treatment in the above entities are their mandate, many times sewage is let out into the jurisdictions of CMWSSB without any proper treatment. This needs to be addressed appropriately and measures to be taken to mitigate sewage pollution from these places.

**In this regard, the Chief Secretary directed the CMWSSB to initiate suitable action to inspect / regulate to mitigate sewage pollution from these entities as per the mandate of CMWSS Board. Further, TNPCB to regularly inspect these locations and ensure that STPs are functioning in conformity with the stipulated standards.**

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that CMWSSB was entrusted with 10 packages costing Rs.60.83 cr. under ARRP. Further, the Managing Director, CMWSSB also informed that, apart from the above 10 packages, 9 new works have also been taken up under ARRP to mitigate the sewage pollution into the Adyar River, of which 5 works were completed and remaining 4 works are in progress as given below:

S. No	Description of work	Work progress as per last meeting	Incremental Progress	Exp. dt. of completion
1.	Enlargement of pumping main and allied works in Area X & XIII	64%	8%	31.07.2025
2.	Strengthening of existing 400mm dia PSC pumping main from Saidapet C SPS to Jafferkhanpet SPS in Area 13	67.8%	21.2%	31.05.2025
3.	Enlargement of sewer mains at various locations 136,140,141,142, in Area X	72.51%	14.49%	31.05.2025
4.	Interception and diversion of sewage flow along Dr. Nair road by providing 2 no. of lift station at Jagadhammal street junction, rajamannar street and Dr.Nair road junction Venkatraman street with pumping main and allied machineries to T Nagar SPS in Depot – 136 , Area - X	18%	40%	30.09.2025

After detailed review, the Chief Secretary issued the following directions:

- i) CMWSSB to expedite the ongoing additional sewage mitigation works in Adyar River under ARRП and complete them within the committed timeline.
- ii) CMWSSB to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dispose / decant sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.
- iii) CMWSSB to initiate suitable action to inspect / regulate to mitigate sewage pollution from the entities (viz., Ambattur Industrial Estate & all other industrial estates, etc.) as per the mandate of CMWSS Board. Further, TNPCB to regularly inspect these locations and ensure that STPs are functioning in conformity with the stipulated standards.
- iv) TNPCB to take samples in Adyar and Cooum River at appropriate locations to monitor the water quality with stipulated parameters.
- v) CMWSSB to continue recording the impact assessment of the sewage mitigation works (i.e. Modular STPs & I&D works) completed under ICRERP and ARRП in terms of no. of outfalls plugged, improvement in the quality of the river water, capacity of the STPs / Modular STPs, scope for reuse based on the quality, utilizing the treated water for watering the plantation carried out in Adyar River, etc.
- vi) With regard to the sewage disposal from Cantonment area, St. Thomas Mount, the Principal Secretary to Government, MS&WS Department to send a D.O. Letter to the Defence Secretary, Government of India to address the issue suitably.
- vii) TNPCB and CMWSSB to jointly take water samples in Adyar and Cooum rivers at appropriate locations. In case of any shortcomings, CMWSSB to take suitable measures to ensure the quality of treated outflow into these waterways.
- viii) Comparative Data of the outlet quality of the STPs established in Adyar and Cooum Rivers under ARRП and ICRERP captured by TNPCB and CMWSSB has continued to be presented in the monthly review meeting.
- ix) The outfalls identified in the city waterways need to suitably addressed by departments concerned (CMWSSB / DMA / DRD) to effectively mitigate sewage pollution in the waterways.

- x) **CMWSSB to obtain Consent To Operate (CTO) for all existing Modular STPs from TNPCB as per the stipulated procedures. TNPCB to ensure that the necessary permissions are given within the stipulated timeline.**
- xi) **CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ARRP.**

**5) Directorate of Municipal Administration (DMA):**

The Directorate of Municipal Administration (DMA) officials informed that Solid waste removal, construction of community toilet and Fencing in Pammal has been completed under ARRP. Further, it was informed that chain-link fencing to protect the Right of way in the encroached stretches of Anakaputhur (1,726 m) and in Perungalathur (1,000 m) will be taken up after relocation of PAFs/removal of encroachments.

In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the progress of the ongoing UGSS in Anakaputhur and Pammal by Tambaram City Municipal Corporation under ARRP is being reviewed fortnightly by CRRT with TCMC, Contractors and PMC engaged for the work and works are in commissioning stage.

Further, the Commissioner, TCMC presented the status of ongoing combined UGSS in Anakaputhur and Pammal and informed that all the works are nearing completion and STP completed. Out of 5 zones, in 3 collection of sewage is commenced and in remaining 2 zones collection will be commenced by 31.05.2025.

In the meeting, the Commissioner, Tambaram City Municipal Corporation informed that pursuance to the instructions issued by the Chief Secretary, TCMC has formed a Monitoring Committee to prevent pollution in Adyar River as well as it takes up regular surprise inspections of 3-4 times a week. So far Rs.57,750 penalty has been imposed against the polluters, CCTV cameras have been installed at 6 locations to monitor illegal dumping.

**After detailed review, the Chief Secretary instructed following:**

- i) **DMA and the Commissioner, TCMC to closely monitor and expedite the ongoing UGSS works in Anakaputhur and Pammal in Tambaram Corporation under ARRP and complete them within the committed timeline.**
- ii) **The Commissioner, TCMC to ensure that the adequate manpower is deployed to expeditiously execute the works and complete them within the committed timeline. Further, TCMC to initiate necessary action and levy penalty as per the contract**

**agreement on the contractor who has not complete the entrusted works within the stipulated timeline by mobilizing sufficient manpower.**

**iii) TCMC to take rigorous action by seizing / impounding of vehicles as per the available provisions and impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in Adyar River.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The DRD officials presented the following status under ARRP:

- In Kancheepuram District, out of available work front of 18.13 km, fencing has been fully completed and could not be taken up for 345 m due to Encroachments in Indira Nagar. In Chengalpattu Dist., out of available work front of 8.8 km, fencing has been fully completed.
- Further, the Additional Chief Secretary / Member Secretary, CRRT informed one-time solid waste removal was completed in Adyar River under ARRP. Further, it was informed that dedicated squad have been formed by the Greater Chennai Corporation (GCC), Kundathur & Thiruverkadu Municipalities & Tambaram Corporation and DRD to monitor dumping of solid waste, C&D waste and sewage disposal into the river.

In this meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in pursuance of the instructions issued by the Chief Secretary, a detailed format was prepared by CRRT capturing the details of action taken by respective agencies regarding the action taken against the violators / polluters by imposing penalty for dumping of solid waste & C&D waste, compounding the vehicles decanting sewage in waterways as per the provisions given in the law by appropriate authority, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads, etc., Further, the details of the action taken against the polluters were presented.

**After detailed review, the Chief Secretary issued following directions:**

- i) Dedicated squads formed by GCC, DMA and DRD for prevention and removal of solid waste, C&D waste and sewage in waterways have to take stringent action against polluters / violators who dump solid waste and dispose sewage in the waterbodies. Further, continuous surveillance through installing CCTV cameras, field surveillance through patrolling by squads.**
- ii) GCC, CMWSSB, DMA & DRD to ensure that stern action is taken against the violators by seizing / impounding of vehicles as per the available provisions and**

**impose heavy penalty against polluters / violators who indiscriminately dump solid waste and dispose sewage in city waterways especially Adyar & Cooum Rivers and Buckingham Canal.**

- iii) Transport Department shall be consulted regarding seizing / impounding the vehicles polluting waterways and take stern action as per the provisions available in law like cancellation of RC for such vehicles indulging in repeated violation. If required, suitable amendments may be proposed in the Public Health Act / ULBs Act.**
- iv) GCC, CMWSSB, DMA & DRD to have an effective monitoring system using technology to prevent decanting of sullage / disposal of sewage by tanker lorries in waterways and the GPS tracking device should be enabled in these tanker lorries to ensure that they decant only in the designated STPs.**
- v) GCC, DMA & DRD should ensure that the Adyar and Cooum River banks are secured with adequate fencing to prevent fresh dumping of solid waste & C&D waste within their limits.**

### **INTEGRATED COOUM RIVER ECO-RESTORATION PROJECT**

#### **1) Water Resources Department (WRD):**

The WRD official informed that all 8 Sub-projects are completed under ICRERP. During the review, the Additional Chief Secretary / Member Secretary, CRRT informed that regarding the pending court cases pertaining to encroachments in Cooum and Adyar River before the Hon'ble High Court of Madras, so far 4 cases (Adyar - 2 Nos. and Cooum - 2 Nos) have been disposed by the Hon'ble Court.

In this regard, departments concerned have handed over all case related materials / documents to State Legal Counsel (AAG-IX) to defend these cases effectively. The Registry, Hon'ble Madras High Court was requested to list these cases for early hearing. Further, the Additional Advocate General - IX of Tamil Nadu mentioned on 03.06.2024 in the Hon'ble First Bench of Hon'ble Madras High Court for listing of cases for hearing and the cases are yet to be listed for hearing. In this regard, the State Legal Counsel (AAG-TN) may kindly be suitably informed on the significance of these cases relating to encroachments in Cooum River for early hearing and disposal.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT also informed Under ICRERP, All Infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. will have to be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.

**After detailed review, the Chief Secretary issued following directions:**

- i) While executing the works for Chennai Port - Maduravoyal Elevated Road Project, NHAI to ensure that necessary measures and Flood Mitigation Plan are in place to ensure the seamless water flow in the river during monsoon season.**
- ii) As indicated by the Additional Chief Secretary / Member Secretary, CRRT, All infrastructure (Assets) created viz., Compound wall, STPs, I&Ds, etc. under ICRERP shall be maintained by implementing agencies / line departments concerned (GCC, CMWSSB, DMA, DRD, WRD, etc.) from their own funds.**
- iii) All necessary efforts shall be taken for early listing and disposal of pending court cases pertaining to encroachments in Cooum River before the Hon'ble High Court of Madras and suitable action to be initiated by respective departments for the removal of encroachments as per the orders of the Hon'ble Court.**

**2) Greater Chennai Corporation (GCC):**

The Deputy Commissioner (Works), GCC informed that all 4 sub-projects envisaged under this project are completed. Further, it was informed that fencing works have been taken up in the stretches wherever the work front is available (20.54 km) and it is fully completed.

Further, it was informed that under ICRERP, out of 14,257 PAFs totally identified, so far 13,484 PAFs within the Cooum River boundary have thus far been relocated from 53 habitations and remaining 773 PAFs from 7 habitations will have to be relocated.

Regarding the relocation of remaining PAFs, Additional Chief Secretary / Commissioner, GCC informed that coordinated efforts are being taken to relocate the remaining PAFs in Adyar & Cooum Rivers by GCC in coordination with WRD, TNUHDB & Revenue, Chennai District.

**After detailed review, the Chief Secretary instructed the following:**

- i) Necessary efforts shall be taken by GCC to sensitize the elected representatives to get their support in smooth relocation of habitations that are resisting relocation under these projects.**

- ii) **Joint efforts to be taken by GCC to relocate the remaining PAFs in Cooum River in coordination with WRD, TNUHDB and Chennai District Administration.**
- iii) **Coordinated efforts shall be taken by GCC, TNUHDB and WRD to sensitize the PAFs who are resisting relocation on the facilities and services made available in the TNUHDB Resettlement Scheme areas.**
- iv) **While issuing Building and Demolition Permission, GCC should ensure that C&D Waste disposal plan is in place and the same is strictly adhered by the Builder/Contractor during the construction of the building.**
- v) **GCC shall ensure that continuous surveillance and control mechanism are effectively put in place to prevent the indiscriminate and illegal disposal of solid waste and C&D waste along the city waterways. In this regard, GCC to immediately issue notice to polluters/violators.**

### **3) Tamil Nadu Urban Habitat Development Board (TNUHDB):**

The TNUHDB official informed the following status under ICRERP:

- A total of 14,257 Project Affected Families (PAFs) were identified within the Cooum River boundary under this project. So far, TNUHDB has allotted 13,484 tenements and allotment orders will be issued to resettle remaining PAFs under this project.
- Under ICRERP, 773 tenements are now ready for allotment to resettle the remaining PAFs in Cooum River:
  - Thailavaram Phase II (Maraimalai Nagar) – 73 units,
  - Moolakothalam Phase I (Tondiarpet) – 42 units,
  - Moolakothalam Phase II (Tondiarpet) – 60 units,
  - Manali New Town Phase II – 598 units.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that the tenements earmarked to resettle PAFs under these river restoration projects are kept in readiness by TNUHDB. Remaining PAFs will be relocated on disposal of pending court cases and allotment orders would be obtained from TNUHDB by GCC / DMA for relocation.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted the various community development activities and special camps for Social Security Schemes (SSS) conducted for PAFs resettled in various TNUHDB schemes (i.e. Perumbakkam,

Athipattu Phase III, KP Park Phase II, Gudapakkam, AIR Land, Navalur and Thailavaram) under ICRERP. So far 4,496 PAFs were benefitted through these camps.

Further, TNUHDB is conducting Community Development Activities to cover all resettled families in TNUHDB Scheme area viz., Income Generation Activities, Livelihood Programmes, Formation of SHGs and Enrollment in Schools. So far 4,800 persons are identified and provided skill development training.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT highlighted the special initiatives being taken up by TNUHDB viz., Construction of New Building for Perumbakkam Police Station (T17) inside Perumbakkam TNUHDB Scheme Area, Establishment of temporary One Stop Centre (OSC) by the Social Welfare and Women Empowerment Department at Perumbakkam, Establishing a Counselling Centre for POCSO Cases in Perumbakkam by Police, Establishing a De-addiction Centre in Perumbakkam, etc.,

**After detailed review, the Chief Secretary directed TNUHDB the following:**

- i) TNUHDB to ensure that all amenities are ready in Schemes to resettle the PAFs from Cooum and Adyar River.**
- ii) TNUHDB to conduct Community Development Activities to cover all resettled families in TNUHDB Scheme area viz., Income Generation Activities, Livelihood Programmes, Formation of SHGs, Enrollment in Schools, ITIs, etc. Especially, Skill Development Training programmes for PAFs.**

**4) Chennai Metropolitan Water Supply & Sewerage Board (CMWSSB):**

The Managing Director, CMWSSB informed that all 13 packages have been completed under ICRERP.

Further, the Managing Director, CMWSSB has also informed that, total 10 packages were taken up under ICRERP, of which 9 works are completed and 1 work is in progress i.e. Nerkundram UGSS and the same would be completed by 30.09.2024. In addition to the outfalls identified and being mitigated under ICRERP, new outfalls (23 nos) was cropped up in the recent times and these outfalls need to be addressed. Hence, to plug these 23 outfalls, the following 14 proposals were prepared to plug these new sewage outfalls in Cooum River for Rs. 50.00 cr. for which the Government have accorded administrative sanction to CMWSSB and their status are given in the following table:

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
1.	Enhancement of the pump capacity in Mogappair (East) HT SPS in Area-VII	100%	-	Work Completed
2.	Providing laying, jointing and testing of pumping main, construction of Sewage pumping / Lift Station and providing electrical machineries and allied works in Depot-106 in Area VIII	84%	6%	30.06.2025
3.	Providing, laying, jointing, testing and commissioning of Sewage collection system including house service connection in Depot 102 & 106 in Area VIII	45%	40%	30.06.2025
4.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal In Depot 109, Area IX (Eastern Side)	41%	3%	30.06.2025
5.	Enlargement of Gravity Sewer Main, Laying of Interceptor and Diversion Works For Plugging of Sewage Outfalls in Trustpuram Canal in Depot 109, Area IX (Western side)	46%	4%	30.06.2025
6.	Laying of Interceptor and Diversion for Plugging Of Sewage Outfalls In Nungambakkam Drain From Ch-1000 To Greams Road Pumping Station in Area-IX-D-111	100%	-	Completed
7.	Enlargement of Sewer system to plug the sewer outfalls along the Trustpuram canal in Area-IX	42%	3%	30.06.2025
8.	Construction of sewage pumping station at Trustpuram and laying of CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-112 in Area-IX	75%	4%	31.05.2025
9.	Construction of lift station at Thiruvalluvarpuram and laying CI pumping main to Kodambakkam A SPS for plugging of Sewage outfalls along the Trustpuram canal in Depot-109	66%	12%	15.06.2025
10.	Providing sewer Collection System with lift station and pumping main to Perumal Koil Street & Ambedkhar Nagar, Depot-144 & 146, Area-XI	55%	10%	31.05.2025
11.	Relaying of 600mm dia CI sewer pumping main from LAW College Pumping Station at NSC Bose Road in depot-59, Area-V	44%	7%	30.06.2025

S. No	Work	Progress as per last meeting	Incremental Progress	Expected date of completion
12.	Interception and Diversion of sewage outfall by laying Gravity main and Lift station at West Coom Road, Chindatripet and pumping to Navalur Nagar SPS in Depot-62 in Area-V	92%	8%	Completed
13.	Enlargement and rerouting of sewer pumping main from 150mm dia to 200mm dia from Navalur Nagar SPS to Napier Park SPS in Depot-62 in Area-V	76%	14%	30.06.2025
14.	Rerouting of Existing 700mm dia CI Gravity Sewer main for length of 200m at Ritchie Street – Area V	Work commenced on 05.09.2024 and expected date of completion 09.08.2025 – 5% progress		

**After detailed review, the Chief Secretary issued following instructions:**

**i) CMWSSB to expedite the ongoing additional sewage mitigation works in Coom River and complete them before the scheduled timeline. The progress of these works shall be reviewed as part of the monthly review meeting.**

**ii) CMWSSB to forward the Utilization Certificate (UC) and Completion Report (CR) to CRRT for the works so far completed under ICRERP.**

**5) Directorate of Municipal Administration (DMA):**

The DMA informed that under ICRERP, solid waste removal (1,648 MT) and fencing works (8.075 km) along the Coom River have been completed within Thiruverkadu Municipality limits.

It was also informed that fencing in the encroached stretch for a length of 965 m will be taken up after the relocation of habitations (i.e. Shanmuga Nagar and Perumal Koil Street, Thiruverkadu). In this regard, the court cases related to Perumal Koil Street, Thiruverkadu was disposed of and necessary action is being initiated to relocate the families as per the orders issued by the Hon'ble Court.

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that the court case relating to Perumal Koil Street, Thiruverkadu within Coom River was disposed of and efforts are being taken in joint coordination with Tiruvallur District Administration, WRD, TNUHDB and Thiruverkadu Municipality. Further, necessary action is taken for early disposal of the pending cases pertaining to Shanmuga Nagar, Thiruverkadu.

In the meeting, it was informed that all encroached structures (160 Nos) with Cooum River boundary at Perumal Koil Street, Thiruverkadu were marked by the Revenue, WRD, TNUHDB and Thiruverkadu Municipality. Subsequently, Joint Enumeration (Form-2) and Bio-metric Survey (Form-2A) of PAFs who were willing to relocate was captured. Meanwhile, WRD has issued Notice (Form-3) to all encroached structures and joint action to relocate the PAFs would be initiated accordingly.

**After detailed review, the Chief Secretary instructed the following:**

- i) The District Collector, Tiruvallur District and WRD to take suitable action for early listing and disposal of pending cases pertaining to encroachments in Shanmuga Nagar, Thiruverkadu.**
- ii) Necessary coordinated action should be taken to amicably relocate the Perumal Koil Street Habitation, Thiruverkadu in Cooum River by Tiruvallur District Administration, WRD, DMA and TNUHDB should quickly and to adequately secure the river stretches after the relocation.**
- iii) TNUHDB to provide required number of tenements to resettle from Perumal Koil Street, Thiruverkadu under ICRERP.**

**6) Directorate of Rural Development & Panchayat Raj (DRD & PR):**

The DRD officials informed that under ICRERP, the solid waste removal (4,582 cu.m) and fencing work (1.92km) along the Cooum River have been completed in Adayalampattu, Sennerkuppam and Vanagaram Village Panchayats within DRD limits.

**Restoration of Buckingham Canal:**

In the meeting, WRD stated that the Boundary Demarcation of Buckingham Canal, Mapping of boundary through Differential Global Positioning System (DGPS) and preparation of map for 48km were completed and fixing of Boundary stones in progress and will be completed by 31.03.2025 where the stretch is free from encroachment.

Further, WRD to submit a comprehensive proposal for Restoration of Buckingham Canal including Sewage Mitigation, Urban Waterfront Development / GCC side property beyond RoW and Resettlement & Rehabilitation components. Now, CMWSSB and TWIC have finalised the outfalls list and the proposals for sewage mitigation. Subsequently, necessary action to be initiated to identify number of Project Affected Families within the Right of Way (RoW) of the B' Canal to take up enumeration process for Resettlement & Rehabilitation.

## **MITIGATION OF SEWAGE OUTFALLS IN ADYAR & COOUM AND BUCKINGHAM CANAL**

In the meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that, a joint exercise was taken up to identify the total number of outfalls in Adyar River, Cooum River, Buckingham Canal and Drains of Adyar River, Cooum River & B'canal) within CMWSSB, DMA and CRD limits to have an overall comprehensive picture of the sewage outfalls in city waterways.

The joint exercise was completed for Adyar River, Cooum River and B'Canal. The list of outfalls prepared by TWIC for Adyar, Cooum and B'Canal (2022) were verified by CMWSSB in GCC limits, DMA and DRD and validated the list of outfalls in its jurisdictions (DMA and DRD to ensure that no outfalls (all type of outfalls like, SWD inlets, sewer inlets, by-pass lines, house service connections, industrial outlets, flow from nearby premises through sheet flow (without any defined path), decanting spots, etc. are left out).

TWIC along with CMWSSB, GCC, DMA & DRD has identified and validated the list of outfalls and solid waste dumping locations in Adyar Drains (23 nos), Cooum Drains (8 nos) and Buckingham Canal Drains (22 nos). Now, action is being initiated by respective ULBs / Agencies

**After review, the Chief Secretary issued following directions:**

- i) The outfalls identified by CMWSSB / DMA / DRD in these waterways need to suitably addressed by departments concerned and to tie up under the ongoing schemes or future schemes to effectively mitigate sewage pollution in these waterways.**
- ii) Wherever the accumulated Solid Waste / Debris removed from Cooum & Adyar River and Buckingham Canal, GCC, DMA & DRD to ensure that no fresh dumping takes place and suitable control & monitoring mechanism shall be put in place.**

### **SOLID WASTE REMOVAL ALONG THE WATER EDGES OF SRINIVASAPURAM STRETCH ALONG ADYAR CREEK & ESTUARY AREA BY GCC**

During the review on the ongoing river restoration projects, the Additional Chief Secretary / Member Secretary, CRRT informed that solid waste clearing drive was carried out by Greater Chennai Corporation (GCC) along the water edges of Srinivasapuram Stretch along Adyar Creek & Estuary Area once in fortnight and so far 15.50 MT of debris and 46.30 MT of garbage have been cleared by GCC.

**After detailed review, the Chief Secretary instructed GCC that the coordinated efforts will have to be continued by GCC to prevent dumping of solid waste, construction debris along the Adyar creek and estuary side and regular solid waste removal mechanism to be put in place for effective pollution mitigation of the creek and estuarine area.**

### **ECO-RESTORATION OF ENNORE CREEK**

The Additional Chief Secretary / Member Secretary, CRRT informed that the Habitat Restoration (i.e. Plantation works) is entrusted to Forest Department at a sanctioned cost of Rs.45.14 crore under the Eco-Restoration of Ennore Creek Project.

Further, it was Department informed that the Forest Department had proposed to implement the plantation works in Ennore Creek within 2 years (i.e. 2023 to 2025) and the Plantation works have been fully completed under this project.

Further, it was informed that Forest Department had cleared the *Prosopis juliflora* and completed the plantation of mangroves & its associated species i.e. 1,60,000 nos. out of 1,60,000 nos of mangroves and 2,00,000 nos. out of 2,00,000 nos of mangrove associated species and 1,00,000 Nos. of Shrubs, creeper seedlings have been planted. *Prosopis juliflora* has been cleared in 200 ha out of 200 ha within Ennore Creek. Moreover, 40,000 Nos of Associate seedlings have been raised for Maintenance.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed the Forest Department to ensure that the vegetations so far planted in Ennore Creek are maintained for better growth of the plantations.

In the meeting, Member Secretary, TNPCB informed that the Manali Industrial Association has already planted 70,000 tree saplings in the Manali area. Further, the Member Secretary, TNPCB has also informed that Rs.16.00 cr. has been allotted to GCC to plant tree saplings at Manali Industrial area.

**After detailed review, the Chief Secretary issued following instructions:**

- i) Forest Department to ensure that the vegetations so far planted in Ennore Creek are properly maintained for better growth of plantations. Moreover, suitable measures to be taken to prevent fresh growth of *Prosopis juliflora* in Ennore creek area.**

- ii) **Name Boards / Signages etc. have to be provided using eco-friendly materials at vantage points for better public usage.**
- iii) **The Member Secretary, TNPCB and Commissioner GCC to approach the Green Tamil Nadu Mission (GTM) to plant tree samplings of 10 ft height in Manali Area.**
- iv) **Forest Department to identify the actual areas required for additional mangrove plantations and cover the mangrove plantation as originally existed in the Ennore Creek and also directed TNPCB to identify CSR funds from Companies in Manali Industrial area. Further, the Forest Department to assess the areas wherever mangroves were originally found in the basins of Kosathalaiyar River, additional 41 ha in Ennore Creek, Cooum & Adyar River, Kovalam Creek and Mudukadu Creek and prepare cost estimate and submit a proposal to Government to take up the mangrove plantations. On submission of proposal by the Forest Department, suitable funding source from CSR funds from Companies may be identified.**

#### **PREPARATION OF DPR FOR THE ECO-RESTORATION OF KOSASTHALAIYAR RIVER**

In the Meeting, the Additional Chief Secretary / Member Secretary, CRRT informed that in order to have a holistic approach in restoration of Chennai waterways, Government have directed CRRT to take up the restoration of Kosasthalaiyar river. Now, the Draft DPR for the restoration of Kosasthalaiyar River from Karanodai Bridge to Ennore Creek is prepared and circulated to respective line departments for their review and approvals. Subsequently, efforts are being taken to mitigate sewage pollution, solid waste management, boundary demarcation and fixing of boundary stone, plantation and river channel improvement, etc.

Further, the Additional Chief Secretary / Member Secretary, CRRT informed that Laying of boundary stones is being carried out by WRD as approved by the Board of CRRT and WRD to complete the works by 31.05.2025.

**After detailed review, the Chief Secretary instructed to present the Action Taken by respective department for the restoration of Kosasthalaiyar River and appropriate intervention / proposals / action plan to be devised to protect and restore the ecology of the Kosasthalaiyar River in the DPR. The Final DPR to be presented by the CRRT.**

After reviewing the ongoing river restoration works, the Chief Secretary reiterated the significance of comprehensive restoration of city waterways and instructed that all concerned line departments should expeditiously implement the works entrusted to them within the committed timeline. All implementing agencies were directed to complete the ongoing works early and to ensure that substantial progress is made. Thereafter, the Chief Secretary informed that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi may be duly informed of the progress made in these projects in the next quarterly report.

**-Sd/-**  
**Additional Chief Secretary /**  
**Member Secretary,**  
**CRRT**

**-Sd/-**  
**Principal Secretary**  
**to Government**  
**MA&WS Department**

**-Sd/-**  
**Chief Secretary**  
**to Government**